

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**GREEN SOUL ERGONOMICS PRIVATE LIMITED OPERATING IN**  
**E-COMMERCE INDUSTRY AT BHIWANDI, DIST. THANE, MAHARASTRA**  
Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	GREEN SOUL ERGONOMICS PRIVATE LIMITED CIN: U74995MH2018PTC305473
2.	Address of the registered office	Unit 5, 6, 7, 8, 9, 10 & 11, Building No. D-2, Green Space, Village Vahuli, Vadavali, Thane, Bhiwandi, Maharashtra - 421302
3.	URL of website	<a href="https://www.greensoul.online/">https://www.greensoul.online/</a>
4.	Details of place where majority of fixed assets are located	No tangible fixed assets but the Corporate Debtor has PAN India network of operations. Intangibles are brand and website with online market place platform
5.	Installed capacity of main products/ services	N.A. as it is a Trading Business
6.	Quantity and value of main products/ services sold in last financial year	Sales of INR 125crores in FY 2023-24 Main Products - Gaming Chairs, Multi-Purpose Tables, Executive Chairs, Office Chairs, Basic Chairs and Wooden Furniture
7.	Number of employees/ workmen	Thirty-three (33)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Sending request by email to <a href="mailto:green.soul@resolvegroup.co.in">green.soul@resolvegroup.co.in</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Sending request by email to <a href="mailto:green.soul@resolvegroup.co.in">green.soul@resolvegroup.co.in</a>
10.	Last date for receipt of expression of interest	24/06/2024
11.	Date of issue of provisional list of prospective resolution applicants	04/07/2024
12.	Last date for submission of objections to provisional list	09/07/2024
13.	Date of issue of final list of prospective resolution applicants	19/07/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24/07/2024
15.	Last date for submission of resolution plans	31/08/2024 (Estimated)
16.	Process email id to submit Expression of Interest	<a href="mailto:green.soul@resolvegroup.co.in">green.soul@resolvegroup.co.in</a>



**Vishal Ghisulal Jain**

**Interim Resolution Professional, Green Soul Ergonomics Private Limited**

**IBBI Registration No:** IBBI/IPA-001/IPP00419/2017-2018/10742

**Registered Address:** D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul West, Navi Mumbai, Maharashtra – 400706

**Communication Address:** c/o. Resolve – IPE Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705

**Process Specific Email ID:** [green.soul@resolvegroup.co.in](mailto:green.soul@resolvegroup.co.in)

**IBBI Registered E-mail:** [vishal@resolvegroup.co.in](mailto:vishal@resolvegroup.co.in); **AFA Valid upto:** 31/12/2024

**Date:** 09/06/2024, **Place:** Navi Mumbai

FROM THE FRONT PAGE

Swearing-in...

The final decision is with the PM-designate, but sources said the BJP is likely to retain crucial portfolios of home, finance, defence external affairs, all part of the Cabinet Committee on Security. Education and culture, two ministries shaped by party's ideological imperatives, are also likely to stay with the BJP.

The overarching message, a senior BJP leader said, is to signal that although BJP is 32 seats below the majority mark, this is not a "weak, defensive govt". Naidu left for Andhra Pradesh Saturday because of the death of media baron Ramoji Rao and is expected to be back in Delhi Sunday. The view in BJP is that on top of Naidu's priority list is "adequate financial support" for Andhra Pradesh from the Centre and that may play a role in the ministerial berths he gets. Sources said the TDP could get four positions in the Council of Ministers, while Pawan Kalyan's Jana Sena may be offered one.

Among names taking rounds as possible ministers are Srikanth MP K Ram Mohan Naidu; Guntur MP Chandra Shekhar Pemmasani; and Chittoor MP Daggamma Prasada Rao. Sources said also on the table are the names of Lavu Srikrishna Devarayalu (Narasaraopet) and Vemireddy Prabhakar Reddy (Nellore). Three of these MPs, when contacted Saturday evening, said they have not yet got any calls regarding the ceremony. JD-U is also likely to have at least three of its leaders in the new government. LJP-Paswan's Chirag Paswan is expected to be a Cabinet minister. "Bihar will have a good presence in the new government. Both allies performed impressively," said a party leader. Bihar also goes to Assembly polls next year.

The BJP leadership is keen to see that Maharashtra, another poll-bound state where Assembly elections are due later this year, is also well-represented. The coalition has fared poorly in there: Shiv Sena (Shinde) won seven seats, NCP (Ajit Pawar) got one while the BJP could manage only 12 from the total of 48 seats in the state. However, with INDIA bloc showing signs of

Sponsorship for Olympians...

"When we joined hands with the IOA—responsible for selecting athletes to represent the country at the Olympic Games, among other global sporting events—in 2016, we observed that a proper mechanism for bringing in sponsors and ensuring delivery was lacking," said Tomar. "At that time, the federation typically managed to secure only one or two sponsors, such as Samsung, which was a global brand, or local sponsors like ONGC and Amul, contributing small amounts that totalled to about ₹2 crore to ₹2.5 crore. However, by the Rio Olympics (2016), when we partnered with the IOA, the sponsorship revenue reached about ₹12 crore, a 500-600% increase. This marked the beginning of a positive trend," he added.

This upward trajectory continued with the Tokyo Olympics, where the revenue almost doubled compared to Rio, reaching around ₹24 crore to ₹28 crore. "Looking ahead to the Paris Olympics, the sponsorship revenue is about double again, at approx



₹50 crore. This represents a remarkable rise of approximately 2,000% from pre-2016," said Tomar. Rahul Trehan, COO of IOS Sports & Entertainment, added that these deals vary from a six-digit cost for a short post or reel to a seven-digit cost for an ad and sometimes more.

These deals, beyond the financial commitments, encompass a variety of forms of involvement and activations. "For instance, if we take the figure of ₹50 crore for licensing and access to players for shoots, imagery and certain events, the activations by these brands are typically three times that amount," explained Tomar.

"Therefore, you can expect a minimum activation value

of ₹150 crore to ₹200 crore from these brands. They will utilise TV, digital, print, outdoor hoardings and events to promote their association. This means the total association value with Paris is around ₹200 crore to ₹250 crore when considering all these factors," he added.

On digital front, multiple brands are engaging in small-scale promotions. These are deals ranging from tile companies to honey brands, and one will see numerous campaigns during and around the upcoming Olympic, to be held from July 26 to Aug 11. Without divulging a specific figure for the marketing spends, Tomar said there are at least 40 to 50 brands that will do campaigns involving athletes and digital platforms in the coming days. "Influencer marketing is particularly popular for the Olympic games, with brands partnering with anywhere from two to six athletes per campaign. The value of these campaigns varies based on their budgets and spending strategies," he added.

revival in the state, the BJP does not want its allies to be "politically vulnerable" ahead of the state polls, sources said.

Sources said Amit Shah and Rajnath Singh are very likely to continue in "crucial" ministries and some new faces could be from former CMs Shivraj Singh Chouhan, Manohar Lal Khattar, Bipal Kumar Deb and Basavaraj Bommai. In parallel, the BJP is also exploring ways to expand the NDA's footprint and feelers are being sent to some Independents. Of the seven Independents, one MP, Vishal Prakashbabu Patil from Sangli, has joined with the INDIA bloc. Party leaders are also in touch with the MPs from regional parties, including the YSRCP, which has four MPs. Also, BJP and RSS leaders have discussed changes in the BJP leadership with party chief JP Nadda's extended term

ending this month. The discussions about the succession plan within the party came up in the marathon meeting at PM Modi's residence on Saturday, sources said. It was attended by RSS representatives.

Foreign leaders...

Seychelles VP Ahmed Afif also arrived Saturday, while remaining leaders from Bhutan, Sri Lanka, Nepal, Maldives and Mauritius will be arriving Sunday. The ministry of external affairs issued a statement confirming the names of the leaders attending the ceremony. "President of Sri Lanka Ranil Wickremesinghe, President of Maldives Mohamed Muizzu, Vice-President of Seychelles Ahmed Afif, Prime Minister of Bangladesh Sheikh Hasina, Prime Minister of Mauritius Pravind Kumar Jugnauth, Prime Minister of Nepal Pushpa Kamal Dahal 'Prachanda', and Prime Minister of Bhutan Tshering Tobgay have accepted the invitation to attend," it said.

Apart from the swearing-in ceremony, the leaders will attend a banquet hosted by President Droupadi Murmu at

Rashtrapati Bhavan on Sunday.

Investors...

"We wish to clarify that on the day, ICCL successfully processed more than 3.2 million subscription orders amounting to ₹2,445 crore," ICCL said. However, ICCL added that some instances have been brought to the notice wherein delay was prima-facie attributable to payment aggregators/banks involved in the process of subscription, and hence transactions of some investors could not be processed in time. Tuesday was not the only day this week when retail investors were unable to execute trades at their will. Even on Monday, when benchmark indices had hit a record high, some investors could not sell their stocks due to glitches at depository firm Central Depository Services (CDSL). Shri Viswanath, co-founder of Upstox, said, "Barring the impact caused by the intermittent TPIN issue faced across the industry at the depository's end, our platform successfully withstood the increased traffic and demonstrated remarkable resilience during this period."

'REVIVAL AND REJUVENATION'

Rahul asked to take up LoP role, says will decide soon

CWC effusive in praise of Gandhis, Mallikarjun Kharge

ASAD REHMAN  
New Delhi, June 8

THE MEETING OF the Congress Working Committee (CWC) Saturday unfolded according to the script. Jubilant at the party's better-than-expected showing in the Lok Sabha elections, the CWC was effusive in praise of Rahul Gandhi — as also Mallikarjun Kharge, Sonia Gandhi and Priyanka Gandhi Vadra — and "unanimously" passed a resolution asking Rahul to take up the post of Leader of the Opposition in Lok Sabha.

The mood in the CWC was buoyant. Although the party could not reach three digits, the committee felt the election verdict had "infused new life" into the party and signalled its "overall revival and rejuvenation". While there were green shoots of revival in many states, the leadership was concerned about the party's disastrous performance in some of the states, especially Madhya Pradesh, West Bengal, Delhi and parturied Himachal Pradesh.

It was decided that party president Kharge will set up a committee which will look into the factors and reasons for the rout in some states and suggest steps to address the shortcomings. Sources said some of the state Congress presidents could be replaced soon. As expected, the meeting saw leader after leader asking Rahul to lead the party from the front in Lok Sabha and take up the post of Leader of the Opposition which it would



Congress president Mallikarjun Kharge with party leaders Sonia and Rahul Gandhi during the Congress Working Committee meeting in New Delhi on Saturday

get after a decade.

And as is his wont, Rahul told the CWC that he will take a decision very soon. Kharge, too, told Rahul that he should take up the post since the CWC has passed a resolution and, in a lighter vein, added that he would take disciplinary action if he does not heed to the CWC's decision.

"During this election, we raised so many burning issues — unemployment, price rise, Agniveer issue, women and social justice issues. These issues need to be raised in a greater manner inside Parliament also. Rahul ji is the best person to lead this campaign inside Parliament. This is the CWC view," AICC general secretary (Organisation) KC Venugopal said after the meeting.

"The entire CWC feels that in the current scenario of Indian politics for a better and strong vigilant Opposition, those who want to protect the Constitution also, should be safe under the leadership of Rahul Gandhi ji as a Leader of

Opposition," he said.

There is also pressure on Rahul not to vacate the Rae Bareilly seat in view of the shift in mood in Uttar Pradesh and the Hindi heartland. While the Congress has won six seats in Uttar Pradesh, its ally Samajwadi Party emerged victorious in 37. Besides, the Congress has made gains in Hindi-speaking states like Bihar, Rajasthan and Haryana.

Sources said he is thinking about vacating Wayanad, which re-elected him for the second time, but has not taken a final decision. In the evening, the Congress Parliamentary Party (CPP) met and re-elected Sonia Gandhi as its chairperson. The CWC reiterated that the Lok Sabha election verdict was a decisive rejection of the BJP's style and substance of governance. "The verdict of the people is not just a political loss but a personal and moral defeat for the Prime Minister who sought the mandate in his name and ran a campaign anchored in lies, hate, prejudice, divisiveness

and extreme bigotry. The verdict of the people is clearly against the undermining of democracy and democratic institutions that has taken place since 2014," the CWC resolution said.

The CWC meeting was largely self-congratulatory. It also singled out the Gandhis and Kharge for praise. It said the yatra Rahul "designed" and led were "historic turning points in our nation's politics and instilled hope and confidence in lakhs of our workers and crores of our voters" and his election campaign was single-minded and sharp, and more than any other individual it was he who made the protection of the Constitution the central issue in the 2024 elections.

Incidentally, the CWC noted that the INDIA bloc parties "performed exceedingly well" in several states, among them UP, West Bengal, Tamil Nadu and Maharashtra. In West Bengal, the TMC won 29 of the 42 seats against the BJP and the Congress-Left combine.

Addressing reporters after the meeting, Congress leaders Venugopal and Jairam Ramesh said the CWC felt that revival of the party had begun.

In his address, Kharge said the verdict was against the dictatorial and anti-democratic ways of the BJP. "It is a decisive rejection of the politics of the last 10 years. It is rejection of the politics of divisiveness, hate and polarisation," he said. Kharge said the Congress's tally increased in seats "dominated by SC, ST, OBC, and minority voters as well as in rural areas". Going forward, he said, the party has to make its presence felt in urban areas as well.

INDIA not staking claim to form govt today doesn't mean it won't: Mamata

PRESS TRUST OF INDIA  
Kolkata, June 8

WEST BENGAL CHIEF Minister Mamata Banerjee on Saturday said that the opposition INDIA bloc may not have staked claim to form the government today, but that does not mean it will not do it tomorrow.

Banerjee, also the TMC supremo, said her party will be in a "wait and watch" mode and she would be happy if the "weak and unstable" BJP-led NDA government is shunted out of power.

"The country needs change; the country wants change. This mandate was for change. We are waiting and keeping a watch on the situation. This mandate was against Narendra Modi, so he should

I WOULD BE HAPPY TO SEE THAT THIS UNSTABLE AND WEAK GOVERNMENT (NDA) AT THE CENTRE IS OUT OF POWER



not become the prime minister this time. Someone else should have been allowed to take over," Banerjee told reporters after a meeting of newly-elected TMC MPs.

The Trinamool Congress supremo said the party will not attend the swearing-in ceremony of the new government.

"The BJP is forming the government undemocratically

and illegally. Today INDIA bloc may not have staked claim to form the government, but that doesn't mean tomorrow it won't stake a claim. Let's wait for some time," she said.

"I would be happy to see that this unstable and weak government at the centre is out of power," Banerjee said.

She said that the TMC MPs in Lok Sabha and Rajya Sabha will seek repeal of the Citizenship Amendment Act (CAA).

Panel to re-examine NEET results

THE EDUCATION MINISTRY has set up a four-member panel to review the grace marks awarded to more than 1,500 candidates in the NEET-UG medical entrance exam, the National Testing Agency (NTA) announced on Saturday.

The move comes amid allegations of inflation of marks leading to 67 candidates sharing first rank in the exam. "The panel headed by a former UPSC chairman will submit its recommendations within a week and the results of the candidates might be revised," NTA DG Subodh Kumar Singh said.

"The awarding of grace marks has not impacted the qualifying criteria of the exam and the review of results of the affected candidates will not impact the admission process," he added. Several aspirants of the medical entrance exam NEET have alleged inflation of marks which led to a record 67 candidates bagging the top rank, including six from the same exam centre. —PTI

**CREDITACCESS GRAMEEN LIMITED**  
Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar, (Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560079 IN  
Email: info@cagrameen.in | CIN: L51216KA1991PLC053425

**PUBLIC NOTICE**

This is to inform the public in general and, customers in particular, that for the convenience of the Company's customers and for Company's operational convenience, the Company has decided to merge the following branch(es):

Sl. No.	Name & address of the Merging Branch (which is going to be closed/not in existence)	Name & address of the Base Branch (Branch which will continue to exist after merger)	Date of Merger/ closure
1	Branch: Umarga-2 Address: CreditAccess Grameen Limited 1st Floor, H. No. 5174, At & Po: New Balaji Nagar, Opp. Milk Dairy, Tq: Omega Umarga, Dist: Dharashiv - 413606 MAHARASHTRA	Branch: Umarga-1 Address: CreditAccess Grameen Limited 2nd Floor, H. No. 478, F. No. 02, Digvijay Gas Agency, Nandanvan Colony, Diggi Road Umarga - 413606, Dist: Dharashiv MAHARASHTRA	September 09, 2024

It is clarified that due care is being taken by the Company to ensure that no inconvenience whatsoever is caused to the Company's customers during the process of merger and post-merger. The accounts of all our customers shall continue with the Base branch (i.e., the branch mentioned at Column (3) above). Customers are requested to kindly take note of the aforesaid change(s), which will be effective tentatively from September 09, 2024 (i.e., the date mentioned under Column (4) above) and operate their loan accounts with the new/Base branch from the said effective date. In case any further clarification is required and/or in case of any difficulty, the customers may contact the "Branch Manager (Merging Branch)" or the respective Branch Manager (Base Branch).

for CreditAccess Grameen Limited  
Sd/-  
Ganesh Narayanan  
Chief Executive Officer  
Bengaluru  
June 07, 2024

**REGENCY HOSPITAL LIMITED**  
CIN: U85110UP1987PLC008792  
Regd. Office: A-2, Sarvodaya Nagar, Kanpur 208 005 Uttar Pradesh  
Ph: 0512-3502480, Email: company.secretary@regencyhealthcare.in  
Website: www.regencyhealthcare.in

**NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION**

Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the Shareholders of Regency Hospital Limited (the "Company") will be held on **Thursday, July 4, 2024, at 11:30 a.m. IST** at the Registered Office of the Company at A-2 Sarvodaya Nagar, Kanpur-208005 Uttar Pradesh, India. The Company has dispatched the Notice of EGM to the Shareholders through permitted mode by Monday, June 10, 2024. The Notice of the EGM is also available on the website of the Company at [www.regencyhealthcare.in](http://www.regencyhealthcare.in) and at the National Securities Depository Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Shareholders are provided with the facility to cast their votes on all resolutions as set forth in the notice of the EGM using electronic voting system provided by National Securities Depository Limited (NSDL) from a place other than the venue of the EGM ('remote e-voting') and the business may be transacted through such voting. The voting rights of Shareholders shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, June 27, 2024 ('cut-off date').

The remote e-voting shall commence on Sunday, June 30, 2024 (9:00 a.m. IST) and ends on Wednesday, July 3, 2024 (5:00 p.m. IST). During this period, Shareholders may cast their votes electronically. The remote e-voting module will be disabled after 5:00 p.m. IST on July 3, 2024.

A person who has acquired shares and become a Shareholder of the Company after the dispatch of the notice of EGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if the person is already registered with NSDL for remote e-voting then the existing user ID and password can be used for casting vote.

Shareholders may note that: a) Once the vote on a resolution is cast by the Shareholder, the same shall not be allowed to change it subsequently; b) The facility for voting will also be made available during the EGM; c) The Shareholder who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again; and d) Only persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or voting at the EGM.

The procedure of electronic voting is available in the Notice of the EGM as well as in the email sent to the Shareholders by NSDL. In case of any queries/grievances, you may refer to the 'Frequently Asked Questions' (FAQs) for Shareholders and 'e-voting user manual' for Shareholders available in the downloads section of the e-voting website of NSDL [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or send a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). For any grievances relating to voting by electronic means, Shareholders may contact Mr. Yogi Srivastava, Company Secretary, B-5 Sarvodaya Nagar Kanpur-208005 at [company.secretary@regencyhealthcare.in](mailto:company.secretary@regencyhealthcare.in), Tel. #0512-3502661.

For Regency Hospital Limited  
Sd/-  
Yogi Srivastava  
Company Secretary  
Date : June 10, 2024  
Place : Kanpur

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AMUL INDUSTRIES PRIVATE LIMITED**  
OPERATING IN MANUFACTURER OF AUTO COMPONENTS AT RAJKOT (GUJARAT), RANIPET (TAMIL NADU), MUMBAI (MAHARASHTRA), JHARKHAND AND OTHER STATES  
(Under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Amul Industries Private Limited (CIN: U14101GJ1995PT026118) PAN: AAQCA3020F
2. Address of the registered office	2-Aj Industrial Estate, Plot No: 332/333, GIDC Rajkot, Gujarat - 360003 <a href="http://www.amulindia.com">www.amulindia.com</a>
3. URL of website	Rajkot (Gujarat), Mumbai (Maharashtra) Ranipet (Tamil Nadu), Jharkhand and other states.
4. Details of place where majority of fixed assets are located	
5. Installed capacity of main products/ services	Not Available
6. Quantity and value of main products/ services sold in last financial year	Financial Year : 2021-22 Quantity : Not Ascertained CO booked sales revenues of Rs. 112.10 Crores. Presently, there are no employees/workmen.
7. Number of employees/ workmen	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:cirp.amulindustriespvt@gmail.com">cirp.amulindustriespvt@gmail.com</a>
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:cirp.amulindustriespvt@gmail.com">cirp.amulindustriespvt@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:cirp.amulindustriespvt@gmail.com">cirp.amulindustriespvt@gmail.com</a>
10. Last date for receipt of expression of interest	29th June, 2024
11. Date of issue of provisional list of prospective resolution applicants	4th July, 2024
12. Last date for submission of objections to provisional list	9th July, 2024
13. Date of issue of final list of prospective resolution applicants	18th July, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18th July, 2024
15. Last date of submission of resolution plans	13th August, 2024
16. Process email id to submit EOI	<a href="mailto:cirp.amulindustriespvt@gmail.com">cirp.amulindustriespvt@gmail.com</a>

Date: 09.06.2024  
Place: Surat

Sd/-  
Niharika Maheshwari  
(Resolution Professional)  
IP Registration No.: IBI/PA-001/IP-P-02725/2022-2023/14157  
AFA Certificate No.: AA1/14157/02/290824/105980 valid upto 29.08.2024  
A-904, Rudra Enclave, Althan Bhinrad Canal Road, Near Shiv Residency, Bhinrad, Surat, Gujarat-395007  
\*Form-G Timeline shall be subject to necessary approval from Hon'ble NCLT, Ahmedabad Bench for extension of CIRP period in the matter.

For Maithan Alloys Limited  
Sd/-  
Rajesh K. Shah  
Company Secretary  
Date : 8<sup>th</sup> June, 2024

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR GREEN SOUL ERGONOMICS PRIVATE LIMITED**  
OPERATING IN E-COMMERCE INDUSTRY AT BHIWANDI, DIST. THANE, MAHARASHTRA  
Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS	
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2. Address of the registered office	Unit 5, E. 7, E. 9, 10 & 11, Building No. D-2, Green Space, Village Vahul, Vasidali, Thane, Bhiwandi, Maharashtra-421302
3. URL of website	<a href="https://www.greensoulonline/">https://www.greensoulonline/</a>
4. Details of place where majority of fixed assets are located	No tangible fixed assets but the Corporate Debtor has PAN India network of operations. Intangibles are brand and website with online market place platform
5. Installed capacity of main products/ services	N/A as it is a Trading Business
6. Quantity and value of main products/ services sold in last financial year	Sales of INR 125crores in FY 2023-24 Main Products - Gaming Chairs, Multi-Purpose Tables, Executive Chairs, Office Chairs, Basic Chairs and Wooden Furniture
7. Number of employees/ workmen	Thirty-three (33)
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Date: 09/06/2024  
Place: Navi Mumbai

Sd/-  
Vishal Ghisulal Jain  
Interim Resolution Professional  
IBBI Registration No: IBI/PA-001/IPR00419/2017-2018/10742  
Registered Address: D-1902, Palm Beach Residency, Arney CHS Ltd, Plot No. 24-29, Sector-4, Nerul West, Navi Mumbai, Maharashtra - 400706  
Communication Address: c/o. Resolve - IPE Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705  
Process Specific Email ID: [green.soul@resolvgroup.co.in](mailto:green.soul@resolvgroup.co.in)  
IBBI Registered E-mail: [vishal@resolvgroup.co.in](mailto:vishal@resolvgroup.co.in); AFA Valid upto: 31/12/2024

For Regency Hospital Limited  
Sd/-  
Yogi Srivastava  
Company Secretary  
Date : June 10, 2024  
Place : Kanpur



FROM THE FRONT PAGE

Swearing-in...

The final decision is with the PM-designate, but sources said the BJP is likely to retain crucial portfolios of home, finance, defence external affairs, all part of the Cabinet Committee on Security, Education and culture, two ministries shaped by party's ideological imperatives, are also likely to stay with the BJP.

The overarching message, a senior BJP leader said, is to signal that although BJP is 32 seats below the majority mark, this is not a "weak, defensive govt". Naidu left for Andhra Pradesh Saturday because of the death of media baron Ramoji Rao and is expected to be back in Delhi Sunday. The view in BJP is that on top of Naidu's priority list is "adequate financial support" for Andhra Pradesh from the Centre and that may play a role in the ministerial berths he gets. Sources said the TDP could get four positions in the Council of Ministers, while Pawan Kalyan's Jana Sena may be offered one.

Among names taking rounds as possible ministers are Srikakulam MP K Ram Mohan Naidu; Guntur MP Chandra Shekhar Pemmasani; and Chittoor MP Daggamalla Prasada Rao. Sources said also on the table are the names of Lavu Srikrishna Devarayalu (Narasaraopet) and Vemireddy Prabhakar Reddy (Nellore). Three of these MPs, when contacted Saturday evening, said they have not yet got any calls regarding the ceremony. JD-U is also likely to have at least three of its leaders in the new government. LJP-Paswan's Chirag Paswan is expected to be a Cabinet minister. "Bihar will have a good presence in the new government. Both allies performed impressively," said a party leader. Bihar also goes to Assembly polls next year.

The BJP leadership is keen to see that Maharashtra, another poll-bound state where Assembly elections are due later this year, is also well-represented. The coalition has fared poorly in there: Shiv Sena (Shinde) won seven seats, NCP (Ajit Pawar) got one while the BJP could manage only 12 from the total of 48 seats in the state. However, with INDIA bloc showing signs of

Sponsorship for Olympians...

"When we joined hands with the IOA — responsible for selecting athletes to represent the country at the Olympic Games, among other global sporting events—in 2016, we observed that a proper mechanism for bringing in sponsors and ensuring delivery was lacking," said Tomar. "At that time, the federation typically managed to secure only one or two sponsors, such as Samsung, which was a global brand, or local sponsors like ONGC and Amul, contributing small amounts that totalled to about ₹2 crore to ₹2.5 crore. However, by the Rio Olympics (2016), when we partnered with the IOA, the sponsorship revenue reached about ₹12 crore, a 500-600% increase. This marked the beginning of a positive trend," he added.

This upward trajectory continued with the Tokyo Olympics, where the revenue almost doubled compared to Rio, reaching around ₹24 crore to ₹28 crore. "Looking ahead to the Paris Olympics, the sponsorship revenue is about double again, at approx



₹50 crore. This represents a remarkable rise of approximately 2,000% from pre-2016," said Tomar. Rahul Trehan, COO of IOS Sports & Entertainment, added that these deals vary from a six-digit cost for a short post-ortel to a seven-digit cost for an ad and sometimes more.

These deals, beyond the financial commitments, encompass a variety of forms of involvement and activations. "For instance, if we take the figure of ₹50 crore for licensing and access to players for shoots, imagery and certain events, the activations by these brands are typically three times that amount," explained Tomar.

"Therefore, you can expect a minimum activation value

of ₹150 crore to ₹200 crore from these brands. They will utilise TV, digital, print, outdoor hoardings and events to promote their association. This means the total association value with Paris is around ₹200 crore to ₹250 crore when considering all these factors," he added.

On digital front, multiple brands are engaging in small-scale promotions. These are deals ranging from tile companies to honey brands, and one will see numerous campaigns during and around the upcoming Olympic, to be held from July 26 to Aug 11. Without divulging a specific figure for the marketing spends, Tomar said there are at least 40 to 50 brands that will do campaigns involving athletes and digital platforms in the coming days. "Influencer marketing is particularly popular for the Olympic games, with brands partnering with anywhere from two to six athletes per campaign. The value of these campaigns varies based on their budgets and spending strategies," he added.

revival in the state, the BJP does not want its allies to be "politically vulnerable" ahead of the state polls, sources said.

Sources said Amit Shah and Rajnath Singh are very likely to continue in "crucial" ministries and some new faces could be from former CMs Shivraj Singh Chouhan, Manohar Lal Khattar, Biplob Kumar Deb and Basavaraj Bommai. In parallel, the BJP is also exploring ways to expand the NDA's footprint and feelers are being sent to some Independents. Of the seven Independents, one MP, Vishal Prakashbabu Patil from Sangli, has joined with the INDIA bloc. Party leaders are also in touch with the MPs from regional parties, including the YSRCP, which has four MPs. Also, BJP and RSS leaders have discussed changes in the BJP leadership with party chief JP Nadda's extended term

ending this month. The discussions about the succession plan within the party came up in the marathon meeting at PM Modi's residence on Saturday, sources said. It was attended by RSS representatives.

Foreign leaders..

Seychelles VP Ahmed Affif also arrived Saturday, while remaining leaders from Bhutan, Sri Lanka, Nepal, Maldives and Mauritius will be arriving Sunday. The ministry of external affairs issued a statement confirming the names of the leaders attending the ceremony. "President of Sri Lanka Ranil Wickremesinghe, President of Maldives Mohamed Muizzu, Vice-President of Seychelles Ahmed Afif, Prime Minister of Bangladesh Sheikh Hasina, Prime Minister of Mauritius Pravind Kumar Jugnauth, Prime Minister of Nepal Pushpa Kamal Dahal 'Prachanda', and Prime Minister of Bhutan Tshering Tobgay have accepted the invitation to attend," it said.

Apart from the swearing-in ceremony, the leaders will attend a banquet hosted by President Droupadi Murmu at

Rashtrapati Bhavan on Sunday.

Investors...

"We wish to clarify that on the day, ICCL successfully processed more than 3.2 million subscription orders amounting to ₹2,445 crore," ICCL said. However, ICCL added that some instances have been brought to the notice wherein delay was prima-facie attributable to payment aggregators/banks involved in the process of subscription, and hence transactions of some investors could not be processed in time. Tuesday was not the only day this week when retail investors were unable to execute trades at their will. Even on Monday, when benchmark indices had hit a record high, some investors could not sell their stocks due to glitches at depository firm Central Depository Services (CDSL). Shri Viswanath, co-founder of Upstox, said, "Barring the impact caused by the intermittent TPIN issue faced across the industry at the depository's end, our platform successfully withstood the increased traffic and demonstrated remarkable resilience during this period."

'REVIVAL AND REJUVENATION'

Rahul asked to take up LoP role, says will decide soon

CWC effusive in praise of Gandhis, Mallikarjun Kharge

ASAD REHMAN  
New Delhi, June 8

THE MEETING OF the Congress Working Committee (CWC) Saturday unfolded according to the script. Jubilant at the party's better-than-expected showing in the Lok Sabha elections, the CWC was effusive in praise of Rahul Gandhi — as also Mallikarjun Kharge, Sonia Gandhi and Priyanka Gandhi Vadra — and "unanimously" passed a resolution asking Rahul to take up the post of Leader of the Opposition in Lok Sabha.

The mood in the CWC was buoyant. Although the party could not reach three digits, the committee felt the election verdict had "infused new life" into the party and signalled its "overall revival and rejuvenation". While there were green shoots of revival in many states, the leadership was concerned about the party's disastrous performance in some of the states, especially Madhya Pradesh, West Bengal, Delhi and party-rivaled Himachal Pradesh.

It was decided that party president Kharge will set up a committee which will look into the factors and reasons for the rout in some states and suggest steps to address the shortcomings. Sources said some of the state Congress presidents could be replaced soon. As expected, the meeting saw leader after leader asking Rahul to lead the party from the front in Lok Sabha and take up the post of Leader of the Opposition which it would



Congress president Mallikarjun Kharge with party leaders Sonia and Rahul Gandhi during the Congress Working Committee meeting in New Delhi on Saturday

get after a decade.

And as is his wont, Rahul told the CWC that he will take a decision very soon. Kharge, too, told Rahul that he should take up the post since the CWC has passed a resolution and, in a lighter vein, added that he would take disciplinary action if he does not heed to the CWC's decision.

"During this election, we raised so many burning issues — unemployment, price rise, Agniveer issue, women and social justice issues. These issues need to be raised in a greater manner inside Parliament also. Rahul ji is the best person to lead this campaign inside Parliament. This is the CWC view," AICC general secretary (Organisation) KC Venugopal said after the meeting.

"The entire CWC feels that in the current scenario of Indian politics for a better and strong vigilant Opposition, those who want to protect the Constitution also, should be safe under the leadership of Rahul Gandhi ji as a Leader of

Opposition," he said.

There is also pressure on Rahul not to vacate the Rae Bareilly seat in view of the shift in mood in Uttar Pradesh and the Hindi heartland. While the Congress has won six seats in Uttar Pradesh, its ally Samajwadi Party emerged victorious in 37. Besides, the Congress has made gains in Hindi-speaking states like Bihar, Rajasthan and Haryana.

Sources said he is thinking about vacating Wyanad, which re-elected him for the second time, but has not taken a final decision. In the evening, the Congress Parliamentary Party (CPP) met and re-elected Sonia Gandhi as its chairperson. The CWC reiterated that the Lok Sabha election verdict was a decisive rejection of the BJP's style and substance of governance. "The verdict of the people is not just a political loss but a personal and moral defeat for the Prime Minister who sought the mandate in his name and ran a campaign anchored in lies, hate, prejudice, divisiveness

and extreme bigotry. The verdict of the people is clearly against the undermining of democracy and democratic institutions that has taken place since 2014," the CWC resolution said.

The CWC meeting was largely self-congratulatory. It also singled out the Gandhis and Kharge for praise. It said the yatras Rahul "designed" and led were "historic turning points in our nation's politics and instilled hope and confidence in lakhs of our workers and crores of our voters" and his election campaign was single-minded and sharp, and more than any other individual it was he who made the protection of the Constitution the central issue in the 2024 elections.

Incidentally, the CWC noted that the INDIA bloc parties "performed exceedingly well" in several states, among them UP, West Bengal, Tamil Nadu and Maharashtra. In West Bengal, the TMC won 29 of the 42 seats against the BJP and the Congress-Left combine.

Addressing reporters after the meeting, Congress leaders Venugopal and Jairam Ramesh said the CWC felt that revival of the party had begun.

In his address, Kharge said the verdict was against the dictatorial and anti-democratic ways of the BJP. "It is a decisive rejection of the politics of the last 10 years. It is rejection of the politics of divisiveness, hate and polarisation," he said. Kharge said the Congress's tally increased in seats "dominated by SC, ST, OBC, and minority voters as well as in rural areas". Going forward, he said, the party has to make its presence felt in urban areas as well.

INDIA not staking claim to form govt today doesn't mean it won't: Mamata

PRESS TRUST OF INDIA  
Kolkata, June 8

WEST BENGAL CHIEF Minister Mamata Banerjee on Saturday said that the opposition INDIA bloc may not have staked claim to form the government today, but that does not mean it will not do it tomorrow.

Banerjee, also the TMC supremo, said her party will be in a "wait and watch" mode and she would be happy if the "weak and unstable" BJP-led NDA government is shunted out of power.

"The country needs change; the country wants change. This mandate was for change. We are waiting and keeping a watch on the situation. This mandate was against Narendra Modi, so he should

I WOULD BE HAPPY TO SEE THAT THIS UNSTABLE AND WEAK GOVERNMENT (NDA) AT THE CENTRE IS OUT OF POWER



not become the prime minister this time. Someone else should have been allowed to take over," Banerjee told reporters after a meeting of newly-elected TMC MPs.

The Trinamool Congress supremo said the party will not attend the swearing-in ceremony of the new government. "The BJP is forming the government undemocratically

and illegally. Today INDIA bloc may not have staked a claim to form the government, but that doesn't mean tomorrow it won't stake a claim. Let's wait for some time," she said.

"I would be happy to see that this unstable and weak government at the centre is out of power," Banerjee said.

She said that the TMC MPs in Lok Sabha and Rajya Sabha will seek repeal of the Citizenship Amendment Act (CAA).

Panel to re-examine NEET results

THE EDUCATION MINISTRY has set up a four-member panel to review the grace marks awarded to more than 1,500 candidates in the NEET-UG medical entrance exam, the National Testing Agency (NTA) announced on Saturday. The move comes amid allegations of inflation of marks leading to 67 candidates sharing first rank in the exam. "The panel headed by a former UPSC chairman will submit its recommendations within a week and the results of the candidates might be revised," NTA DG Subodh Kumar Singh said.

"The awarding of grace marks has not impacted the qualifying criteria of the exam and the review of results of the affected candidates will not impact the admission process," he added. Several aspirants of the medical entrance exam NEET have alleged inflation of marks which led to a record 67 candidates bagging the top rank, including six from the same exam centre. —PTI

**CREDITACCESS GRAMEEN LIMITED**  
Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar, (Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560070 IN  
Email: info@cagrameen.in | CIN: L51216KA1991PLC053425

**PUBLIC NOTICE**  
This is to inform the public in general and, customers in particular, that for the convenience of the Company's customers and for Company's operational convenience, the Company has decided to merge the following branch(es):

SL. No	Name & address of the Merging Branch (which is going to be closed/not in existence)	Name & address of the Base Branch (Branch which will continue to exist after merger)	Date of Merger/ closure
1	Branch: Umarga-2 Address: CreditAccess Grammeen Limited 1st Floor, H. No. 517/4, At & Po: New Balaji Nagar, Opp. Milk Dairy, Tq: Omarga Umarga, Dist: Dharashiv - 413606 MAHARASHTRA	Branch: Umarga-1 Address: CreditAccess Grammeen Limited 2nd Floor, H. No. 478, F. No. 02, Digvijay Gas Agency, Nandanvan Colony, Digg Road Umarga - 413606, Dist: Dharashiv MAHARASHTRA	September 09, 2024

It is clarified that due care is being taken by the Company to ensure that no inconvenience whatsoever is caused to the Company's customers during the process of merger and post-merger. The accounts of all our customers shall continue with the Base Branch (i.e., the branch mentioned at Column (3) above). Customers are requested to kindly take note of the aforesaid change(s), which will be effective tentatively from September 09, 2024 (i.e., the date mentioned under Column (4) above) and operate their loan accounts with the new Base branch from the said effective date. In case any further clarification is required and/or in case of any difficulty, the customers may contact the Branch Manager (Merging Branch) or the respective Branch Manager (Base Branch).

for CreditAccess Grammeen Limited  
Sd/-  
Bengaluru Ganesh Narayanan  
June 07, 2024 Chief Executive Officer

**REGENCY HEALTH**  
**REGENCY HOSPITAL LIMITED**  
CIN: U85110UP1987PLC008792  
Regd. Office: A-2, Sarvodaya Nagar, Kanpur 208 005 Uttar Pradesh  
Ph: 0512-3502480, Email: company.secretary@regencyhealthcare.in,  
Website: www.regencyhealthcare.in

**NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION**  
Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the Shareholders of Regency Hospital Limited (the "Company") will be held on **Thursday, July 4, 2024, at 11:30 a.m. IST** at the Registered Office of the Company at A-2 Sarvodaya Nagar, Kanpur-208005 Uttar Pradesh, India. The Company has dispatched the Notice of EGM to the Shareholders through permitted mode by Monday, June 10, 2024. The Notice of the EGM is also available on the website of the Company at [www.regencyhealthcare.in](http://www.regencyhealthcare.in) and at the National Securities Depository Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Shareholders are provided with the facility to cast their votes on all resolutions as set forth in the notice of the EGM using electronic voting system provided by National Securities Depository Limited (NSDL) from a place other than the venue of the EGM (remote e-voting) and the business may be transacted through such voting. The voting rights of Shareholders shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, June 27, 2024 ("cut-off date").

The remote e-voting shall commence on Sunday, June 30, 2024 (9:00 a.m. IST) and ends on Wednesday, July 3, 2024 (5:00 p.m. IST). During this period, Shareholders may cast their votes electronically. The Remote e-voting module will be disabled after 5:00 p.m. IST on July 3, 2024.

A person who has acquired shares and become a Shareholder of the Company after the dispatch of the notice of EGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if the person is already registered with NSDL for remote e-voting then the existing user ID and password can be used for casting vote.

Shareholders may note that: a) Once the vote on a resolution is cast by the Shareholder, the same shall not be allowed to change it subsequently; b) The facility for voting will also be made available during the EGM; c) The Shareholder who has cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again; and d) Only persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or voting at the EGM.

The procedure of electronic voting is available in the Notice of the EGM as well as in the email sent to the Shareholders by NSDL. In case of any queries/grievances, you may refer to the 'Frequently Asked Questions' (FAQs) for Shareholders and e-voting user manual for Shareholders available in the downloads section of the e-voting website of NSDL [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or send a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). For any grievances relating to voting by electronic means, Shareholders may contact Mr. Yogi Srivastava, Company Secretary, B-5 Sarvodaya Nagar Kanpur-208005 at [company.secretary@regencyhealthcare.in](mailto:company.secretary@regencyhealthcare.in), Tel. #0512-3502661.

For Regency Hospital Limited  
Sd/-  
Date : June 10, 2024  
Place : Kanpur  
Yogi Srivastava  
Company Secretary

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AMUL INDUSTRIES PRIVATE LIMITED**  
OPERATING IN MANUFACTURER OF AUTO COMPONENTS AT RAJKOT (GUJARAT), RANIPET (TAMIL NADU), MUMBAI (MAHARASHTRA), JHARKHAND AND OTHER STATES  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Amul Industries Private Limited (CIN: U14101GJ1995PT026118) PAN: AACCA3020F
2. Address of the registered office	2- Aji Industrial Estate, Plot No: 332/333, GIDC Rajkot, Gujarat - 360003 <a href="http://www.amulind.com">www.amulind.com</a>
3. URL of website	<a href="http://www.amulind.com">www.amulind.com</a>
4. Details of place where majority of fixed assets are located	Rajkot (Gujarat), Mumbai (Maharashtra) Ranipet (Tamil Nadu), Jharkhand and other states
5. Installed capacity of main products/ services	Not Available
6. Quantity and value of main products/ services sold in last financial year	Financial Year : 2021-22 Quantity : Not Ascertained CD booked sales revenues of Rs. 112.130 Crores Presently, there are no employees/workmen
7. Number of employees/ workmen	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:cirp.amulindustriesspvt@gmail.com">cirp.amulindustriesspvt@gmail.com</a>
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:cirp.amulindustriesspvt@gmail.com">cirp.amulindustriesspvt@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:cirp.amulindustriesspvt@gmail.com">cirp.amulindustriesspvt@gmail.com</a>
10. Last date for receipt of expression of interest	29th June, 2024
11. Date of issue of provisional list of prospective resolution applicants	4th July, 2024
12. Last date for submission of objections to provisional list	9th July, 2024
13. Date of issue of final list of prospective resolution applicants	18th July, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18th July, 2024
15. Last date of submission of resolution plans	13th August, 2024
16. Process email id to submit EOI	<a href="mailto:cirp.amulindustriesspvt@gmail.com">cirp.amulindustriesspvt@gmail.com</a>

Date: 09.06.2024  
Place: Surat

IP Registration No.: IBBI/IPA 001/IP-P-02725/2022-2023/14157  
AFA Certificate No.: AA1/14157/02/290824/105980 valid upto 29.08.2024  
A-904, Rudra Enclave, Althan Bhimrad Canal Road, Near Shiv Residency, Bhimrad, Surat, Gujarat-395007

\*Form-G Timeline shall be subject to necessary approval from Hon'ble NCLT, Ahmedabad Bench for extension of CIRP period in the matter.

**maithan alloys ltd**  
CIN : L27101WB1985PLC039503  
Regd. Office : 'Ideal Centre', 4th Floor, 9, A.J.C Bose Road, Kolkata - 700 017  
e-mail : [office@maithanalloys.com](mailto:office@maithanalloys.com), Ph : 033-4063-2393  
Website : [www.maithanalloys.com](http://www.maithanalloys.com)

**NOTICE**  
NOTICE is hereby given to the Members of the Maithan Alloys Limited (the Company) pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Rule 6(3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as in force (herein after referred as 'the Rules') that all the equity shares of the Company in respect of which dividend has remained unpaid or unclaimed for seven consecutive years are required to be transferred to the Investor Education and Protection Fund (IEPF).

Members who have not claimed / encashed their dividend for last seven consecutive years (i.e. dividend declared on and after 1st April, 2017) can write to us at Maithan Alloys Ltd., at 4th Floor, Ideal Centre, 9, A.J.C. Bose Road, Kolkata - 700017 (e-mail : [investor@maithanalloys.com](mailto:investor@maithanalloys.com)) or to our Registrar and Share Transfer Agent, Mrs. Maheshwari Datamatics Pvt. Ltd. at 5th Floor, 23, R. N. Mukherjee Road, Kolkata - 700011 to claim their dividend at the earliest, failing which Company shall be constrained to transfer their equity shares to the IEPF, as per the procedure provided in the Rules.

The Company has also served Notice to the Member(s) concerned at their latest available address along with the details of unpaid/unclaimed dividend, advising them to claim their dividends expeditiously to avoid transfer of their shares to the IEPF. In case no claim or communication thereof is received from the concerned Member(s) on or before 25th September, 2024 the Company shall, in compliance with the provisions of the Companies Act, 2013 read with the Rules shall transfer the share(s) to the IEPF.

A statement containing the name of such Member(s) and their folio number or DP ID - Client ID are available at Company's website at [www.maithanalloys.com](http://www.maithanalloys.com) for information and necessary action of the Member(s) concerned.

In the event of transfer of share(s) by the Company to the IEPF, the Member(s) concerned may claim their share(s) by following the procedure as prescribed in the Rules (i.e. by making an application to the IEPF in 'IEPF Form-5', which is available on the IEPF website, i.e. [www.iepf.gov.in](http://www.iepf.gov.in)). It may be noted that no claim shall lie against the Company in respect of shares and dividends thereof credited to the account of the IEPF.

For Maithan Alloys Limited  
Sd/-  
Rajesh K. Shah  
Company Secretary

Date : 8th June, 2024

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR GREEN SOUL ERGONOMICS PRIVATE LIMITED**  
OPERATING IN E-COMMERCE INDUSTRY AT BHIWANDI, DIST. THANE, MAHARASHTRA  
Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/LLP No.	GREEN SOUL ERGONOMICS PRIVATE LIMITED CIN: U74999MH2018PTC035473
2. Address of the registered office	Unit 5, 6, 7, 8, 9, 10 & 11, Building No. D-2, Green Space, Village Vahuri, Vadavali, Thane, Bhiwandi, Maharashtra - 421302
3. URL of website	<a href="https://www.greensoulonline/">https://www.greensoulonline/</a>
4. Details of place where majority of fixed assets are located	No tangible fixed assets but the Corporate Debtor has PAN India network of operations. Intangibles are brand and website with online market place platform
5. Installed capacity of main products/ services	N.A. as it is a Trading Business
6. Quantity and value of main products/ services sold in last financial year	Sales of INR 125crores in FY 2023-24 Main Products - Gaming Chairs, Multi-Purpose Tables, Executive Chairs, Office Chairs, Basic Chairs and Wooden Furniture
7. Number of employees/ workmen	Thirty-three (33)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Sending request by email to <a href="mailto:green.soul@resolvegroup.co.in">green.soul@resolvegroup.co.in</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Sending request by email to <a href="mailto:green.soul@resolvegroup.co.in">green.soul@resolvegroup.co.in</a>
10. Last date for receipt of expression of interest	24/06/2024
11. Date of issue of provisional list of prospective resolution applicants	04/07/2024
12. Last date for submission of objections to provisional list	09/07/2024
13. Date of issue of final list of prospective resolution applicants	19/07/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24/07/2024
15. Last date for submission of resolution plans	31/08/2024 (Estimated)
16. Process email id to submit Expression of Interest	<a href="mailto:green.soul@resolvegroup.co.in">green.soul@resolvegroup.co.in</a>

Date: 09/06/2024, Place: Navi Mumbai

Sd/-  
Vishal Ghisulal Jain  
Interim Resolution Professional  
IBBI Registration No: IBBI/IPA-001/IPPO0419/2017-2018/10742  
Registered Address: D-1902, Palm Beach Residency, Arney CHS Ltd., Plot No. 24-29, Sector-4, Nerul West, Navi Mumbai, Maharashtra - 400706  
Communication Address: c/o. Resolve - IPE Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705  
Process Specific Email ID: [green.soul@resolvegroup.co.in](mailto:green.soul@resolvegroup.co.in)  
IBBI Registered E-mail: [vishal@resolvegroup.co.in](mailto:vishal@resolvegroup.co.in); AFA Valid upto: 31/12/2024

FROM THE FRONT PAGE

Swearing-in...

The final decision is with the PM-Designate, but sources said the BJP is likely to retain crucial portfolios of home, finance, defence external affairs, all part of the Cabinet Committee on Security, Education and culture, two ministries shaped by party's ideological imperatives, are also likely to stay with the BJP.

The overarching message, a senior BJP leader said, is to signal that although BJP is 32 seats below the majority mark, this is not a "weak, defensive govt". Naidu left for Andhra Pradesh Saturday because of the death of media baron Ramoji Rao and is expected to be back in Delhi Sunday. The view in BJP is that on top of Naidu's priority list is "adequate financial support" for Andhra Pradesh from the Centre and that may play a role in the ministerial berths he gets.

Sources said the TDP could get four positions in the Council of Ministers, while Pawan Kalyan's Jana Sena may be offered one. Among names taking rounds as possible ministers are Srikakulam MP K Ram Mohan Naidu; Guntur MP Chandra Shekhar Pemmasani; and Chittoor MP Daggamalla Prasada Rao. Sources said also on the table are the names of Lavu Srikrishna Devarayalu (Narasaraopet) and Vemireddy Prabhakar Reddy (Nellore).

Three of these MPs, when contacted Saturday evening, said they have not yet got any calls regarding the ceremony. JD-U is also likely to have at least three of its leaders in the new government. LJP-Paswan's Chirag Paswan is expected to be a Cabinet minister. "Bihar will have a good presence in the new government. Both allies performed impressively," said a party leader. Bihar also goes to Assembly polls next year.

The BJP leadership is keen to see that Maharashtra, another poll-bound state where Assembly elections are due later this year, is also well-represented. The coalition has fared poorly in there: Shiv Sena (Shinde) won seven seats, NCP (Ajit Pawar) got one while the BJP could manage only 12 from the total of 48 seats in the state. However, with INDIA bloc showing signs of

Sponsorship for Olympians...

"When we joined hands with the IOA - responsible for selecting athletes to represent the country at the Olympic Games, among other global sporting events - in 2016, we observed that a proper mechanism for bringing in sponsors and ensuring delivery was lacking," said Tomar. "At that time, the federation typically managed to secure only one or two sponsors, such as Samsung, which was a global brand, or local sponsors like ONGC and Amul, contributing small amounts that totalled to about ₹2 crore to ₹2.5 crore. However, by the Rio Olympics (2016), when we partnered with the IOA, the sponsorship revenue reached about ₹12 crore, a 500-600% increase. This marked the beginning of a positive trend," he added.

This upward trajectory continued with the Tokyo Olympics, where the revenue almost doubled compared to Rio, reaching around ₹24 crore to ₹28 crore. "Looking ahead to the Paris Olympics, the sponsorship revenue is about double again, at approx

₹50 crore. This represents a remarkable rise of approximately 2,000% from pre-2016," said Tomar. Rahul Trehan, COO of IOS Sports & Entertainment, added that these deals vary from a six-digit cost for a short post or reel to a seven-digit cost for an ad and sometimes more.

These deals, beyond the financial commitments, encompass a variety of forms of involvement and activations. "For instance, if we take the figure of ₹50 crore for licensing and access to players for shoots, imagery and certain events, the activations by these brands are typically three times that amount," explained Tomar.

"Therefore, you can expect a minimum activation value ending this month. The discussions about the succession plan within the party came up in the marathon meeting at PM Modi's residence on Saturday, sources said. It was attended by RSS representatives.

Foreign leaders.. Seychelles VP Ahmed Afif also arrived Saturday, while remaining leaders from Bhutan, Sri Lanka, Nepal, Maldives and Mauritius will be arriving Sunday. The ministry of external affairs issued a statement confirming the names of the leaders attending the ceremony. "President of Sri Lanka Ranil Wickremesinghe, President of Maldives Mohamed Muizzu, Vice-President of Seychelles Ahmed Afif, Prime Minister of Bangladesh Sheikh Hasina, Prime Minister of Mauritius Pravind Kumar Jugnauth, Prime Minister of Nepal Pushpa Kamal Dahal 'Prachanda', and Prime Minister of Bhutan Tshering Tobgay have accepted the invitation to attend," it said.

Apart from the swearing-in ceremony, the leaders will attend a banquet hosted by President Droupadi Murmu at



of ₹150 crore to ₹200 crore from these brands. They will utilise TV, digital, print, outdoor hoardings and events to promote their association. This means the total association value with Paris is around ₹200 crore to ₹250 crore when considering all these factors," he added.

On digital front, multiple brands are engaging in small-scale promotions. These are deals ranging from tile companies to honey brands, and one will see numerous campaigns during and around the upcoming Olympic, to be held from July 26 to Aug 11. Without divulging a specific figure for the marketing spends, Tomar said there are at least 40 to 50 brands that will do campaigns involving athletes and digital platforms in the coming days. "Influencer marketing is particularly popular for the Olympic games, with brands partnering with anywhere from two to six athletes per campaign. The value of these campaigns varies based on their budgets and spending strategies," he added.

Rashtrapati Bhavan on Sunday. Investors... "We wish to clarify that on the day, ICCL successfully processed more than 3.2 million subscription orders amounting to ₹2,44,5 crore," ICCL said. However, ICCL added that some instances have been brought to the notice wherein delay was prima-facie attributable to payment aggregators/banks involved in the process of subscription, and hence transactions of some investors could not be processed in time. Tuesday was not the only day this week when retail investors were unable to execute trades at their will. Even on Monday, when benchmark indices had hit a record high, some investors could not sell their stocks due to glitches at depository firm Central Depository Services (CDSL).

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INDIA not staking claim to form govt today doesn't mean it won't: Mamata

WEST BENGAL CHIEF Minister Mamata Banerjee on Saturday said that the opposition INDIA bloc may not have staked claim to form the government today, but that does not mean it will not do it tomorrow. Banerjee, also the TMC supreme, said her party will be in a "wait and watch" mode and she would be happy if the "weak and unstable" BJP-led NDA government is shunted out of power.

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'REVIVAL AND REJUVENATION'

Rahul asked to take up LoP role, says will decide soon

CWC effusive in praise of Gandhis, Mallikarjun Kharge

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THE MEETING OF the Congress Working Committee (CWC) Saturday unfolded according to the script. Jubilant at the party's better-than-expected showing in the Lok Sabha elections, the CWC was effusive in praise of Rahul Gandhi - as also Mallikarjun Kharge, Sonia Gandhi and Priyanka Gandhi Vadra - and "unanimously" passed a resolution asking Rahul to take up the post of Leader of the Opposition in Lok Sabha.

The mood in the CWC was buoyant. Although the party could not reach three digits, the committee felt the election verdict had "infused new life" into the party and signalled its "overall revival and rejuvenation". While there were green shoots of revival in many states, the leadership was concerned about the party's disastrous performance in some of the states, especially Madhya Pradesh, West Bengal, Delhi and party-rivaled Himachal Pradesh.

It was decided that party president Kharge will set up a committee which will look into the factors and reasons for the rout in some states and suggest steps to address the shortcomings. Sources said some of the state Congress presidents could be replaced soon. As expected, the meeting saw leader after leader asking Rahul to lead the party from the front in Lok Sabha and take up the post of Leader of the Opposition which it would



Congress president Mallikarjun Kharge with party leaders Sonia and Rahul Gandhi during the Congress Working Committee meeting in New Delhi on Saturday

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And as is his wont, Rahul told the CWC that he will take a decision very soon. Kharge, too, told Rahul that he should take up the post since the CWC has passed a resolution and, in a lighter vein, added that he would take disciplinary action if he does not heed to the CWC's decision.

"During this election, we raised so many burning issues - unemployment, price rise, Agniveer issue, women and social justice issues. These issues need to be raised in a greater manner inside Parliament also. Rahul ji is the best person to lead this campaign inside Parliament. This is the CWC view," AICC general secretary (Organisation) KC Venugopal said after the meeting.

"The entire CWC feels that in the current scenario of Indian politics for a better and strong vigilant Opposition, those who want to protect the Constitution also, should be safe under the leadership of Rahul Gandhi ji as a Leader of

Opposition," he said.

There is also pressure on Rahul not to vacate the Rae Bareilly seat in view of the shift in mood in Uttar Pradesh and the Hindi heartland. While the Congress has won six seats in Uttar Pradesh, its ally Samajwadi Party emerged victorious in 37. Besides, the Congress has made gains in Hindi-speaking states like Bihar, Rajasthan and Haryana.

Sources said he is thinking about vacating Wayanad, which re-elected him for the second time, but has not taken a final decision. In the evening, the Congress Parliamentary Party (CPP) met and re-elected Sonia Gandhi as its chairperson. The CWC reiterated that the Lok Sabha election verdict was a decisive rejection of the BJP's style and substance of governance. "The verdict of the people is not just a political loss but a personal and moral defeat for the Prime Minister who sought the mandate in his name and ran a campaign anchored in lies, hate, prejudice, divisiveness

and extreme bigotry. The verdict of the people is clearly against the undermining of democracy and democratic institutions that has taken place since 2014," the CWC resolution said.

The CWC meeting was largely self-congratulatory. It also singled out the Gandhis and Kharge for praise. It said the yatras Rahul "designed" and led were "historic turning points in our nation's politics and instilled hope and confidence in lakhs of our workers and crores of our voters" and his election campaign was single-minded and sharp, and more than any other individual it was he who made the protection of the Constitution the central issue in the 2024 elections.

Incidentally, the CWC noted that the INDIA bloc parties "performed exceedingly well" in several states, among them UP, West Bengal, Tamil Nadu and Maharashtra. In West Bengal, the TMC won 29 of the 42 seats against the BJP and the Congress-Left combine.

Addressing reporters after the meeting, Congress leaders Venugopal and Jairam Ramesh said the CWC felt that revival of the party had begun.

In his address, Kharge said the verdict was against the dictatorial and anti-democratic ways of the BJP. "It is a decisive rejection of the politics of the last 10 years. It is rejection of the politics of divisiveness, hate and polarisation," he said. Kharge said the Congress's tally increased in seats "dominated by SC, ST, OBC, and minority voters as well as in rural areas". Going forward, he said, the party has to make its presence felt in urban areas as well.

Panel to re-examine NEET results

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"The awarding of grace marks has not impacted the qualifying criteria of the exam and the review of results of the affected candidates will not impact the admission process," he added. Several aspirants of the medical entrance exam NEET have alleged inflation of marks which led to a record 67 candidates bagging the top rank, including six from the same exam centre. -PTI

PRESS TRUST OF INDIA Kolkata, June 8

I WOULD BE HAPPY TO SEE THAT THIS UNSTABLE AND WEAK GOVERNMENT (NDA) AT THE CENTRE IS OUT OF POWER



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not become the prime minister this time. Someone else should have been allowed to take over," Banerjee told reporters after a meeting of newly-elected TMC MPs.

The Trinamool Congress supreme said the party will not attend the swearing-in ceremony of the new government.

"The BJP is forming the government undemocratically

CREDITACCESS GRAMEEN LIMITED Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar, (Next to Rajalakshmi Kalyana Manlap) Bengaluru KA-560070 IN Email: info@cagrameen.in | CIN: L51216KA1991PLC053425

PUBLIC NOTICE

This is to inform the public in general and, customers in particular, that for the convenience of the Company's customers and for Company's operational convenience, the Company has decided to merge the following branch(es):

Table with 4 columns: SL. No, Name & address of the Merging Branch, Name & address of the Base Branch, Date of Merger/closure. Row 1: Umarga-2 branch merging into Umarga-1 branch, effective September 09, 2024.

It is clarified that due care is being taken by the Company to ensure that no inconvenience whatsoever is caused to the Company's customers during the process of merger and post-merger. The accounts of all our customers shall continue with the Base Branch (i.e., the branch mentioned at Column (3) above). Customers are requested to kindly take note of the aforesaid change(s), which is effective tentatively from September 09, 2024 (i.e., the date mentioned under Column (4) above) and operate their loan accounts with the new Base branch from the said effective date. In case any further clarification is required and/or in case of any difficulty, the customers may contact the Branch Manager (Merging Branch) or the respective Branch Manager (Base Branch).

for CreditAccess Grameen Limited Sd/- Ganesh Narayanan Chief Executive Officer Bengaluru June 07, 2024

REGENCY HOSPITAL LIMITED CIN: U85110UP1987PLC008792 Regd. Office: A-2, Sarvodaya Nagar, Kanpur 208 005 Uttar Pradesh Ph: 0512-3502480, Email: company.secretary@regencyhealthcare.in, Website: www.regencyhealthcare.in

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the Shareholders of Regency Hospital Limited (the "Company") will be held on Thursday, July 4, 2024, at 11:30 a.m. IST at the Registered Office of the Company at A-2 Sarvodaya Nagar, Kanpur-208005 Uttar Pradesh, India. The Company has dispatched the Notice of EGM to the Shareholders through permitted mode by Monday, June 10, 2024. The Notice of the EGM is also available on the website of the Company at www.regencyhealthcare.in and at the National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Shareholders are provided with the facility to cast their votes on all resolutions as set forth in the notice of the EGM using electronic voting system provided by National Securities Depository Limited (NSDL) from a place other than the venue of the EGM (remote e-voting) and the business may be transacted through such voting. The voting rights of Shareholders shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, June 27, 2024 ('cut-off date').

The remote e-voting shall commence on Sunday, June 30, 2024 (9:00 a.m. IST) and ends on Wednesday, July 3, 2024 (5:00 p.m. IST). During this period, Shareholders may cast their votes electronically. The Remote e-voting module will be disabled after 5:00 p.m. IST on July 3, 2024.

A person who has acquired shares and become a Shareholder of the Company after the dispatch of the notice of EGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request to evoting@nsdl.co.in. However, if the person is already registered with NSDL for remote e-voting then the existing user ID and password can be used for casting vote.

Shareholders may note that: a) Once the vote on a resolution is cast by the Shareholder, the same shall not be allowed to change it subsequently; b) The facility for voting will also be made available during the EGM; c) The Shareholder who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again; and d) Only persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or voting at the EGM.

The procedure of electronic voting is available in the Notice of the EGM as well as in the email sent to the Shareholders by NSDL. In case of any queries/grievances, you may refer to the 'Frequently Asked Questions' (FAQs) for Shareholders and e-voting user manual for Shareholders available in the downloads section of the e-voting website of NSDL www.evoting.nsdl.com or send a request at evoting@nsdl.co.in. For any grievances relating to voting by electronic means, Shareholders may contact Mr. Yogi Srivastava, Company Secretary, B-5 Sarvodaya Nagar Kanpur-208005 at company.secretary@regencyhealthcare.in, Tel. #0512-3502661. For Regency Hospital Limited Sd/- Yogi Srivastava Company Secretary Date: June 10, 2024 Place: Kanpur

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AMUL INDUSTRIES PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS and Amul Industries Private Limited details. Includes name, address, website, and financial year information.

16. Date: 09.06.2024 Place: Surat IP Registration No.: IBB/IIPA-001/IP-02725/2022-2023/141571 AFA Certificate No.: AA1/14157/02/290824/105980 valid upto 29.08.2024 A-904, Rudra Enclave, Althan Bhimrad Canal Road, Near Shiv Residency, Bhimrad, Surat, Gujarat-395007 \*Form-G Timeline shall be subject to necessary approval from Hon'ble NCLT, Ahmedabad Bench for extension of CIRP period in the matter.

maithan alloys ltd

CIN: L27101WB1985PLC039503 Regd. Office: 'Ideal Centre', 4th Floor, 9, A.J.C Bose Road, Kolkata - 700 017 e-mail: office@maithanalloys.com, Ph: 033-4063-2393 Website: www.maithanalloys.com

NOTICE

NOTICE is hereby given to the Members of the Maithan Alloys Limited (the Company) pursuant to the provisions of Section 124(b) of the Companies Act, 2013 read with Rule 6(3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as in force (herein after referred as 'the Rules') that all the equity shares of the Company in respect of which dividend has remained unpaid or unclaimed for seven consecutive years are required to be transferred to the Investor Education and Protection Fund (IEPF). Members who have not claimed / encashed their dividend for last seven consecutive years (i.e. dividend declared on and after 1st April, 2017) can write to us at Maithan Alloys Ltd., at 4th Floor, Ideal Centre, 9, A.J.C. Bose Road, Kolkata - 700017 (e-mail: Investor@maithanalloys.com) or to our Registrar and Share Transfer Agent, M/s. Maheshwari Datamatics Pvt. Ltd. at 5th Floor, 23, R. N. Mukherjee Road, Kolkata - 700011 to claim their dividend at the earliest, failing which Company shall be constrained to transfer their equity shares to the IEPF, as per the procedure provided in the Rules. The Company has also served Notice to the Member(s) concerned at their latest available address along with the details of unpaid/unclaimed dividend, advising them to claim their dividends expeditiously to avoid transfer of their shares to the IEPF. In case no claim or communication thereof is received from the concerned Member(s) on or before 25th September, 2024 the Company shall, in compliance with the provisions of the Companies Act, 2013 read with the Rules shall transfer the share(s) to the IEPF. A statement containing the name of such Member(s) and their folio number or DP ID - Client ID are available at Company's website at www.maithanalloys.com for information and necessary action of the Member(s) concerned. In the event of transfer of share(s) by the Company to the IEPF, the Member(s) concerned may claim their share(s) by following the procedure as prescribed in the Rules i.e. by making an application to the IEPF in IEPF Form-5, which is available on the IEPF website, i.e. www.iefp.gov.in. It may be noted that no claim shall lie against the Company in respect of shares and dividends thereon credited to the account of the IEPF. For Maithan Alloys Limited Sd/- Rajesh K. Shah Company Secretary Date: 8th June, 2024

FROM THE FRONT PAGE

Swearing-in...

The final decision is with the PM-designate, but sources said the BJP is likely to retain crucial portfolios of home, finance, defence external affairs, all part of the Cabinet Committee on Security, Education and culture, two ministries shaped by party's ideological imperatives, are also likely to stay with the BJP.

Sponsorship for Olympians...

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Congress president Mallikarjun Kharge with party leaders Sonia and Rahul Gandhi during the Congress Working Committee meeting in New Delhi on Saturday

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Opposition," he said. There is also pressure on Rahul not to vacate the Rae Bareilly seat in view of the shift in mood in Uttar Pradesh and the Hindi heartland. While the Congress has won six seats in Uttar Pradesh, its ally Samajwadi Party emerged victorious in 37. Besides, the Congress has made gains in Hindi-speaking states like Bihar, Rajasthan and Haryana.

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revival in the state, the BJP does not want its allies to be "politically vulnerable" ahead of the state polls, sources said. Sources said Amit Shah and Rajnath Singh are very likely to continue in "crucial" ministries and some new faces could be from former CMs Shivraj Singh Chouhan, Manohar Lal Khattar, Biplob Kumar Deb and Basavaraj Bommai. In parallel, the BJP is also exploring ways to expand the NDA's footprint and feelers are being sent to some Independents. Of the seven Independents, one MP, Vishal Prakashbabu Patil from Sangli, has joined with the INDIA bloc. Party leaders are also in touch with the MPs from regional parties, including the YSRCP, which has four MPs. Also, BJP and RSS leaders have discussed changes in the BJP leadership with party chief JP Nadda's extended term

ending this month. The discussions about the succession plan within the party came up in the marathon meeting at PM Modi's residence on Saturday, sources said. It was attended by RSS representatives.

Foreign leaders..

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I WOULD BE HAPPY TO SEE THAT THIS UNSTABLE AND WEAK GOVERNMENT (NDA) AT THE CENTRE IS OUT OF POWER



not become the prime minister this time. Someone else should have been allowed to take over," Banerjee told reporters after a meeting of newly-elected TMC MPs.

and illegally. Today INDIA bloc may not have staked a claim to form the government, but that doesn't mean tomorrow it won't stake a claim. Let's wait for some time," she said.

The Trinamool Congress supremo said the party will not attend the swearing-in ceremony of the new government.

"The BJP is forming the government undemocratically

Panel to re-examine NEET results

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It is clarified that due care is being taken by the Company to ensure that no inconvenience whatsoever is caused to the Company's customers during the process of merger and post-merger. The accounts of all our customers shall continue with the Base Branch (i.e., the branch mentioned at Column (3) above). Customers are requested to kindly take note of the aforesaid change(s), which will be effective tentatively from September 09, 2024 (i.e., the date mentioned under Column (4) above) and operate their loan accounts with the new Base branch from the said effective date. In case any further clarification is required and/or in case of any difficulty, the customers may contact the Branch Manager (Merging Branch) or the respective Branch Manager (Base Branch).

for CreditAccess Grameen Limited Sd/- Ganesh Narayanan Chief Executive Officer Bengaluru June 07, 2024

REGENCY HEALTH REGENCY HOSPITAL LIMITED CIN: U85110UP1987PLC008792 Regd. Office: A-2, Sarvodaya Nagar, Kanpur 208 005 Uttar Pradesh Ph: 0512-3502480, Email: company.secretary@regencyhealthcare.in, Website: www.regencyhealthcare.in

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the Shareholders of Regency Hospital Limited (the "Company") will be held on Thursday, July 4, 2024, at 11:30 a.m. IST at the Registered Office of the Company at A-2 Sarvodaya Nagar, Kanpur-208005 Uttar Pradesh, India. The Company has dispatched the Notice of EGM to the Shareholders through permitted mode by Monday, June 10, 2024. The Notice of the EGM is also available on the website of the Company at www.regencyhealthcare.in and at the National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Shareholders are provided with the facility to cast their votes on all resolutions as set forth in the notice of the EGM using electronic voting system provided by National Securities Depository Limited (NSDL) from a place other than the venue of the EGM (remote e-voting) and the business may be transacted through such voting. The voting rights of Shareholders shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, June 27, 2024 ("cut-off date").

The remote e-voting shall commence on Sunday, June 30, 2024 (9:00 a.m. IST) and ends on Wednesday, July 3, 2024 (5:00 p.m. IST). During this period, Shareholders may cast their votes electronically. The Remote e-voting module will be disabled after 5:00 p.m. IST on July 3, 2024.

A person who has acquired shares and become a Shareholder of the Company after the dispatch of the notice of EGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request to evoting@nsdl.co.in. However, if the person is already registered with NSDL for remote e-voting then the existing user ID and password can be used for casting vote.

Shareholders may note that: a) Once the vote on a resolution is cast by the Shareholder, the same shall not be allowed to change it subsequently; b) The facility for voting will also be made available during the EGM; c) The Shareholder who has cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again; and d) Only persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or voting at the EGM.

The procedure of electronic voting is available in the Notice of the EGM as well as in the email sent to the Shareholders by NSDL. In case of any queries/grievances, you may refer to the 'Frequently Asked Questions' (FAQs) for Shareholders and e-voting user manual for Shareholders available in the downloads section of the e-voting website of NSDL www.evoting.nsdl.com or send a request to evoting@nsdl.co.in. For any grievances relating to voting by electronic means, Shareholders may contact Mr. Yogi Srivastava, Company Secretary, B-5 Sarvodaya Nagar Kanpur-208005 at company.secretary@regencyhealthcare.in, Tel. #0512-3502661.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AMUL INDUSTRIES PRIVATE LIMITED OPERATING IN MANUFACTURER OF AUTO COMPONENTS AT RAJKOT (GUJARAT), RANIPET (TAMIL NADU), MUMBAI (MAHARASHTRA), JHARKHAND AND OTHER STATES (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS and Amul Industries Private Limited. Includes details about registered office, URL of website, installed capacity, and financial year.

Date: 09.06.2024 Place: Surat Niharika Maheshwari (Resolution Professional) IP Registration No.: IBBI/IPA 001/IP-P-02725/2022-2023/14157 AFA Certificate No.: AA1/14157/02/290824/105980 valid upto 29.08.2024 A-904, Rudra Enclave, Althan Bhimrad Canal Road, Near Shiv Residency, Bhimrad, Surat, Gujarat-395007

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR GREEN SOUL ERGONOMICS PRIVATE LIMITED OPERATING IN E-COMMERCE INDUSTRY AT BHIWANDI, DIST. THANE, MAHARASHTRA Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

maithan alloys ltd CIN: L27101WB1985PLC039503 Regd. Office: 'Ideal Centre', 4th Floor, 9, A.J.C Bose Road, Kolkata - 700 017 e-mail: office@maithanalloys.com, Ph: 033-4063-2393 Website: www.maithanalloys.com

FROM THE FRONT PAGE

Swearing-in...

The final decision is with the PM-designate, but sources said the BJP is likely to retain crucial portfolios of home, finance, defence external affairs, all part of the Cabinet Committee on Security, Education and culture, two ministries shaped by party's ideological imperatives, are also likely to stay with the BJP.

The overarching message, a senior BJP leader said, is to signal that although BJP is 32 seats below the majority mark, this is not a "weak, defensive govt". Naidu left for Andhra Pradesh Saturday because of the death of media baron Ramoji Rao and is expected to be back in Delhi Sunday. The view in BJP is that on top of Naidu's priority list is "adequate financial support" for Andhra Pradesh from the Centre and that may play a role in the ministerial berths he gets. Sources said the TDP could get four positions in the Council of Ministers, while Pawan Kalyan's Jana Sena may be offered one.

Among names taking rounds as possible ministers are Srikakulam MP K Ram Mohan Naidu; Guntur MP Chandra Shekhar Pemmasani; and Chittoor MP Daggumalla Prasada Rao. Sources said also on the table are the names of Lavu Srikrishna Devarayalu (Narasaraopet) and Vemireddy Prabhakar Reddy (Nellore). Three of these MPs, when contacted Saturday evening, said they have not yet got any calls regarding the ceremony. JD-U is also likely to have at least three of its leaders in the new government. LJP-Paswan's Chirag Paswan is expected to be a Cabinet minister. "Bihar will have a good presence in the new government. Both allies performed impressively," said a party leader. Bihar also goes to Assembly polls next year.

The BJP leadership is keen to see that Maharashtra, another poll-bound state where Assembly elections are due later this year, is also well-represented. The coalition has fared poorly in there: Shiv Sena (Shinde) won seven seats, NCP (Ajit Pawar) got one while the BJP could manage only 12 from the total of 48 seats in the state. However, with INDIA bloc showing signs of

Sponsorship for Olympians...

"When we joined hands with the IOA — responsible for selecting athletes to represent the country at the Olympic Games, among other global sporting events—in 2016, we observed that a proper mechanism for bringing in sponsors and ensuring delivery was lacking," said Tomar. "At that time, the federation typically managed to secure only one or two sponsors, such as Samsung, which was a global brand, or local sponsors like ONGC and Amul, contributing small amounts that totalled to about ₹2 crore to ₹2.5 crore. However, by the Rio Olympics (2016), when we partnered with the IOA, the sponsorship revenue reached about ₹12 crore, a 500-600% increase. This marked the beginning of a positive trend," he added.

This upward trajectory continued with the Tokyo Olympics, where the revenue almost doubled compared to Rio, reaching around ₹24 crore to ₹28 crore. "Looking ahead to the Paris Olympics, the sponsorship revenue is about double again, at approx

₹50 crore. This represents a remarkable rise of approximately 2,000% from pre-2016," said Tomar. Rahul Trehan, COO of IOS Sports & Entertainment, added that these deals vary from a six-digit cost for a short post-ortel to a seven-digit cost for an ad and sometimes more.

These deals, beyond the financial commitments, encompass a variety of forms of involvement and activations. "For instance, if we take the figure of ₹50 crore for licensing and access to players for shoots, imagery and certain events, the activations by these brands are typically three times that amount," explained Tomar.

"Therefore, you can expect a minimum activation value ending this month. The discussions about the succession plan within the party came up in the marathon meeting at PM Modi's residence on Saturday, sources said. It was attended by RSS representatives.

Foreign leaders. Seychelles VP Ahmed Affif also arrived Saturday, while remaining leaders from Bhutan, Sri Lanka, Nepal, Maldives and Mauritius will be arriving Sunday. The ministry of external affairs issued a statement confirming the names of the leaders attending the ceremony. "President of Sri Lanka Ranil Wickremesinghe, President of Maldives Mohamed Muizzu, Vice-President of Seychelles Ahmed Afif, Prime Minister of Bangladesh Sheikh Hasina, Prime Minister of Mauritius Pravind Kumar Jugnauth, Prime Minister of Nepal Pushpa Kamal Dahal 'Prachanda', and Prime Minister of Bhutan Tshering Tobgay have accepted the invitation to attend," it said.

Apart from the swearing-in ceremony, the leaders will attend a banquet hosted by President Droupadi Murmu at Rashtrapati Bhavan on Sunday.



of ₹150 crore to ₹200 crore from these brands. They will utilise TV, digital, print, outdoor hoardings and events to promote their association. This means the total association value with Paris is around ₹200 crore to ₹250 crore when considering all these factors," he added.

On digital front, multiple brands are engaging in small-scale promotions. These are deals ranging from tile companies to honey brands, and one will see numerous campaigns during and around the upcoming Olympic, to be held from July 26 to Aug 11. Without divulging a specific figure for the marketing spends, Tomar said there are at least 40 to 50 brands that will do campaigns involving athletes and digital platforms in the coming days. "Influencer marketing is particularly popular for the Olympic games, with brands partnering with anywhere from two to six athletes per campaign. The value of these campaigns varies based on their budgets and spending strategies," he added.

Investors... "We wish to clarify that on the day, ICCL successfully processed more than 3.2 million subscription orders amounting to ₹2,445 crore," ICCL said. However, ICCL added that some instances have been brought to the notice wherein delay was prima-facie attributable to payment aggregators/banks involved in the process of subscription, and hence transactions of some investors could not be processed in time. Tuesday was not the only day this week when retail investors were unable to execute trades at their will. Even on Monday, when benchmark indices had hit a record high, some investors could not sell their stocks due to glitches at depository firm Central Depository Services (CDSL).

Shrini Viswanath, co-founder of Upstox, said, "Barring the impact caused by the intermittent TPIN issue faced across the industry at the depository's end, our platform successfully withstood the increased traffic and demonstrated remarkable resilience during this period."

ending this month. The discussions about the succession plan within the party came up in the marathon meeting at PM Modi's residence on Saturday, sources said. It was attended by RSS representatives.

Foreign leaders. Seychelles VP Ahmed Affif also arrived Saturday, while remaining leaders from Bhutan, Sri Lanka, Nepal, Maldives and Mauritius will be arriving Sunday. The ministry of external affairs issued a statement confirming the names of the leaders attending the ceremony. "President of Sri Lanka Ranil Wickremesinghe, President of Maldives Mohamed Muizzu, Vice-President of Seychelles Ahmed Afif, Prime Minister of Bangladesh Sheikh Hasina, Prime Minister of Mauritius Pravind Kumar Jugnauth, Prime Minister of Nepal Pushpa Kamal Dahal 'Prachanda', and Prime Minister of Bhutan Tshering Tobgay have accepted the invitation to attend," it said.

Apart from the swearing-in ceremony, the leaders will attend a banquet hosted by President Droupadi Murmu at Rashtrapati Bhavan on Sunday.

'REVIVAL AND REJUVENATION'

Rahul asked to take up LoP role, says will decide soon

CWC effusive in praise of Gandhis, Mallikarjun Kharge

ASAD REHMAN  
New Delhi, June 8

THE MEETING OF the Congress Working Committee (CWC) Saturday unfolded according to the script. Jubilant at the party's better-than-expected showing in the Lok Sabha elections, the CWC was effusive in praise of Rahul Gandhi — as also Mallikarjun Kharge, Sonia Gandhi and Priyanka Gandhi Vadra — and "unanimously" passed a resolution asking Rahul to take up the post of Leader of the Opposition in Lok Sabha.

The mood in the CWC was buoyant. Although the party could not reach three digits, the committee felt the election verdict had "infused new life" into the party and signalled its "overall revival and rejuvenation". While there were green shoots of revival in many states, the leadership was concerned about the party's disastrous performance in some of the states, especially Madhya Pradesh, West Bengal, Delhi and party-rivaled Himachal Pradesh.

It was decided that party president Kharge will set up a committee which will look into the factors and reasons for the rout in some states and suggest steps to address the shortcomings. Sources said some of the state Congress presidents could be replaced soon. As expected, the meeting saw leader after leader asking Rahul to lead the party from the front in Lok Sabha and take up the post of Leader of the Opposition which it would



Congress president Mallikarjun Kharge with party leaders Sonia and Rahul Gandhi during the Congress Working Committee meeting in New Delhi on Saturday

get after a decade. And as is his wont, Rahul told the CWC that he will take a decision very soon. Kharge, too, told Rahul that he should take up the post since the CWC has passed a resolution and, in a lighter vein, added that he would take disciplinary action if he does not heed to the CWC's decision.

"During this election, we raised so many burning issues — unemployment, price rise, Agniveer issue, women and social justice issues. These issues need to be raised in a greater manner inside Parliament also. Rahul ji is the best person to lead this campaign inside Parliament. This is the CWC view," AICC general secretary (Organisation) KC Venugopal said after the meeting. "The entire CWC feels that in the current scenario of Indian politics for a better and strong vigilant Opposition, those who want to protect the Constitution also, should be safe under the leadership of Rahul Gandhi ji as a Leader of

Opposition," he said. There is also pressure on Rahul not to vacate the Rae Bareilly seat in view of the shift in mood in Uttar Pradesh and the Hindi heartland. While the Congress has won six seats in Uttar Pradesh, its ally Samajwadi Party emerged victorious in 37. Besides, the Congress has made gains in Hindi-speaking states like Bihar, Rajasthan and Haryana.

Sources said he is thinking about vacating Wayanad, which re-elected him for the second time, but has not taken a final decision. In the evening, the Congress Parliamentary Party (CPP) met and re-elected Sonia Gandhi as its chairperson. The CWC reiterated that the Lok Sabha election verdict was a decisive rejection of the BJP's style and substance of governance. "The verdict of the people is not just a political loss but a personal and moral defeat for the Prime Minister who sought the mandate in his name and ran a campaign anchored in lies, hate, prejudice, divisiveness and extreme bigotry. The verdict of the people is clearly against the undermining of democracy and democratic institutions that has taken place since 2014," the CWC resolution said.

The CWC meeting was largely self-congratulatory. It also singled out the Gandhis and Kharge for praise. It said the yatras Rahul "designed" and led were "historic turning points in our nation's politics and instilled hope and confidence in lakhs of our workers and crores of our voters" and his election campaign was single-minded and sharp, and more than any other individual it was he who made the protection of the Constitution the central issue in the 2024 elections.

Incidentally, the CWC noted that the INDIA bloc parties "performed exceedingly well" in several states, among them UP, West Bengal, Tamil Nadu and Maharashtra. In West Bengal, the TMC won 29 of the 42 seats against the BJP and the Congress-Left combine. Addressing reporters after the meeting, Congress leaders Venugopal and Jairam Ramesh said the CWC felt that revival of the party had begun.

In his address, Kharge said the verdict was against the dictatorial and anti-democratic ways of the BJP. "It is a decisive rejection of the politics of the last 10 years. It is rejection of the politics of divisiveness, hate and polarisation," he said. Kharge said the Congress's tally increased in seats "dominated by SC, ST, OBC, and minority voters as well as in rural areas". Going forward, he said, the party has to make its presence felt in urban areas as well.

INDIA not staking claim to form govt today doesn't mean it won't: Mamata

PRESS TRUST OF INDIA  
Kolkata, June 8

WEST BENGAL CHIEF Minister Mamata Banerjee on Saturday said that the opposition INDIA bloc may not have staked claim to form the government today, but that does not mean it will not do it tomorrow.

Banerjee, also the TMC supremo, said her party will be in a "wait and watch" mode and she would be happy if the "weak and unstable" BJP-led NDA government is shunted out of power.

"The country needs change. The country wants change. This mandate was for change. We are waiting and keeping a watch on the situation. This mandate was against Narendra Modi, so he should

I WOULD BE HAPPY TO SEE THAT THIS UNSTABLE AND WEAK GOVERNMENT (NDA) AT THE CENTRE IS OUT OF POWER



not become the prime minister this time. Someone else should have been allowed to take over," Banerjee told reporters after a meeting of newly-elected TMC MPs. The Trinamool Congress supremo said the party will not attend the swearing-in ceremony of the new government. "The BJP is forming the government undemocratically

and illegally. Today INDIA bloc may not have staked a claim to form the government, but that doesn't mean tomorrow it won't stake a claim. Let's wait for some time," she said.

"I would be happy to see that this unstable and weak government at the centre is out of power," Banerjee said. She said that the TMC MPs in Lok Sabha and Rajya Sabha will seek repeal of the Citizenship Amendment Act (CAA).

Panel to re-examine NEET results

THE EDUCATION MINISTRY has set up a four-member panel to review the grace marks awarded to more than 1,500 candidates in the NEET-UG medical entrance exam, the National Testing Agency (NTA) announced on Saturday. The move comes amid allegations of inflation of marks leading to 67 candidates sharing first rank in the exam. "The panel headed by a former UPSC chairman will submit its recommendations within a week and the results of the candidates might be revised," NTA DG Subodh Kumar Singh said.

"The awarding of grace marks has not impacted the qualifying criteria of the exam and the review of results of the affected candidates will not impact the admission process," he added. Several aspirants of the medical entrance exam NEET have alleged inflation of marks which led to a record 67 candidates bagging the top rank, including six from the same exam centre. —PTI

**CREDITACCESS GRAMEEN LIMITED**  
Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar, (Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560070 IN  
Email: info@cagrameen.in | CIN: L51216KA1991PLC053425

**PUBLIC NOTICE**  
This is to inform the public in general and, customers in particular, that for the convenience of the Company's customers and for Company's operational convenience, the Company has decided to merge the following branch(es):

SL. No	Name & address of the Merging Branch (which is going to be closed/not in existence)	Name & address of the Base Branch (Branch which will continue to exist after merger)	Date of Merger/ closure
1	Branch: Umarga-2 Address: CreditAccess Grammeen Limited 1st Floor, H. No. 517/4, At & Po: New Balaji Nagar, Opp. Milk Dairy, Tq: Omarga Umarga, Dist: Dharashiv - 413606 MAHARASHTRA	Branch: Umarga-1 Address: CreditAccess Grammeen Limited 2nd Floor, H. No. 478, F. No. 02, Digvijay Gas Agency, Nandanvan Colony, Digg Road Umarga - 413606, Dist: Dharashiv MAHARASHTRA	September 09, 2024

It is clarified that due care is being taken by the Company to ensure that no inconvenience whatsoever is caused to the Company's customers during the process of merger and post-merger. The accounts of all our customers shall continue with the Base Branch (i.e., the branch mentioned at Column (3) above). Customers are requested to kindly take note of the aforesaid change(s), which will be effective tentatively from September 09, 2024 (i.e., the date mentioned under Column (4) above) and operate their loan accounts with the new Base branch from the said effective date. In case any further clarification is required and/or in case of any difficulty, the customers may contact the Branch Manager (Merging Branch) or the respective Branch Manager (Base Branch).

for CreditAccess Grammeen Limited  
Sd/-  
Bengaluru Ganesh Narayanan  
June 07, 2024 Chief Executive Officer

**REGENCY HEALTH**  
**REGENCY HOSPITAL LIMITED**  
CIN: U85110UP1987PLC008792  
Regd. Office: A-2, Sarvodaya Nagar, Kanpur 208 005 Uttar Pradesh  
Ph: 0512-3502480, Email: company.secretary@regencyhealthcare.in,  
Website: www.regencyhealthcare.in

**NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION**  
Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the Shareholders of Regency Hospital Limited (the "Company") will be held on **Thursday, July 4, 2024, at 11:30 a.m. IST** at the Registered Office of the Company at A-2 Sarvodaya Nagar, Kanpur-208005 Uttar Pradesh, India. The Company has dispatched the Notice of EGM to the Shareholders through permitted mode by Monday, June 10, 2024. The Notice of the EGM is also available on the website of the Company at [www.regencyhealthcare.in](http://www.regencyhealthcare.in) and at the National Securities Depository Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Shareholders are provided with the facility to cast their votes on all resolutions as set forth in the notice of the EGM using electronic voting system provided by National Securities Depository Limited (NSDL) from a place other than the venue of the EGM (remote e-voting) and the business may be transacted through such voting. The voting rights of Shareholders shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, June 27, 2024 ("cut-off date").

The remote e-voting shall commence on Sunday, June 30, 2024 (9:00 a.m. IST) and ends on Wednesday, July 3, 2024 (5:00 p.m. IST). During this period, Shareholders may cast their votes electronically. The Remote e-voting module will be disabled after 5:00 p.m. IST on July 3, 2024.

A person who has acquired shares and become a Shareholder of the Company after the dispatch of the notice of EGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if the person is already registered with NSDL for remote e-voting then the existing user ID and password can be used for casting vote.

Shareholders may note that: a) Once the vote on a resolution is cast by the Shareholder, the same shall not be allowed to change it subsequently; b) The facility for voting will also be made available during the EGM; c) The Shareholder who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again; and d) Only persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or voting at the EGM.

The procedure of electronic voting is available in the Notice of the EGM as well as in the email sent to the Shareholders by NSDL. In case of any queries/grievances, you may refer to the 'Frequently Asked Questions' (FAQs) for Shareholders and e-voting user manual for Shareholders available in the downloads section of the e-voting website of NSDL [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or send a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). For any grievances relating to voting by electronic means, Shareholders may contact Mr. Yogi Srivastava, Company Secretary, B-5 Sarvodaya Nagar Kanpur-208005 at [company.secretary@regencyhealthcare.in](mailto:company.secretary@regencyhealthcare.in), Tel. #0512-3502661.

Date : June 10, 2024  
Place : Kanpur  
For Regency Hospital Limited  
Sd/-  
Yogi Srivastava  
Company Secretary

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AMUL INDUSTRIES PRIVATE LIMITED**  
OPERATING IN MANUFACTURER OF AUTO COMPONENTS AT RAJKOT (GUJARAT), RANIPET (TAMIL NADU), MUMBAI (MAHARASHTRA), JHARKHAND AND OTHER STATES  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	<b>Amul Industries Private Limited</b> (CIN: U14101GJ1995PT026118) <b>PAN- AACCA3020F</b>
2. Address of the registered office	2- Aji Industrial Estate, Plot No: 332/333, GIDC Rajkot, Gujarat - 360003 <a href="http://www.amulind.com">www.amulind.com</a>
3. URL of website	<a href="http://www.amulind.com">www.amulind.com</a>
4. Details of place where majority of fixed assets are located	Rajkot (Gujarat), Mumbai (Maharashtra) Ranipet (Tamil Nadu), Jharkhand and other states
5. Installed capacity of main products/ services	Not Available
6. Quantity and value of main products/ services sold in last financial year	<b>Financial Year : 2021-22</b> Quantity : Not Ascertained CD booked sales revenues of Rs. 112.13 Crores Presently, there are no employees/workmen
7. Number of employees/ workmen	Details can be sought by prospective resolution applicant via e-mail by raising specific request. at e-mail id: <a href="mailto:corp.amulindustriesspvt@gmail.com">corp.amulindustriesspvt@gmail.com</a>
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	Details can be sought by prospective resolution applicant via e-mail by raising specific request, at e-mail id: <a href="mailto:corp.amulindustriesspvt@gmail.com">corp.amulindustriesspvt@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	29th June, 2024
10. Last date for receipt of expression of interest	4th July, 2024
11. Date of issue of provisional list of prospective resolution applicants	9th July, 2024
12. Last date for submission of objections to provisional list	18th July, 2024
13. Date of issue of final list of prospective resolution applicants	18th July, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13th August, 2024
15. Last date of submission of resolution plans	
16. Process email id to submit EOI	<a href="mailto:corp.amulindustriesspvt@gmail.com">corp.amulindustriesspvt@gmail.com</a>

Date: 09.06.2024  
Place: Surat

Sd/-  
**Niharika Maheshwari**  
(Resolution Professional)  
IP Registration No.: IBBI/IPA 001/IP-P-02725/2022-2023/14157  
AFA Certificate No.: AA1/14157/02/290824/105980 valid upto 29.08.2024  
A-904, Rudra Enclave, Althan Bhimrad Canal Road, Near Shiv Residency, Bhimrad, Surat, Gujarat-395007

\*Form-G Timeline shall be subject to necessary approval from Hon'ble NCLT, Ahmedabad Bench for extension of CIRP period in the matter.

**maithan alloys ltd**  
CIN : L27101WB1985PLC039503  
Regd. Office : 'Ideal Centre', 4th Floor, 9, A.J.C Bose Road, Kolkata - 700 017  
e-mail : [office@maithanalloys.com](mailto:office@maithanalloys.com), Ph : 033-4063-2393  
Website : [www.maithanalloys.com](http://www.maithanalloys.com)

**NOTICE**  
NOTICE is hereby given to the Members of the Maithan Alloys Limited (the Company) pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Rule 6(3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as in force (herein after referred as 'the Rules') that all the equity shares of the Company in respect of which dividend has remained unpaid or unclaimed for seven consecutive years are required to be transferred to the Investor Education and Protection Fund (IEPF).

Members who have not claimed / encashed their dividend for last seven consecutive years (i.e. dividend declared on and after 1st April, 2017) can write to us at Maithan Alloys Ltd., at 4th Floor, Ideal Centre, 9, A.J.C. Bose Road, Kolkata - 700017 (e-mail : [investor@maithanalloys.com](mailto:investor@maithanalloys.com)) or to our Registrar and Share Transfer Agent, Mrs. Maheshwari Datamatics Pvt. Ltd. at 5th Floor, 23, R. N. Mukherjee Road, Kolkata - 700011 to claim their dividend at the earliest, failing which Company shall be constrained to transfer their equity shares to the IEPF, as per the procedure provided in the Rules.

The Company has also served Notice to the Member(s) concerned at their latest available address along with the details of unpaid/unclaimed dividend, advising them to claim their dividends expeditiously to avoid transfer of their shares to the IEPF. In case no claim or communication thereof is received from the concerned Member(s) on or before 25th September, 2024 the Company shall, in compliance with the provisions of the Companies Act, 2013 read with the Rules shall transfer the share(s) to the IEPF.

A statement containing the name of such Member(s) and their folio number or DP ID - Client ID are available at Company's website at [www.maithanalloys.com](http://www.maithanalloys.com) for information and necessary action of the Member(s) concerned.

In the event of transfer of share(s) by the Company to the IEPF, the Member(s) concerned may claim their share(s) by following the procedure as prescribed in the Rules (i.e. by making an application to the IEPF in 'IEPF Form-5', which is available on the IEPF website, i.e. [www.iepf.gov.in](http://www.iepf.gov.in)). It may be noted that no claim shall lie against the Company in respect of shares and dividends thereof credited to the account of the IEPF.

For Maithan Alloys Limited  
Sd/-  
Rajesh K. Shah  
Company Secretary

Date : 8th June, 2024

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR GREEN SOUL ERGONOMICS PRIVATE LIMITED**  
OPERATING IN E-COMMERCE INDUSTRY AT BHIWANDI, DIST. THANE, MAHARASHTRA  
Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/LLP No.	<b>GREEN SOUL ERGONOMICS PRIVATE LIMITED</b> (CIN: U74999MH2018PTC035473)
2. Address of the registered office	Unit 5, 6, 7, 8, 9, 10 & 11, Building No. D-2, Green Space, Village Vahuri, Vadavali, Thane, Bhiwandi, Maharashtra - 421302 <a href="https://www.greensoulonline/">https://www.greensoulonline/</a>
3. URL of website	<a href="https://www.greensoulonline/">https://www.greensoulonline/</a>
4. Details of place where majority of fixed assets are located	No tangible fixed assets but the Corporate Debtor has PAN India network of operations. Intangibles are brand and website with online market place platform
5. Installed capacity of main products/ services	N.A. as it is a Trading Business
6. Quantity and value of main products/ services sold in last financial year	Sales of INR 125 crores in FY 2023-24 Main Products - Gaming Chairs, Multi-Purpose Tables, Executive Chairs, Office Chairs, Basic Chairs and Wooden Furniture
7. Number of employees/ workmen	Thirty-three (33)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Sending request by email to <a href="mailto:green.soul@resolvegroup.co.in">green.soul@resolvegroup.co.in</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Sending request by email to <a href="mailto:green.soul@resolvegroup.co.in">green.soul@resolvegroup.co.in</a>
10. Last date for receipt of expression of interest	24/06/2024
11. Date of issue of provisional list of prospective resolution applicants	04/07/2024
12. Last date for submission of objections to provisional list	09/07/2024
13. Date of issue of final list of prospective resolution applicants	19/07/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24/07/2024
15. Last date for submission of resolution plans	31/08/2024 (Estimated)
16. Process email id to submit Expression of Interest	<a href="mailto:green.soul@resolvegroup.co.in">green.soul@resolvegroup.co.in</a>

Date: 09/06/2024  
Place: Navi Mumbai

Sd/-  
**Vishal Ghisulal Jain**  
Interim Resolution Professional  
IBBI Registration No: IBBI/IPA-001/IPPO0419/2017-2018/10742  
Registered Address: D-1902, Palm Beach Residency, Arney CHS Ltd., Plot No. 24-29, Sector-4, Nerul West, Navi Mumbai, Maharashtra - 400706  
Communication Address: c/o. Resolve - IPE Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705  
Process Specific Email ID: [green.soul@resolvegroup.co.in](mailto:green.soul@resolvegroup.co.in)  
IBBI Registered E-mail: [vishal@resolvegroup.co.in](mailto:vishal@resolvegroup.co.in); AFA Valid upto: 31/12/2024

FROM THE FRONT PAGE

# Sponsorship for Olympians...

“When we joined hands with the IOA — responsible for selecting athletes to represent the country at the Olympic Games, among other global sporting events—in 2016, we observed that a proper mechanism for bringing in sponsors and ensuring delivery was lacking,” said Tomar. “At that time, the federation typically managed to secure only one or two sponsors, such as Samsung, which was a global brand, or local sponsors like ONGC and Amul, contributing small amounts that totalled to about ₹2 crore to ₹2.5 crore. However, by the Rio Olympics (2016), when we partnered with the IOA, the sponsorship revenue reached about ₹12 crore, a 500-600% increase. This marked the beginning of a positive trend,” he added.

This upward trajectory continued with the Tokyo Olympics, where the revenue almost doubled compared to Rio, reaching around ₹24 crore to ₹28 crore. “Looking ahead to the Paris Olympics, the sponsorship revenue is about double again, at approx



of ₹150 crore to ₹200 crore for these brands. They will utilise TV, digital, print, outdoor hoardings and events to promote their association. This means the total association value with Paris is around ₹200 crore to ₹250 crore when considering all these factors,” he added.

On the digital front, multiple brands are engaging in small-scale promotions. These are deals ranging from tile companies to honey brands, and one will see numerous campaigns during and around the upcoming Olympic, to be held from July 26 to Aug 11. Without divulging a specific figure for the marketing spends, Tomar said there are at least 40 to 50 brands that will do campaigns involving athletes and digital platforms in the coming days. “Influencer marketing is particularly popular for the Olympic games, with brands partnering with anywhere from two to six athletes per campaign. The value of these campaigns varies based on their budgets and spending strategies,” he added.

ending this month. The discussions about the succession plan within the party came up in the marathon meeting at PM Modi’s residence on Saturday, sources said. It was attended by RSS representatives.

**Foreign leaders..**

Seychelles VP Ahmed Afif also arrived Saturday, while remaining leaders from Bhutan, Sri Lanka, Nepal, Maldives and Mauritius will be arriving Sunday. The ministry of external affairs issued a statement confirming the names of the leaders attending the ceremony. “President of Sri Lanka Ranil Wickremesinghe, President of Maldives Mohamed Muizzu, Vice-President of Seychelles Ahmed Afif, Prime Minister of Bangladesh Sheikh Hasina, Prime Minister of Mauritius Pravind Kumar Jugnauth, Prime Minister of Nepal Pushpa Kamal Dahal ‘Prachanda’, and Prime Minister of Bhutan Tshering Tobgay have accepted the invitation to attend,” it said.

Apart from the swearing-in ceremony, the leaders will attend a banquet hosted by President Droupadi Murmu at

Among names taking rounds as possible ministers are Srikakulam MP K Ram Mohan Naidu; Guntur MP Chandra Shekhar Pemmasani; and Chittoor MP Daggumalla Prasada Rao. Sources said also on the table are the names of Lavu Srikrishna Devarayalu (Narasaraopet) and Vemireddy Prabhakar Reddy (Nellore). Three of these MPs, when contacted Saturday evening, said they have not yet got any calls regarding the ceremony. JD-U is also likely to have at least three of its leaders in the new government. LJP-Paswan’s Chirag Paswan is expected to be a Cabinet minister. “Bihar will have a good presence in the new government. Both allies performed impressively,” said a party leader. Bihar also goes to Assembly polls next year.

The BJP leadership is keen to see that Maharashtra, another poll-bound state where Assembly elections are due later this year, is also well-represented. The coalition has fared poorly in there: Shiv Sena (Shinde) won seven seats, NCP (Ajit Pawar) got one while the BJP could manage only 12 from the total of 48 seats in the state. However, with INDIA bloc showing signs of

revival in the state, the BJP does not want its allies to be “politically vulnerable” ahead of the state polls, sources said.

Sources said Amit Shah and Rajnath Singh are very likely to continue in “crucial” ministries and some new faces could be from former CMs Shivraj Singh Chouhan, Manohar Lal Khattar, Biplab Kumar Deb and Basavaraj Bommai. In parallel, the BJP is also exploring ways to expand the NDA’s footprint and feelers are being sent to some Independents. Of the seven Independents, one MP, Vishal Prakashbabu Patil from Sangli, has joined with the INDIA bloc. Party leaders are also in touch with the MPs from regional parties, including the YSRCP, which has four MPs. Also, BJP and RSS leaders have discussed changes in the BJP leadership with party chief JP Nadda’s extended term

Rashtrapati Bhavan on Sunday.

**Investors...**

“We wish to clarify that on the day, ICCL successfully processed more than 3.2 million subscription orders amounting to ₹2,445 crore,” ICCL said. However, ICCL added that some instances have been brought to the notice wherein delay was prima-facie attributable to payment aggregators/banks involved in the process of subscription, and hence transactions of some investors could not be processed in time. Tuesday was not the only day this week when retail investors were unable to execute trades at their will. Even on Monday, when benchmark indices had hit a record high, some investors could not sell their stocks due to glitches at depository firm Central Depository Services (CDSL).

Shrini Viswanath, co-founder of Upstox, said, “Barring the impact caused by the intermittent TPIN issue faced across the industry at the depository’s end, our platform successfully withstood the increased traffic and demonstrated remarkable resilience during this period.”

## ‘REVIVAL AND REJUVENATION’

# Rahul asked to take up LoP role, says will decide soon

CWC effusive in praise of Gandhis, Mallikarjun Kharge

ASAD REHMAN  
New Delhi, June 8

THE MEETING OF the Congress Working Committee (CWC) Saturday unfolded according to the script. Jubilant at the party’s better-than-expected showing in the Lok Sabha elections, the CWC was effusive in praise of Rahul Gandhi — as also Mallikarjun Kharge, Sonia Gandhi and Priyanka Gandhi Vadra — and “unanimously” passed a resolution asking Rahul to take up the post of Leader of the Opposition in Lok Sabha.

The mood in the CWC was buoyant. Although the party could not reach three digits, the committee felt the election verdict had “infused new life” into the party and signalled its “overall revival and rejuvenation”. While there were green shoots of revival in many states, the leadership was concerned about the party’s disastrous performance in some of the states, especially Madhya Pradesh, West Bengal, Delhi and party-rivaled Himachal Pradesh.

It was decided that party president Kharge will set up a committee which will look into the factors and reasons for the rout in some states and suggest steps to address the shortcomings. Sources said some of the state Congress presidents could be replaced soon. As expected, the meeting saw leader after leader asking Rahul to lead the party from the front in Lok Sabha and take up the post of Leader of the Opposition which it would



Congress president Mallikarjun Kharge with party leaders Sonia and Rahul Gandhi during the Congress Working Committee meeting in New Delhi on Saturday

get after a decade. And as is his wont, Rahul told the CWC that he will take a decision very soon. Kharge, too, told Rahul that he should take up the post since the CWC has passed a resolution and, in a lighter vein, added that he would take disciplinary action if he does not heed to the CWC’s decision.

“During this election, we raised so many burning issues — unemployment, price rise, Agrievor issue, women and social justice issues. These issues need to be raised in a greater manner inside Parliament also. Rahul ji is the best person to lead this campaign inside Parliament. This is the CWC view,” AICC general secretary (Organisation) KC Venugopal said after the meeting.

“The entire CWC feels that in the current scenario of Indian politics for a better and strong vigilant Opposition, those who want to protect the Constitution also, should be safe under the leadership of Rahul Gandhi ji as a Leader of

Opposition,” he said. There is also pressure on Rahul not to vacate the Rae Bareilly seat in view of the shift in mood in Uttar Pradesh and the Hindi heartland. While the Congress has won six seats in Uttar Pradesh, its ally Samajwadi Party emerged victorious in 37. Besides, the Congress has made gains in Hindi-speaking states like Bihar, Rajasthan and Haryana.

Sources said he is thinking about vacating Wayanad, which re-elected him for the second time, but has not taken a final decision. In the evening, the Congress Parliamentary Party (CPP) met and re-elected Sonia Gandhi as its chairperson. The CWC reiterated that the Lok Sabha election verdict was a decisive rejection of the BJP’s style and substance of governance. “The verdict of the people is not just a political loss but a personal and moral defeat for the Prime Minister who sought the mandate in his name and ran a campaign anchored in lies, hate, prejudice, divisiveness

and extreme bigotry. The verdict of the people is clearly against the undermining of democracy and democratic institutions that has taken place since 2014,” the CWC resolution said.

The CWC meeting was largely self-congratulatory. It also singled out the Gandhis and Kharge for praise. It said the yatras Rahul “designed” and led were “historic turning points in our nation’s politics and instilled hope and confidence in lakhs of our workers and crores of our voters” and his election campaign was single-minded and sharp, and more than any other individual it was he who made the protection of the Constitution the central issue in the 2024 elections.

Incidentally, the CWC noted that the INDIA bloc parties “performed exceedingly well” in several states, among them UP, West Bengal, Tamil Nadu and Maharashtra. In West Bengal, the TMC won 29 of the 42 seats against the BJP and the Congress-Left combine.

Addressing reporters after the meeting, Congress leaders Venugopal and Jai Ram Ramesh said the CWC felt that revival of the party had begun.

In his address, Kharge said the verdict was against the dictatorial and anti-democratic ways of the BJP. “It is a decisive rejection of the politics of the last 10 years. It is rejection of the politics of divisiveness, hate and polarisation,” he said. Kharge said the Congress’s tally increased in seats “dominated by SC, ST, OBC, and minority voters as well as in rural areas”. Going forward, he said, the party has to make its presence felt in urban areas as well.

# INDIA not staking claim to form govt today doesn’t mean it won’t: Mamata

PRESS TRUST OF INDIA  
Kolkata, June 8

WEST BENGAL CHIEF Minister Mamata Banerjee on Saturday said that the opposition INDIA bloc may not have staked claim to form the government today, but that does not mean it will not do it tomorrow.

Banerjee, also the TMC supremo, said her party will be in a “wait and watch” mode and she would be happy if the “weak and unstable” BJP-led NDA government is shunted out of power.

“The country needs change; the country wants change. This mandate was for change. We are waiting and keeping a watch on the situation. This mandate was against Narendra Modi, so he should

I WOULD BE HAPPY TO SEE THAT THIS UNSTABLE AND WEAK GOVERNMENT (NDA) AT THE CENTRE IS OUT OF POWER



not become the prime minister this time. Someone else should have been allowed to take over,” Banerjee told reporters after a meeting of newly-elected TMC MPs.

The Trinamool Congress supremo said the party will not attend the swearing-in ceremony of the new government. “The BJP is forming the government undemocratically

and illegally. Today INDIA bloc may not have staked a claim to form the government, but that doesn’t mean tomorrow it won’t stake a claim. Let’s wait for some time,” she said.

“I would be happy to see that this unstable and weak government at the centre is out of power,” Banerjee said.

She said that the TMC MPs in Lok Sabha and Rajya Sabha will seek repeal of the Citizenship Amendment Act (CAA).

## Panel to re-examine NEET results

THE EDUCATION MINISTRY has set up a four-member panel to review the grace marks awarded to more than 1,500 candidates in the NEET-UG medical entrance exam, the National Testing Agency (NTA) announced on Saturday. The move comes amid allegations of inflation of marks leading to 67 candidates sharing first rank in the exam. “The panel headed by a former UPSC chairman will submit its recommendations within a week and the results of the candidates might be revised,” NTA DG Subodh Kumar Singh said.

“The awarding of grace marks has not impacted the qualifying criteria of the exam and the review of results of the affected candidates will not impact the admission process,” he added. Several aspirants of the medical entrance exam NEET have alleged inflation of marks which led to a record 67 candidates bagging the top rank, including six from the same exam centre. —PTI

**CREDITACCESS GRAMEEN LIMITED**  
Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar, (Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560070 IN  
Email: info@cagrameen.in | CIN: L51216KA1991PLC053425

**PUBLIC NOTICE**

This is to inform the public in general and, customers in particular, that for the convenience of the Company’s customers and for Company’s operational convenience, the Company has decided to merge the following branch(es):

SL. No.	Name & address of the Merging Branch (which is going to be closed/not in existence)	Name & address of the Base Branch (Branch which will continue to exist after merger)	Date of Merger/ closure
1	Branch: Umarga-2 Address: CreditAccess Grameen Limited 1st Floor, H. No. 517/4, At & Po: New Balaji Nagar, Opp. Milk Dairy, Tq: Omurga Umarga, Dist: Dharashiv - 413606 MAHARASHTRA	Branch: Umarga-1 Address: CreditAccess Grameen Limited 2nd Floor, H. No. 478, F. No. 02, Digvijay Gas Agency, Nandanvan Colony, Digg Road Umarga - 413606, Dist: Dharashiv MAHARASHTRA	September 09, 2024

It is clarified that due care is being taken by the Company to ensure that no inconvenience whatsoever is caused to the Company’s customers during the process of merger and post-merger. The accounts of all our customers shall continue with the Base Branch (i.e., the branch mentioned at Column (3) above). Customers are requested to kindly take note of the aforesaid change(s), which will be effective tentatively from September 09, 2024 (i.e., the date mentioned under Column (4) above) and operate their loan accounts with the new/Base branch from the said effective date. In case any further clarification is required and/or in case of any difficulty, the customers may contact the Branch Manager (Merging Branch) or the respective Branch Manager (Base Branch).

for CreditAccess Grameen Limited  
Sd/-  
Bengaluru  
June 07, 2024  
Ganesh Narayanan  
Chief Executive Officer

**REGENCY HOSPITAL LIMITED**  
CIN: U85110UP1987PLC008792  
Regd. Office: A-2, Sarvodaya Nagar, Kanpur-208005 Uttar Pradesh  
Ph: 0512-3502480, Email: company.secretary@regencyhealthcare.in, Website: www.regencyhealthcare.in

**NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION**

Notice is hereby given that the Extra Ordinary General Meeting (“EGM”) of the Shareholders of Regency Hospital Limited (the “Company”) will be held on **Thursday, July 4, 2024, at 11:30 a.m. IST** at the Registered Office of the Company at A-2 Sarvodaya Nagar, Kanpur-208005 Uttar Pradesh, India. The Company has dispatched the Notice of EGM to the Shareholders through permitted mode by Monday, June 10, 2024. The Notice of the EGM is also available on the website of the Company at [www.regencyhealthcare.in](http://www.regencyhealthcare.in) and at the National Securities Depository Limited (“NSDL”) at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Shareholders are provided with the facility to cast their votes on all resolutions as set forth in the notice of the EGM using electronic voting system provided by National Securities Depository Limited (NSDL) from a place other than the venue of the EGM (remote e-voting) and the business may be transacted through such voting. The voting rights of Shareholders shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, June 27, 2024 (‘cut-off date’).

The remote e-voting shall commence on Sunday, June 30, 2024 (9:00 a.m. IST) and ends on Wednesday, July 3, 2024 (5:00 p.m. IST). During this period, Shareholders may cast their votes electronically. The Remote e-voting module will be disabled after 5:00 p.m. IST on July 3, 2024.

A person who has acquired shares and become a Shareholder of the Company after the dispatch of the notice of EGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if the person is already registered with NSDL for remote e-voting then the existing user ID and password can be used for casting vote.

Shareholders may note that: a) Once the vote on a resolution is cast by the Shareholder, the same shall not be allowed to change it subsequently; b) The facility for voting will also be made available during the EGM; c) The Shareholder who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again; and d) Only persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories, as on the cut-off date shall be entitled to avail the facility of remote e-voting or voting at the EGM.

The procedure of electronic voting is available in the Notice of the EGM as well as in the email sent to the Shareholders by NSDL. In case of any queries/grievances, you may refer to the ‘Frequently Asked Questions’ (FAQs) for Shareholders and ‘e-voting user manual’ for Shareholders available in the downloads section of the e-voting website of NSDL [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or send a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). For any grievances relating to voting by electronic means, Shareholders may contact Mr. Yogi Srivastava, Company Secretary, B-5 Sarvodaya Nagar Kanpur-208005 at [company.secretary@regencyhealthcare.in](mailto:company.secretary@regencyhealthcare.in), Tel. #0512-3502661.

For Regency Hospital Limited  
Sd/-  
Yogi Srivastava  
Company Secretary

Date : June 10, 2024  
Place : Kanpur

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AMUL INDUSTRIES PRIVATE LIMITED**  
OPERATING IN MANUFACTURER OF AUTO COMPONENTS AT RAJKOT (GUJARAT), RANIPET (TAMIL NADU), MUMBAI (MAHARASHTRA), JHARKHAND AND OTHER STATES  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	Amul Industries Private Limited
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	CIN: U14101GJ1995PTC026118 PAN: AACCA3020F
2. Address of the registered office	2. Aji Industrial Estate, Plot No: 332/333, GIDC Rajkot, Gujarat - 360003
3. URL of website	www.amulind.com
4. Details of place where majority of fixed assets are located	Rajkot (Gujarat), Mumbai (Maharashtra) Ranipet (Tamil Nadu), Jharkhand and other states
5. Installed capacity of main products/ services	Not Available
6. Quantity and value of main products/ services sold in last financial year	Financial Year : 2021-22 Quantity : Not Ascertained CD booked sales revenues of Rs. 112.30 Crores
7. Number of employees/ workmen	Presently, there are no employees/workmen
8. Further details including last available financial statements (with schedules)	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:cirp.amulindustriespvt@gmail.com">cirp.amulindustriespvt@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:cirp.amulindustriespvt@gmail.com">cirp.amulindustriespvt@gmail.com</a>
10. Last date for receipt of expression of interest	29th June, 2024
11. Date of issue of provisional list of prospective resolution applicants	4th July, 2024
12. Last date for submission of objections to provisional list	9th July, 2024
13. Date of issue of final list of prospective resolution applicants	18th July, 2024
14. Date of issue of information memorandum/ evaluation matrix and request for resolution plans to prospective resolution applicants	18th July, 2024
15. Last date of submission of resolution plans	13th August, 2024
16. Process email id to submit EOI	<a href="mailto:cirp.amulindustriespvt@gmail.com">cirp.amulindustriespvt@gmail.com</a>

Date: 09.06.2024  
Place: Surat

Niharika Maheshwari  
(Resolution Professional)  
IP Registration No: IBBI/IPA-001/IP-P-02725/2022-2023/14157  
AFA Certificate No: AA1/14157/02/290824/105980 valid upto 29.08.2024  
A-904, Rudra Enclave, Athan Bhimrad Canal Road, Near Shiv Residency, Bhimrad, Surat, Gujarat-395007

\*Form-G Timelines shall be subject to necessary approval from Hon'ble NCLT, Ahmedabad Bench for extension of CIRP period in the matter.

**maithan alloys ltd**  
CIN : L27101WB1985PLC039503  
Regd. Office : 'Ideal Centre', 4th Floor, 9, A.J.C Bose Road, Kolkata - 700 017  
e-mail : office@maithanalloys.com, Ph : 033-4063-2393  
Website : www.maithanalloys.com

**NOTICE**

NOTICE is hereby given to the Members of the Maithan Alloys Limited (the Company) pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Rule 6(3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as in force (herein after referred as ‘the Rules’) that all the equity shares of the Company in respect of which dividend has remained unpaid or unclaimed for seven consecutive years are required to be transferred to the Investor Education and Protection Fund (IEPF).

Members who have not claimed / encashed their dividend for last seven consecutive years (i.e. dividend declared on and after 1st April, 2017) can write to us at Maithan Alloys Ltd., at 4th Floor, Ideal Centre, 9, A.J.C. Bose Road, Kolkata - 700017 (e-mail : [investor@maithanalloys.com](mailto:investor@maithanalloys.com)) or to our Registrar and Share Transfer Agent, M/s. Maheshwari Datamatics Pvt. Ltd., at 5th Floor, 23, R. N. Mukherjee Road, Kolkata - 700001 to claim their dividend at the earliest, failing which Company shall be constrained to transfer their equity shares to the IEPF, as per the procedure provided in the Rules.

The Company has also served Notice to the Member(s) concerned at their latest available address along with the details of unpaid/unclaimed dividend, advising them to claim their dividends expeditiously to avoid transfer of their shares to the IEPF. In case no claim or communication thereof is received from the concerned Member(s) on or before 25th September, 2024 the Company shall, in compliance with the provisions of the Companies Act, 2013 read with the Rules shall transfer the share(s) to the IEPF.

A statement containing the name of such Member(s) and their folio number or DP ID - Client ID are available at Company’s website at [www.maithanalloys.com](http://www.maithanalloys.com) for information and necessary action of the Member(s) concerned.

In the event of transfer of share(s) by the Company to the IEPF, the Member(s) concerned may claim their share(s) by following the procedure as prescribed in the Rules i.e. by making an application to the IEPF in ‘IEPF Form-S’, which is available on the IEPF website, i.e. [www.iefp.gov.in](http://www.iefp.gov.in). It may be noted that no claim shall lie against the Company in respect of shares and dividends thereof credited to the account of the IEPF.

For Maithan Alloys Limited  
Sd/-  
Rajesh K. Shah  
Company Secretary

Date : 8th June, 2024

FROM THE FRONT PAGE

Swearing-in...

The final decision is with the PM-designate, but sources said the BJP is likely to retain crucial portfolios of home, finance, defence external affairs, all part of the Cabinet Committee on Security. Education and culture, two ministries shaped by party's ideological imperatives, are also likely to stay with the BJP.

The overarching message, a senior BJP leader said, is to signal that although BJP is 32 seats below the majority mark, this is not a "weak, defensive govt". Naidu left for Andhra Pradesh Saturday because of the death of media baron Ramoji Rao and is expected to be back in Delhi Sunday. The view in BJP is that on top of Naidu's priority list is "adequate financial support" for Andhra Pradesh from the Centre and that may play a role in the ministerial berths he gets. Sources said the TDP could get four positions in the Council of Ministers, while Pawan Kalyan's Jana Sena may be offered one.

Among names taking rounds as possible ministers are Srikakulam MP K Ram Mohan Naidu; Guntur MP Chandra Shekhar Pemmasani; and Chittoor MP Daggumalla Prasada Rao. Sources said also on the table are the names of Lavu Srikrishna Devarayalu (Narasaraopet) and Vemireddy Prabhakar Reddy (Nellore).

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Sponsorship for Olympians...

"When we joined hands with the IOA — responsible for selecting athletes to represent the country at the Olympic Games, among other global sporting events—in 2016, we observed that a proper mechanism for bringing in sponsors and ensuring delivery was lacking," said Tomar. "At that time, the federation typically managed to secure only one or two sponsors, such as Samsung, which was a global brand, or local sponsors like ONGC and Amul, contributing small amounts that totalled to about ₹2 crore to ₹2.5 crore. However, by the Rio Olympics (2016), when we partnered with the IOA, the sponsorship revenue reached about ₹12 crore, a 500-600% increase. This marked the beginning of a positive trend," he added.

This upward trajectory continued with the Tokyo Olympics, where the revenue almost doubled compared to Rio, reaching around ₹24 crore to ₹28 crore. "Looking ahead to the Paris Olympics, the sponsorship revenue is about double again, at approx

₹50 crore. This represents a remarkable rise of approximately 2,000% from pre-2016," said Tomar. Rahul Trehan, COO of IOS Sports & Entertainment, added that these deals vary from a six-digit cost for a short post or reel to a seven-digit cost for an ad and sometimes more.

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Rashtrapati Bhavan on Sunday.

Investors...

"We wish to clarify that on the day, ICCL successfully processed more than 3.2 million subscription orders amounting to ₹2,445 crore," ICCL said. However, ICCL added that some instances have been brought to the notice wherein delay was prima-facie attributable to payment aggregators/banks involved in the process of subscription, and hence transactions of some investors could not be processed in time. Tuesday was not the only day this week when retail investors were unable to execute trades at their will. Even on Monday, when benchmark indices had hit a record high, some investors could not sell their stocks due to glitches at depository firm Central Depository Services (CDSL).

Shrini Viswanath, co-founder of Upstox, said, "Barring the impact caused by the intermittent TPIN issue faced across the industry at the depository's end, our platform successfully withstood the increased traffic and demonstrated remarkable resilience during this period."

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INDIA not staking claim to form govt today doesn't mean it won't: Mamata

WEST BENGAL CHIEF Minister Mamata Banerjee on Saturday said that the opposition INDIA bloc may not have staked claim to form the government today, but that does not mean it will not do it tomorrow.

Banerjee, also the TMC supremo, said her party will be in a "wait and watch" mode and she would be happy if the "weak and unstable" BJP-led NDA government is shunted out of power.

"The country needs change; the country wants change. This mandate was for change. We are waiting and keeping a watch on the situation. This mandate was against Narendra Modi, so he should

'REVIVAL AND REJUVENATION'

Rahul asked to take up LoP role, says will decide soon

CWC effusive in praise of Gandhis, Mallikarjun Kharge

ASAD REHMAN New Delhi, June 8

THE MEETING OF the Congress Working Committee (CWC) Saturday unfolded according to the script. Jubilant at the party's better-than-expected showing in the Lok Sabha elections, the CWC was effusive in praise of Rahul Gandhi — as also Mallikarjun Kharge, Sonia Gandhi and Priyanka Gandhi Vadra — and "unanimously" passed a resolution asking Rahul to take up the post of Leader of the Opposition in Lok Sabha.

The mood in the CWC was buoyant. Although the party could not reach three digits, the committee felt the election verdict had "infused new life" into the party and signalled its "overall revival and rejuvenation". While there were green shoots of revival in many states, the leadership was concerned about the party's disastrous performance in some of the states, especially Madhya Pradesh, West Bengal, Delhi and party-rivaled Himachal Pradesh.

It was decided that party president Kharge will set up a committee which will look into the factors and reasons for the rout in some states and suggest steps to address the shortcomings. Sources said some of the state Congress presidents could be replaced soon. As expected, the meeting saw leader after leader asking Rahul to lead the party from the front in Lok Sabha and take up the post of Leader of the Opposition which it would



Congress president Mallikarjun Kharge with party leaders Sonia and Rahul Gandhi during the Congress Working Committee meeting in New Delhi on Saturday

get after a decade.

And as is his wont, Rahul told the CWC that he will take a decision very soon. Kharge, too, told Rahul that he should take up the post since the CWC has passed a resolution and, in a lighter vein, added that he would take disciplinary action if he does not heed to the CWC's decision.

"During this election, we raised so many burning issues — unemployment, price rise, Agrievor issue, women and social justice issues. These issues need to be raised in a greater manner inside Parliament also. Rahul ji is the best person to lead this campaign inside Parliament. This is the CWC view," AICC general secretary (Organisation) K C Venugopal said after the meeting.

"The entire CWC feels that in the current scenario of Indian politics for a better and strong vigilant Opposition, those who want to protect the Constitution also, should be safe under the leadership of Rahul Gandhi ji as a Leader of

Opposition," he said.

There is also pressure on Rahul not to vacate the Rae Bareilly seat in view of the shift in mood in Uttar Pradesh and the Hindi heartland. While the Congress has won six seats in Uttar Pradesh, its ally Samajwadi Party emerged victorious in 37. Besides, the Congress has made gains in Hindi-speaking states like Bihar, Rajasthan and Haryana.

Sources said he is thinking about vacating Wayanad, which re-elected him for the second time, but has not taken a final decision. In the evening, the Congress Parliamentary Party (CPP) met and re-elected Sonia Gandhi as its chairperson. The CWC reiterated that the Lok Sabha election verdict was a decisive rejection of the BJP's style and substance of governance. "The verdict of the people is not just a political loss but a personal and moral defeat for the Prime Minister who sought the mandate in his name and ran a campaign anchored in lies, hate, prejudice, divisiveness

and extreme bigotry. The verdict of the people is clearly against the undermining of democracy and democratic institutions that has taken place since 2014," the CWC resolution said.

The CWC meeting was largely self-congratulatory. It also singled out the Gandhis and Kharge for praise. It said the "atras Rahul 'designed' and led were "historic turning points in our nation's politics and instilled hope and confidence in lakhs of our workers and crores of our voters" and his election campaign was single-minded and sharp, and more than any other individual it was he who made the protection of the Constitution the central issue in the 2024 elections.

Incidentally, the CWC noted that the INDIA bloc parties "performed exceedingly well" in several states, among them UP, West Bengal, Tamil Nadu and Maharashtra. In West Bengal, the TMC won 29 of the 42 seats against the BJP and the Congress-Left combine.

Addressing reporters after the meeting, Congress leaders Venugopal and Jai Ram Ramesh said the CWC felt that revival of the party had begun.

In his address, Kharge said the verdict was against the dictatorial and anti-democratic ways of the BJP. "It is a decisive rejection of the politics of the last 10 years. It is rejection of the politics of divisiveness, hate and polarisation," he said. Kharge said the Congress's tally increased in seats "dominated by SC, ST, OBC, and minority voters as well as in rural areas". Going forward, he said, the party has to make its presence felt in urban areas as well.

Panel to re-examine NEET results

THE EDUCATION MINISTRY has set up a four-member panel to review the grace marks awarded to more than 1,500 candidates in the NEET-UG medical entrance exam, the National Testing Agency (NTA) announced on Saturday. The move comes amid allegations of inflation of marks leading to 67 candidates sharing first rank in the exam. "The panel headed by a former UPSC chairman will submit its recommendations within a week and the results of the candidates might be revised," NTA DG Subodh Kumar Singh said.

"The awarding of grace marks has not impacted the qualifying criteria of the exam and the review of results of the affected candidates will not impact the admission process," he added. Several aspirants of the medical entrance exam NEET have alleged inflation of marks which led to a record 67 candidates bagging the top rank, including six from the same exam centre. —PTI

PRESS TRUST OF INDIA Kolkata, June 8

I WOULD BE HAPPY TO SEE THAT THIS UNSTABLE AND WEAK GOVERNMENT (NDA) AT THE CENTRE IS OUT OF POWER



and illegally. Today INDIA bloc may not have staked a claim to form the government, but that doesn't mean tomorrow it won't stake a claim. Let's wait for some time," she said.

"I would be happy to see that this unstable and weak government at the centre is out of power," Banerjee said. She said that the TMC MPs in Lok Sabha and Rajya Sabha will seek repeal of the Citizenship Amendment Act (CAA).

not become the prime minister this time. Someone else should have been allowed to take over," Banerjee told reporters after a meeting of newly-elected TMC MPs.

The Trinamool Congress supremo said the party will not attend the swearing-in ceremony of the new government. "The BJP is forming the government undemocratically

**CREDITACCESS GRAMEEN LIMITED**  
Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar, (Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560070 IN  
Email: info@cagrameen.in | CIN: L51216KA1991PLC053425

PUBLIC NOTICE

This is to inform the public in general and, customers in particular, that for the convenience of the Company's customers and for Company's operational convenience, the Company has decided to merge the following branch(es):

SL. No.	Name & address of the Merging Branch (which is going to be closed/not in existence)	Name & address of the Base Branch (Branch which will continue to exist after merger)	Date of Merger/ closure
1	Branch: Umarga-2 Address: CreditAccess Grammeen Limited 1st Floor, H. No. 517/4, At & Po: New Balaji Nagar, Opp. Milk Dairy, Tq: Omurga Umarga, Dist: Dharashiv - 413606 MAHARASHTRA	Branch: Umarga-1 Address: CreditAccess Grammeen Limited 2nd Floor, H. No. 478, F. No. 02, Dighvijay Gas Agency, Nandanvan Colony, Digg Road Umarga - 413606, Dist: Dharashiv MAHARASHTRA	September 09, 2024

It is clarified that due care is being taken by the Company to ensure that no inconvenience whatsoever is caused to the Company's customers during the process of merger and post-merger. The accounts of all our customers shall continue with the Base Branch (i.e., the branch mentioned at Column (3) above). Customers are requested to kindly take note of the aforesaid change(s), which will be effective tentatively from September 09, 2024 (i.e., the date mentioned under Column (4) above) and operate their loan accounts with the new/Base branch from the said effective date. In case any further clarification is required and/or in case of any difficulty, the customers may contact the Branch Manager (Merging Branch) or the respective Branch Manager (Base Branch).

for CreditAccess Grammeen Limited  
Sd/-  
Bengaluru  
June 07, 2024  
Ganesh Narayanan  
Chief Executive Officer

**REGENCY HEALTH**  
**REGENCY HOSPITAL LIMITED**  
CIN: U85110UP1987PLC008792  
Regd. Office: A-2, Sarvodaya Nagar, Kanpur 208 005 Uttar Pradesh  
Ph: 0512-3502480, Email: company.secretary@regencyhealthcare.in, Website: www.regencyhealthcare.in

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the Shareholders of Regency Hospital Limited (the "Company") will be held on **Thursday, July 4, 2024, at 11:30 a.m. IST** at the Registered Office of the Company at A-2 Sarvodaya Nagar, Kanpur-208005 Uttar Pradesh, India. The Company has dispatched the Notice of EGM to the Shareholders through permitted mode by Monday, June 10, 2024. The Notice of the EGM is also available on the website of the Company at [www.regencyhealthcare.in](http://www.regencyhealthcare.in) and at the National Securities Depository Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Shareholders are provided with the facility to cast their votes on all resolutions as set forth in the notice of the EGM using electronic voting system provided by National Securities Depository Limited (NSDL) from a place other than the venue of the EGM (remote e-voting) and the business may be transacted through such voting. The voting rights of Shareholders shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, June 27, 2024 ("cut-off date").

The remote e-voting shall commence on Sunday, June 30, 2024 (9:00 a.m. IST) and ends on Wednesday, July 3, 2024 (5:00 p.m. IST). During this period, Shareholders may cast their votes electronically. The Remote e-voting module will be disabled after 5:00 p.m. IST on July 3, 2024.

A person who has acquired shares and become a Shareholder of the Company after the dispatch of the notice of EGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if the person is already registered with NSDL for remote e-voting then the existing user ID and password can be used for casting vote.

Shareholders may note that: a) Once the vote on a resolution is cast by the Shareholder, the same shall not be allowed to change it subsequently; b) The facility for voting will also be made available during the EGM; c) The Shareholder who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again; and d) Only persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories, as on the cut-off date shall be entitled to avail the facility of remote e-voting or voting at the EGM.

The procedure of electronic voting is available in the Notice of the EGM as well as in the email sent to the Shareholders by NSDL. In case of any queries/grievances, you may refer to the 'Frequently Asked Questions' (FAQs) for Shareholders and 'e-voting user manual' for Shareholders available in the downloads section of the e-voting website of NSDL [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or send a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). For any grievances relating to voting by electronic means, Shareholders may contact Mr. Yogi Srivastava, Company Secretary, B-5 Sarvodaya Nagar Kanpur-208005 at [company.secretary@regencyhealthcare.in](mailto:company.secretary@regencyhealthcare.in), Tel. #0512-3502661.

Date : June 10, 2024  
Place : Kanpur  
For Regency Hospital Limited  
Sd/-  
Yogi Srivastava  
Company Secretary

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AMUL INDUSTRIES PRIVATE LIMITED**  
OPERATING IN MANUFACTURER OF AUTO COMPONENTS AT RAJKOT (GUJARAT), RANIPET (TAMIL NADU), MUMBAI (MAHARASHTRA), JHARKHAND AND OTHER STATES  
(Under Regulation 36A1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Amul Industries Private Limited CIN: U14101GJ1995PTC026118 PAN: AACCA3020F
2. Address of the registered office	2. Aji Industrial Estate, Plot No: 332/333, GIDC Rajkot, Gujarat - 360003 www.amulind.com
3. URL of website	Rajkot (Gujarat), Mumbai (Maharashtra) Ranipet, (Tamil Nadu), Jharkhand and other states
4. Details of place where majority of fixed assets are located	Not Available
5. Installed capacity of main products/ services	Quantity : Not Ascertained CD booked sales revenues of Rs. 112.30 Crores Presently, there are no employees/workmen
6. Quantity and value of main products/ services sold in last financial year	Details can be sought by prospective resolution applicant via e-mail by raising specific request. at e-mail id: <a href="mailto:corp.amulindustriespvt@gmail.com">corp.amulindustriespvt@gmail.com</a>
7. Number of employees/workmen	Details can be sought by prospective resolution applicant via e-mail by raising specific request. at e-mail id: <a href="mailto:corp.amulindustriespvt@gmail.com">corp.amulindustriespvt@gmail.com</a>
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by prospective resolution applicant via e-mail by raising specific request. at e-mail id: <a href="mailto:corp.amulindustriespvt@gmail.com">corp.amulindustriespvt@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	29th June, 2024
10. Last date for receipt of expression of interest	4th July, 2024
11. Date of issue of provisional list of prospective resolution applicants	9th July, 2024
12. Last date for submission of objections to provisional list	18th July, 2024
13. Date of issue of final list of prospective resolution applicants	18th July, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13th August, 2024
15. Last date of submission of resolution plans	
16. Process email id to submit EOI	<a href="mailto:corp.amulindustriespvt@gmail.com">corp.amulindustriespvt@gmail.com</a>

Date: 09/06/2024  
Place: Surat  
IP Registration No: IBBI/IPA-001/IP-P02725/2022-2023/14157  
AFA Certificate No: AA1/14157/02/290824/105980 valid upto 29.08.2024  
A-904, Rudra Enclave, Athan Bhimrad Canal Road, Near Shiv Residency, Bhimrad, Surat, Gujarat 395007  
\*Form-G Timelines shall be subject to necessary approval from Hon'ble NCLT, Ahmedabad Bench for extension of CIRP period in the matter.

**maithan alloys ltd**  
CIN : L27101WB1985PLC039503  
Regd. Office : 'Ideal Centre', 4th Floor, 9, AJC Bose Road, Kolkata - 700 017  
e-mail : [office@maithanalloys.com](mailto:office@maithanalloys.com), Ph : 033-4063-2393  
Website : [www.maithanalloys.com](http://www.maithanalloys.com)

NOTICE

NOTICE is hereby given to the Members of the Maithan Alloys Limited (the Company) pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Rule 6(3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as in force (herein after referred as 'the Rules') that all the equity shares of the Company in respect of which dividend has remained unpaid or unclaimed for seven consecutive years are required to be transferred to the Investor Education and Protection Fund (IEPF).

Members who have not claimed / encashed their dividend for last seven consecutive years (i.e. dividend declared on and after 1st April, 2017) can write to us at Maithan Alloys Ltd., at 4th Floor, Ideal Centre, 9, A.J.C. Bose Road, Kolkata - 700017 (e-mail : [investor@maithanalloys.com](mailto:investor@maithanalloys.com)) or to our Registrar and Share Transfer Agent, M/s. Maheshwari Datamatics Pvt. Ltd., at 5th Floor, 23, R. N. Mukherjee Road, Kolkata - 700001 to claim their dividend at the earliest, failing which Company shall be constrained to transfer their equity shares to the IEPF, as per the procedure provided in the Rules.

The Company has also served Notice to the Member(s) concerned at their latest available address along with the details of unpaid/unclaimed dividend, advising them to claim their dividends expeditiously to avoid transfer of their shares to the IEPF. In case no claim or communication thereof is received from the concerned Member(s) on or before 25th September, 2024 the Company shall, in compliance with the provisions of the Companies Act, 2013 read with the Rules shall transfer the share(s) to the IEPF.

A statement containing the name of such Member(s) and their folio number or DP ID - Client ID are available at Company's website at [www.maithanalloys.com](http://www.maithanalloys.com) for information and necessary action of the Member(s) concerned.

In the event of transfer of share(s) by the Company to the IEPF, the Member(s) concerned may claim their share(s) by following the procedure as prescribed in the Rules i.e. by making an application to the IEPF in 'IEPF Form-S', which is available on the IEPF website, i.e. [www.iepf.gov.in](http://www.iepf.gov.in). It may be noted that no claim shall lie against the Company in respect of shares and dividends thereof credited to the account of the IEPF.

Date : 8th June, 2024  
For Maithan Alloys Limited  
Sd/-  
Rajesh K. Shah  
Company Secretary

FROM THE FRONT PAGE

Swearing-in...

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Rashtrapati Bhavan on Sunday.

Investors...

"We wish to clarify that on the day, ICCL successfully processed more than 3.2 million subscription orders amounting to ₹2,445 crore," ICCL said. However, ICCL added that some instances have been brought to the notice wherein delay was prima-facie attributable to payment aggregators/banks involved in the process of subscription, and hence transactions of some investors could not be processed in time. Tuesday was not the only day this week when retail investors were unable to execute trades at their will. Even on Monday, when benchmark indices had hit a record high, some investors could not sell their stocks due to glitches at depository firm Central Depository Services (CDSL). Shri Viswanath, co-founder of Upstox, said, "Barring the impact caused by the intermittent TPIN issue faced across the industry at the depository's end, our platform successfully withstood the increased traffic and demonstrated remarkable resilience during this period."

'REVIVAL AND REJUVENATION'

Rahul asked to take up LoP role, says will decide soon

CWC effusive in praise of Gandhis, Mallikarjun Kharge

ASAD REHMAN New Delhi, June 8

THE MEETING OF the Congress Working Committee (CWC) Saturday unfolded according to the script. Jubilant at the party's better-than-expected showing in the Lok Sabha elections, the CWC was effusive in praise of Rahul Gandhi - as also Mallikarjun Kharge, Sonia Gandhi and Priyanka Gandhi Vadra - and "unanimously" passed a resolution asking Rahul to take up the post of Leader of the Opposition in Lok Sabha.

The mood in the CWC was buoyant. Although the party could not reach three digits, the committee felt the election verdict had "infused new life" into the party and signalled its "overall revival and rejuvenation". While there were green shoots of revival in many states, the leadership was concerned about the party's disastrous performance in some of the states, especially Madhya Pradesh, West Bengal, Delhi and party-rivaled Himachal Pradesh.

It was decided that party president Kharge will set up a committee which will look into the factors and reasons for the rout in some states and suggest steps to address the shortcomings. Sources said some of the state Congress presidents could be replaced soon. As expected, the meeting saw leader after leader asking Rahul to lead the party from the front in Lok Sabha and take up the post of Leader of the Opposition which it would



Congress president Mallikarjun Kharge with party leaders Sonia and Rahul Gandhi during the Congress Working Committee meeting in New Delhi on Saturday

get after a decade. And as is his wont, Rahul told the CWC that he will take a decision very soon. Kharge, too, told Rahul that he should take up the post since the CWC has passed a resolution and, in a lighter vein, added that he would take disciplinary action if he does not heed to the CWC's decision.

"During this election, we raised so many burning issues - unemployment, price rise, Agniveer issue, women and social justice issues. These issues need to be raised in a greater manner inside Parliament also. Rahul ji is the best person to lead this campaign inside Parliament. This is the CWC view," AICC general secretary (Organisation) KC Venugopal said after the meeting.

"The entire CWC feels that in the current scenario of Indian politics for a better and strong vigilant Opposition, those who want to protect the Constitution also, should be safe under the leadership of Rahul Gandhi ji as a Leader of

Opposition," he said. There is also pressure on Rahul not to vacate the Rae Bareilly seat in view of the shift in mood in Uttar Pradesh and the Hindi heartland. While the Congress has won six seats in Uttar Pradesh, its ally Samajwadi Party emerged victorious in 37. Besides, the Congress has made gains in Hindi-speaking states like Bihar, Rajasthan and Haryana.

Sources said he is thinking about vacating Wayanad, which re-elected him for the second time, but has not taken a final decision. In the evening, the Congress Parliamentary Party (CPP) met and re-elected Sonia Gandhi as its chairperson. The CWC reiterated that the Lok Sabha election verdict was a decisive rejection of the BJP's style and substance of governance. "The verdict of the people is not just a political loss but a personal and moral defeat for the Prime Minister who sought the mandate in his name and ran a campaign anchored in lies, hate, prejudice, divisiveness

and extreme bigotry. The verdict of the people is clearly against the undermining of democracy and democratic institutions that has taken place since 2014," the CWC resolution said.

The CWC meeting was largely self-congratulatory. It also singled out the Gandhis and Kharge for praise. It said the yatras Rahul "designed" and led were "historic turning points in our nation's politics and instilled hope and confidence in lakhs of our workers and crores of our voters" and his election campaign was single-minded and sharp, and more than any other individual it was he who made the protection of the Constitution the central issue in the 2024 elections.

Incidentally, the CWC noted that the INDIA bloc parties "performed exceedingly well" in several states, among them UP, West Bengal, Tamil Nadu and Maharashtra. In West Bengal, the TMC won 29 of the 42 seats against the BJP and the Congress-Left combine.

Addressing reporters after the meeting, Congress leaders Venugopal and Jairam Ramesh said the CWC felt that revival of the party had begun. In his address, Kharge said the verdict was against the dictatorial and anti-democratic ways of the BJP. "It is a decisive rejection of the politics of the last 10 years. It is rejection of the politics of divisiveness, hate and polarisation," he said. Kharge said the Congress's tally increased in seats "dominated by SC, ST, OBC, and minority voters as well as in rural areas". Going forward, he said, the party has to make its presence felt in urban areas as well.

INDIA not staking claim to form govt today doesn't mean it won't: Mamata

PRESS TRUST OF INDIA Kolkata, June 8

WEST BENGAL CHIEF Minister Mamata Banerjee on Saturday said that the opposition INDIA bloc may not have staked claim to form the government today, but that does not mean it will not do it tomorrow.

Banerjee, also the TMC supremo, said her party will be in a "wait and watch" mode and she would be happy if the "weak and unstable" BJP-led NDA government is shunted out of power.

"The country needs change; the country wants change. This mandate was for change. We are waiting and keeping a watch on the situation. This mandate was against Narendra Modi, so he should

I WOULD BE HAPPY TO SEE THAT THIS UNSTABLE AND WEAK GOVERNMENT (NDA) AT THE CENTRE IS OUT OF POWER



not become the prime minister this time. Someone else should have been allowed to take over," Banerjee told reporters after a meeting of newly-elected TMC MPs. The Trinamool Congress supremo said the party will not attend the swearing-in ceremony of the new government. "The BJP is forming the government undemocratically

and illegally. Today INDIA bloc may not have staked a claim to form the government, but that doesn't mean tomorrow it won't stake a claim. Let's wait for some time," she said.

"I would be happy to see that this unstable and weak government at the centre is out of power," Banerjee said. She said that the TMC MPs in Lok Sabha and Rajya Sabha will seek repeal of the Citizenship Amendment Act (CAA).

Panel to re-examine NEET results

THE EDUCATION MINISTRY has set up a four-member panel to review the grace marks awarded to more than 1,500 candidates in the NEET-UG medical entrance exam, the National Testing Agency (NTA) announced on Saturday. The move comes amid allegations of inflation of marks leading to 67 candidates sharing first rank in the exam. "The panel headed by a former UPSC chairman will submit its recommendations within a week and the results of the candidates might be revised," NTA DG Subodh Kumar Singh said.

"The awarding of grace marks has not impacted the qualifying criteria of the exam and the review of results of the affected candidates will not impact the admission process," he added. Several aspirants of the medical entrance exam NEET have alleged inflation of marks which led to a record 67 candidates bagging the top rank, including six from the same exam centre. -PTI

CREDITACCESS GRAMEEN LIMITED. Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar, (Next to Rajalakshmi Kalyana Marlap) Bengaluru KA-560070 IN. Email: info@cagrameen.in | CIN: L51216KA1991PLC053425

PUBLIC NOTICE

Table with 4 columns: SL. No, Name & address of the Merging Branch, Name & address of the Base Branch, Date of Merger/closure. Includes details for CreditAccess Grammeen Limited branches.

This is to inform the public in general and, customers in particular, that for the convenience of the Company's customers and for Company's operational convenience, the Company has decided to merge the following branch(es):

REGENCY HOSPITAL LIMITED. CIN: U85110UP1987PLC008792. Regd. Office: A-2, Sarvodaya Nagar, Kanpur 208 005 Uttar Pradesh. Ph: 0512-3502480. Email: company.secretary@regencyhealthcare.in. Website: www.regencyhealthcare.in

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the Shareholders of Regency Hospital Limited (the "Company") will be held on Thursday, July 4, 2024, at 11:30 a.m. IST at the Registered Office of the Company at A-2 Sarvodaya Nagar, Kanpur-208005 Uttar Pradesh, India.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Shareholders are provided with the facility to cast their votes on all resolutions as set forth in the notice of the EGM using electronic voting system provided by National Securities Depository Limited (NSDL) from a place other than the venue of the EGM (remote e-voting) and the business may be transacted through such voting. The voting rights of Shareholders shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, June 27, 2024 ('cut-off date').

The remote e-voting shall commence on Sunday, June 30, 2024 (9:00 a.m. IST) and ends on Wednesday, July 3, 2024 (5:00 p.m. IST). During this period, Shareholders may cast their votes electronically. The Remote e-voting module will be disabled after 5:00 p.m. IST on July 3, 2024.

A person who has acquired shares and become a Shareholder of the Company after the dispatch of the notice of EGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request to evoting@nsdl.co.in. However, if the person is already registered with NSDL for remote e-voting then the existing user ID and password can be used for casting vote.

Shareholders may note that: a) Once the vote on a resolution is cast by the Shareholder, the same shall not be allowed to change it subsequently; b) The facility for voting will also be made available during the EGM; c) The Shareholder who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again; and d) Only persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or voting at the EGM.

The procedure of electronic voting is available in the Notice of the EGM as well as in the email sent to the Shareholders by NSDL. In case of any queries/grievances, you may refer to the 'Frequently Asked Questions' (FAQs) for Shareholders and e-voting user manual for Shareholders available in the downloads section of the e-voting website of NSDL www.evoting.nsdl.com or send a request at evoting@nsdl.co.in. For any grievances relating to voting by electronic means, Shareholders may contact Mr. Yogi Srivastava, Company Secretary, B-5 Sarvodaya Nagar Kanpur-208005 at company.secretary@regencyhealthcare.in. Tel. #0512-3502661.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AMUL INDUSTRIES PRIVATE LIMITED

OPERATING IN MANUFACTURER OF AUTO COMPONENTS AT RAJKOT (GUJARAT), RANIPET (TAMIL NADU), MUMBAI (MAHARASHTRA), JHARKHAND AND OTHER STATES (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS, Amul Industries Private Limited. Includes details like name of corporate debtor, address, website, installed capacity, quantity and value of main products, number of employees, etc.

Date: 09.06.2024 Place: Surat. IP Registration No.: IBB/IPA-001/IP-02725/2022-2023/141571. AFA Certificate No.: AA1/14157/02/290824/105980 valid upto 29.08.2024. A-904, Rudra Enclave, Althan Bhimrad Canal Road, Near Shiv Residency, Bhimrad, Surat, Gujarat-395007

maithan alloys ltd

CIN: L27101WB1985PLC039503. Regd. Office: 'Ideal Centre', 4th Floor, 9, A.J.C Bose Road, Kolkata - 700 017. e-mail: office@maithanalloys.com, Ph: 033-4063-2393. Website: www.maithanalloys.com

NOTICE

NOTICE is hereby given to the Members of the Maithan Alloys Limited (the Company) pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Rule 6(3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as in force (herein after referred as 'the Rules') that all the equity shares of the Company in respect of which dividend has remained unpaid or unclaimed for seven consecutive years are required to be transferred to the Investor Education and Protection Fund (IEPF).

Members who have not claimed / encashed their dividend for last seven consecutive years (i.e. dividend declared on and after 1st April, 2017) can write to us at Maithan Alloys Ltd., at 4th Floor, Ideal Centre, 9, A.J.C. Bose Road, Kolkata - 700017 (e-mail: Investor@maithanalloys.com) or to our Registrar and Share Transfer Agent, M/s. Maheshwari Datamatics Pvt. Ltd. at 5th Floor, 23, R. N. Mukherjee Road, Kolkata - 700001 to claim their dividend at the earliest, failing which Company shall be constrained to transfer their equity shares to the IEPF, as per the procedure provided in the Rules.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR GREEN SOUL ERGONOMICS PRIVATE LIMITED

OPERATING IN E-COMMERCE INDUSTRY AT BHIWANDI, DIST. THANE, MAHARASHTRA. Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016

Table with 2 columns: RELEVANT PARTICULARS, GREEN SOUL ERGONOMICS PRIVATE LIMITED. Includes details like name of corporate debtor, address, website, installed capacity, quantity and value of main products, number of employees, etc.

Date: 09/06/2024 Place: Navi Mumbai. IBBI Registration No.: IBB/IPA-001/IP/00419/2017-2018/10742. Registered Address: D-1902, Palm Beach Residency, Anney CHS Ltd., Plot No. 24-29, Sector-4, Neral West, Navi Mumbai, Maharashtra - 400706. Communication Address: c/o. Resolve - IPE Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705. Process Specific Email ID: green.soul@resolvegroup.co.in. IBBI Registered E-mail: vishal@resolvegroup.co.in; AFA Valid upto: 31/12/2024

FROM THE FRONT PAGE

Swearing-in...

The final decision is with the PM-designate, but sources said the BJP is likely to retain crucial portfolios of home, finance, defence external affairs, all part of the Cabinet Committee on Security. Education and culture, two ministries shaped by party's ideological imperatives, are also likely to stay with the BJP.

The overarching message, a senior BJP leader said, is to signal that although BJP is 32 seats below the majority mark, this is not a "weak, defensive govt". Naidu left for Andhra Pradesh Saturday because of the death of media baron Ramoji Rao and is expected to be back in Delhi Sunday. The view in BJP is that on top of Naidu's priority list is "adequate financial support" for Andhra Pradesh from the Centre and that may play a role in the ministerial berths he gets. Sources said the TDP could get four positions in the Council of Ministers, while Pawan Kalyan's Jana Sena may be offered one.

Among names taking rounds as possible ministers are Sriakulam MP K Ram Mohan Naidu; Guntur MP Chandra Shekhar Pemmasani; and Chittoor MP Daggumalla Prasada Rao. Sources said also on the table are the names of Lavu Srikrishna Devarayalu (Narasaraopet) and Vemireddy Prabhakar Reddy (Nellore). Three of these MPs, when contacted Saturday evening, said they have not yet got any calls regarding the ceremony. JD-U is also likely to have at least three of its leaders in the new government. LJP-Paswan's Chirag Paswan is expected to be a Cabinet minister. "Bihar will have a good presence in the new government. Both allies performed impressively," said a party leader. Bihar also goes to Assembly polls next year.

The BJP leadership is keen to see that Maharashtra, another poll-bound state where Assembly elections are due later this year, is also well-represented. The coalition has fared poorly there: Shiv Sena (Shinde) won seven seats, NCP (Ajit Pawar) got one while the BJP could manage only 12 from the total of 48 seats in the state. However, with INDIA bloc showing signs of

Sponsorship for Olympians...

"When we joined hands with the IOA — responsible for selecting athletes to represent the country at the Olympic Games, among other global sporting events—in 2016, we observed that a proper mechanism for bringing in sponsors and ensuring delivery was lacking," said Tomar. "At that time, the federation typically managed to secure only one or two sponsors, such as Samsung, which was a global brand, or local sponsors like ONGC and Amul, contributing small amounts that totalled to about ₹2 crore to ₹2.5 crore. However, by the Rio Olympics (2016), when we partnered with the IOA, the sponsorship revenue reached about ₹1.2 crore, a 500-600% increase. This marked the beginning of a positive trend," he added.

This upward trajectory continued with the Tokyo Olympics, where the revenue almost doubled compared to Rio, reaching around ₹24 crore to ₹28 crore. "Looking ahead to the Paris Olympics, the sponsorship revenue is about double again, at approx

₹50 crore. This represents a remarkable rise of approximately 2,000% from pre-2016," said Tomar. Rahul Trehan, COO of IOS Sports & Entertainment, added that these deals vary from a six-digit cost for a short post order to a seven-digit cost for an ad and sometimes more.

These deals, beyond the financial commitments, encompass a variety of forms of involvement and activations. "For instance, if we take the figure of ₹50 crore for licensing and access to players for shoots, imagery and certain events, the activations by these brands are typically three times that amount," explained Tomar. "Therefore, you can expect a minimum activation value



of ₹150 crore to ₹200 crore from these brands. They will utilise TV, digital, print, outdoor hoardings and events to promote their association. This means the total association value with Paris is around ₹200 crore to ₹250 crore when considering all these factors," he added. On digital front, multiple brands are engaging in small-scale promotions. These are deals ranging from tile companies to honey brands, and one will see numerous campaigns during and around the upcoming Olympic, to be held from July 26 to Aug 11. Without divulging a specific figure for the marketing spends, Tomar said there are at least 40 to 50 brands that will do campaigns involving athletes and digital platforms in the coming days. "Influencer marketing is particularly popular for the Olympic games, with brands partnering with anywhere from two to six athletes per campaign. The value of these campaigns varies based on their budgets and spending strategies," he added.

ending this month. The discussions about the succession plan within the party came up in the marathon meeting at PM Modi's residence on Saturday, sources said. It was attended by RSS representatives.

Rashtrapati Bhavan on Sunday. Investors... "We wish to clarify that on the day, ICCL successfully processed more than 3.2 million subscription orders amounting to ₹2,445 crore," ICCL said. However, ICCL added that some instances have been brought to the notice wherein delay was prima-facie attributable to payment aggregators/banks involved in the process of subscription, and hence transactions of some investors could not be processed in time. Tuesday was not the only day this week when retail investors were unable to execute trades at their will. Even on Monday, when benchmark indices had hit a record high, some investors could not sell their stocks due to glitches at depository firm Central Depository Services (CDSL). Shri Viswanath, co-founder of Upstox, said, "Barring the impact caused by the intermittent TPIN issue faced across the industry at the depository's end, our platform successfully withstood the increased traffic and demonstrated remarkable resilience during this period."

Foreign leaders..

Seychelles VP Ahmed Afif also arrived Saturday, while remaining leaders from Bhutan, Sri Lanka, Nepal, Maldives and Mauritius will be arriving Sunday. The ministry of external affairs issued a statement confirming the names of the leaders attending the ceremony. "President of Sri Lanka Ranil Wickremesinghe, President of Maldives Mohamed Muizzu, Vice-President of Seychelles Ahmed Afif, Prime Minister of Bangladesh Sheikh Hasina, Prime Minister of Mauritius Pravind Kumar Jugnauth, Prime Minister of Nepal Pushpa Kamal Dahal 'Prachanda', and Prime Minister of Bhutan Tshering Tobgay have accepted the invitation to attend," it said. Apart from the swearing-in ceremony, the leaders will attend a banquet hosted by President Droupadi Murmu at

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It was decided that party president Kharge will set up a committee which will look into the factors and reasons for the rout in some states and suggest steps to address the shortcomings. Sources said some of the state Congress presidents could be replaced soon. As expected, the meeting saw leader after leader asking Rahul to lead the party from the front in Lok Sabha and take up the post of Leader of the Opposition which it would



Congress president Mallikarjun Kharge with party leaders Sonia and Rahul Gandhi during the Congress Working Committee meeting in New Delhi on Saturday

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And as is his wont, Rahul told the CWC that he will take a decision very soon. Kharge, too, told Rahul that he should take up the post since the CWC has passed a resolution and, in a lighter vein, added that he would take disciplinary action if he does not heed to the CWC's decision.

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The Trinamool Congress supreme said the party will not attend the swearing-in ceremony of the new government.

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and illegally. Today INDIA bloc may not have staked a claim to form the government, but that doesn't mean tomorrow it won't stake a claim. Let's wait for some time," she said.

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She said that the TMC MPs in Lok Sabha and Rajya Sabha will seek repeal of the Citizenship Amendment Act (CAA).

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—PTI

**CREDITACCESS GRAMEEN LIMITED**  
 Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar,  
 (Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560070 IN  
 Email: info@caग्रameen.in | CIN: L51216KA1991PLC053425

**PUBLIC NOTICE**

This is to inform the public in general and, customers in particular, that for the convenience of the Company's customers and for Company's operational convenience, the Company has decided to merge the following branch(es):

SL. No	Name & address of the Merging Branch (which is going to be closed/not in existence)	Name & address of the Base Branch (Branch which will continue to exist after merger)	Date of Merger/ closure
1	Branch: Umarga-2 Address: CreditAccess Grameen Limited, 1st Floor, H. No. 51774, At & Po: New Balaji Nagar, Opp. Milk Dairy, Tq: Omarga Umarga, Dist: Dharashiv - 413806 MAHARASHTRA	Branch: Umarga-1 Address: CreditAccess Grameen Limited, 2nd Floor, H. No. 478, F. No. 02, Digvijay Gas Agency, Nandanvan Colony, Diggi Road Umarga - 413806, Dist: Dharashiv MAHARASHTRA	September 09, 2024

It is clarified that due care is being taken by the Company to ensure that no inconvenience whatsoever is caused to the Company's customers during the process of merger and post-merger. The accounts of all our customers shall continue with the Base Branch (i.e., the branch mentioned at Column (3) above). Customers are requested to kindly take note of the aforesaid change(s), which will be effective tentatively from September 09, 2024 (i.e., the date mentioned under Column (4) above) and operate their loan accounts with the new/Base branch from the said effective date. In case any further clarification is required and/or in case of any difficulty, the customers may contact the Branch Manager (Merging Branch) or the respective Branch Manager (Base Branch).

for CreditAccess Grameen Limited  
 Sd/-  
 Bengaluru  
 June 07, 2024  
 Ganesh Narayanan  
 Chief Executive Officer

**REGENCY HOSPITAL LIMITED**  
 CIN: U8510UP1987PLC008792  
 Regd. Office: A-2, Sarvodaya Nagar, Kanpur 208 005 Uttar Pradesh  
 Ph: 0512-3502480, Email: company.secretary@regencyhealthcare.in, Website: www.regencyhealthcare.in

**NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION**

Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the Shareholders of Regency Hospital Limited (the "Company") will be held on **Thursday, July 4, 2024, at 11:30 a.m. IST** at the Registered Office of the Company at A-2 Sarvodaya Nagar, Kanpur-208005 Uttar Pradesh, India. The Company has dispatched the Notice of EGM to the Shareholders through permitted mode by Monday, June 10, 2024. The Notice of the EGM is also available on the website of the Company at [www.regencyhealthcare.in](http://www.regencyhealthcare.in) and at the National Securities Depository Limited (NSDL) at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Shareholders are provided with the facility to cast their votes on all resolutions as set forth in the notice of the EGM using electronic voting system provided by National Securities Depository Limited (NSDL) from a place other than the venue of the EGM ("remote e-voting") and the business may be transacted through such voting. The voting rights of Shareholders shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, June 27, 2024 ("cut-off date").

The remote e-voting shall commence on Sunday, June 30, 2024 (9:00 a.m. IST) and ends on Wednesday, July 3, 2024 (5:00 p.m. IST). During this period, Shareholders may cast their votes electronically. The Remote e-voting module will be disabled after 5:00 p.m. IST on July 3, 2024.

A person who has acquired shares and become a Shareholder of the Company after the dispatch of the notice of EGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if the person is already registered with NSDL for remote e-voting then the existing user ID and password can be used for casting vote.

Shareholders may note that: a) Once the vote on a resolution is cast by the Shareholder, the same shall not be allowed to change it subsequently; b) The facility for voting will also be made available during the EGM; c) The Shareholder who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again; and d) Only persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or voting at the EGM.

The procedure of electronic voting is available in the Notice of the EGM as well as in the email sent to the Shareholders by NSDL. In case of any queries/grievances, you may refer to the "Frequently Asked Questions" (FAQs) for Shareholders and 'e-voting user manual' for Shareholders available in the downloads section of the e-voting website of NSDL [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or send a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). For any grievances relating to voting by electronic means, Shareholders may contact Mr. Yogi Srivastava, Company Secretary, B-5 Sarvodaya Nagar Kanpur-208005 at [company.secretary@regencyhealthcare.in](mailto:company.secretary@regencyhealthcare.in). Tel. #0512-3502661.

Date : June 10, 2024  
 Place : Kanpur  
 For Regency Hospital Limited  
 Sd/-  
 Yogi Srivastava  
 Company Secretary

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AMUL INDUSTRIES PRIVATE LIMITED**  
 OPERATING IN MANUFACTURER OF AUTO COMPONENTS AT RAJKOT (GUJARAT), RAIPET (TAMIL NADU), MUMBAI (MAHARASHTRA), BHARHANG AND OTHER STATES  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Amul Industries Private Limited (CIN: U14101GJ1995PT026118) PAN: AACC3920F
2. Address of the registered office	2- A/ Industrial Estate, Plot No: 332/333, GIDC Rajkot, Gujarat - 380003
3. URL of website	www.amulind.com
4. Details of place where majority of fixed assets are located.	Rajkot (Gujarat), Mumbai (Maharashtra) Raipet (Tamil Nadu), Bharkhand and other states
5. Installed capacity of main products/ services	Not Available
6. Quantity and value of main products/ services sold in last financial year	Financial Year : 2021-22 Quantity : Not Ascertained CD booked sales revenues of Rs. 112.10 Crores Presently, there are no employees/workmen
7. Number of employees/ workmen	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:corp.amulindustriespvt@gmail.com">corp.amulindustriespvt@gmail.com</a>
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:corp.amulindustriespvt@gmail.com">corp.amulindustriespvt@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: <a href="mailto:corp.amulindustriespvt@gmail.com">corp.amulindustriespvt@gmail.com</a>
10. Last date for receipt of expression of interest	29th June, 2024
11. Date of issue of provisional list of prospective resolution applicants	4th July, 2024
12. Last date for submission of objections to provisional list	9th July, 2024
13. Date of issue of final list of prospective resolution applicants	18th July, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18th July, 2024
15. Last date of submission of resolution plans	13th August, 2024
16. Process email id to submit EOI	<a href="mailto:corp.amulindustriespvt@gmail.com">corp.amulindustriespvt@gmail.com</a>

Date: 09/06/2024  
 Place: Surat  
 Sd/-  
 Niharika Maheshwari  
 (Resolution Professional)  
 IP Registration No.: IBB/PA-001/PP-P-02725/2022-2023/14157  
 AFA Certificate No.: A/1/14157/02/290824/105980 valid upto 29.08.2024  
 A-904, Rudra Enclave, Athan Bhimad Canal Road, Near Shiv Residency, Bhimad, Surat, Gujarat-395007

\*Form-G Timeline shall be subject to necessary approval from Hon'ble NCLT, Ahmedabad Bench for extension of CIRP period in the matter.

**maithan alloys ltd**  
 CIN : L27101WB1985PLC039503  
 Regd. Office : Ideal Centre, 4th Floor, 9, A/C Bose Road, Kolkata - 700 017  
 e-mail : [office@maithanalloys.com](mailto:office@maithanalloys.com), Ph : 033-4063-2393  
 Website : [www.maithanalloys.com](http://www.maithanalloys.com)

**NOTICE**

NOTICE is hereby given to the Members of the Maithan Alloys Limited (the Company) pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Rule 6(3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as in force (herein after referred as the 'Rules') that all the equity shares of the Company in respect of which dividend has remained unpaid or unclaimed for seven consecutive years are required to be transferred to the Investor Education and Protection Fund (IEPF).

Members who have not claimed / encashed their dividend for last seven consecutive years (i.e. dividend declared on and after 1st April, 2017) can write to at (Maithan Alloys Ltd., at 4th Floor, Ideal Centre, 9, A.C. Bose Road, Kolkata - 700017 (e-mail : [investor@maithanalloys.com](mailto:investor@maithanalloys.com)) or to our Registrar and Share Transfer Agent, M/s. Maheshwari Datamatics Pvt. Ltd. at 5th Floor, 23, R. N. Mukherjee Road, Kolkata - 700001 to claim their dividend at the earliest, failing which Company shall be constrained to transfer their equity shares to the IEPF, as per the procedure provided in the Rules.

The Company has also served Notice to the Member(s) concerned at their latest available address along with the details of unpaid/unclaimed dividend, advising them to claim their dividends expeditiously to avoid transfer of their shares to the IEPF. In case no claim or communication thereof is received from the concerned Member(s) on or before 25th September, 2024 the Company shall, in compliance with the provisions of the Companies Act, 2013 read with the Rules shall transfer the share(s) to the IEPF.

A statement containing the name of such Member(s) and their folio number or DP ID - Client ID are available at Company's website at [www.maithanalloys.com](http://www.maithanalloys.com) for information and necessary action of the Member(s) concerned.

In the event of transfer of share(s) by the Company to the IEPF, the Member(s) concerned may claim their share(s) by following the procedure as prescribed in the Rules i.e. by making an application to the IEPF in 'IEPF Form-5', which is available on the IEPF website, i.e. [www.iepf.gov.in](http://www.iepf.gov.in). It may be noted that no claim shall lie against the Company in respect of shares and dividends thereof credited to the account of the IEPF.

Date : 8th June, 2024  
 For Maithan Alloys Limited  
 Sd/-  
 Rajesh K. Shah  
 Company Secretary

लखनौ- उत्तर प्रदेशमध्ये इंडिया आघाडीने लोकसभेच्या ८० पैकी ४३ जागा जिंकत चमकदार कामगिरी केली. यात काँग्रेसने केवळ सहा जागा जिंकल्या तरी भाजपाला फक्त ३३ जागांवर रोखण्यात इंडिया आघाडीला यश आले आहे. या कामगिरीमुळे आनंदून गेलेल्या काँग्रेसने ११ ते १५ जून दरम्यान उत्तर प्रदेशात 'धन्यवाद यात्रा' काढण्याची घोषणा केली आहे. राज्यातील ४०३ विधानसभा मतदारसंघातून फिरणार आहे. या यात्रेत पक्षाचे ज्येष्ठ नेते व कार्यकर्ते सहभागी होणार आहेत. यात्रेदरम्यान विविध समाजातील व्यक्तींचा संविधानाची प्रत देऊन सन्मान करण्यात येणार आहे.



## नीट परीक्षा रद्द करा डॉक्टरांची मागणी संपाचा इशारा

यंदाच्या वर्षी महत्त्वाच्या नीट परीक्षेचे निकाल लागल्यापासून नीट परीक्षा रद्द करा या मागणीला जोर आला आहे. भारतीय वैद्यकीय संघटनेच्या डॉक्टरांनी तर या विषयावर देशव्यापी संपाचा इशारा दिला आहे.

■ नवी दिल्ली  
नीट परीक्षेवेली पेपरफुटीचा आरोप झाला. त्यानंतर गुण देताना फार मोठा घोटाळा झाल्याचा आरोप झाला. एकाच केंद्रातील सहा मुलांना पैकीच्या पैकी ७२० मार्क मिळाल्याने संशय वाढला. ५० च्या वर विद्यार्थ्यांना पैकीच्या पैकी मार्क मिळाल्याने या निकालाला विरोध झाला. यावेळची परीक्षा पुन्हा घ्या, अशी मागणी काहींनी केली तर काहींनी नीट परीक्षा रद्द करा यावर जोर दिला. महाराष्ट्राचे वैद्यकीय शिक्षण मंत्री हसन मुश्रीफ, द्रमुकचे नेते एम. के. स्टॅलिन, काँग्रेस नेत्या प्रियांका गांधी यांनी परीक्षा रद्द करा,

अशी मागणी केली. भारतीय वैद्यकीय संघटनेच्या कनिष्ठ डॉक्टर गटाने नीट परीक्षेची सीबीआय चौकशी करावी, अशी मागणी करणारे निवेदन राष्ट्रीय चाचणी एजन्सी (एनटीए) चे प्रमुख प्रदीपकुमार जोशी यांना धाडले आहे. या निवेदनात त्यांनी म्हटले आहे की, काही विद्यार्थ्यांना ७१८ आणि ७१९ मार्क मिळाले आहेत. हे तर्कात बसत नाहीत. या विद्यार्थ्यांना ग्रेस मार्क का दिले? ते



# मोदींच्या तिसऱ्या पर्वाचा आज शपथविधी

## महाराष्ट्राच्या ६ जणांना मंत्रिपद मिळणार?

■ नवी दिल्ली  
भाजपासाठी यंदा थोडी वेगळी परिस्थिती आहे. लोकसभा निवडणुकीत यंदा भाजपाला गेल्या दोन निवडणुकांप्रमाणे बहुमत मिळवता आलेले नाही. त्यामुळे यावेळी भाजपाला बहुमतासाठी प्रामुख्याने नितीशकुमार यांचा जनता दल युनायटेड (जदयू) आणि चंद्राबाबू नायडू यांच्या तेलुगू देसम यांच्यावर अवलंबून राहावे लागणार आहे. हे दोन पक्ष पाठिंब्याच्या बदल्यात अधिकाधिक मंत्रिपदे पदरात पाडून घेण्याची शक्यता आहे. दुसऱ्या बाजूला, भाजपा महत्त्वाची खाती आपल्याकडेच ठेवणार असल्याची चर्चा आहे.



अर्थ, गृह, संरक्षण आणि परराष्ट्र मंत्रालय ही खाती भाजपा स्वतःकडे ठेवू शकते. पहिल्या टप्प्यात भाजपाला १८ आणि घटक पक्षांना १८ अशी ३६ मंत्रिपदांची घोषणा केली जाण्याची शक्यता आहे. जदयूने पाच मंत्रिपदांची मागणी केली

नरेंद्र मोदी उद्या सलग तिसऱ्यांदा पंतप्रधानपदाची शपथ घेणार आहेत. हा सोहळा उद्या सायंकाळी ७ वाजता राष्ट्रपती भवनात होणार असून, देशविदेशातील ८,००० हून अधिक पाहुणे या ऐतिहासिक क्षणाचे साक्षीदार होतील. यादरम्यान पीएम मोदींच्या नव्या टीममध्ये कोण कोण असणार, याबाबत जबरदस्त चर्चा सुरू आहे. उद्याच्या शपथविधीत भाजपाचे किती मंत्री असतील, घटक पक्षांना किती मंत्रिपदे दिली जातील, जुन्याच चेहऱ्यांना संधी मिळणार की, नवे चेहरे मंत्रिमंडळात दिसणार, त्यात महाराष्ट्राचे किती मंत्री असणार, याबाबत जबरदस्त उत्सुकता आहे. सध्या अनेक नावे चर्चेत असून महाराष्ट्रातील सहा खासदारांना मंत्रिपदाची संधी मिळणार असल्याचे सांगितले जात आहे.

### राहुलने विरोधी पक्षनेता व्हावे

काँग्रेसच्या केंद्रीय कार्यकारिणीच्या बैठकीत आज राहुल गांधींनी विरोधी पक्षनेता व्हावे, असा प्रस्ताव मंजूर केला. मात्र राहुल गांधी यांनी यावर विचार करण्यासाठी वेळ मागितला. येत्या काही दिवसांत राहुल, प्रियंका आणि सोनिया गांधी असे तिघेही जण रायबरेलीच्या दोऱ्यावर जाणार आहेत. यानंतर रायबरेलीची जागा सोडायची की वायनाडची यावर राहुल गांधी निर्णय घेणार आहेत. तर काँग्रेसच्या संसदीय नेतेपदी आज सोनिया गांधींची निवड झाली.

विकास या मंत्रालयाची मागणी केली आहे. संभाव्य मंत्र्यांच्या यादीत ज्योतिरादित्य शिंदे, शिवराजसिंह चौहान, भुपेंद्र यादव, गिरिराज सिंह, पी. सी. मोहन, श्रीपाद नाईक, राजीव चंद्रशेखरन, के. अन्नमलार्थी, व्ही. मुरलीधरन, एल. मुरगन, सुरेश गोपी, बंडी संजय, एटाला राजेंद्र. के. लक्ष्मण, डी. के. अरुणा, अपराजिता ठाकूर, प्रल्हाद जोशी, बसवराज बोम्मई, शोभा करंजलाजे, जी किशन रेड्डी, नित्यानंद राय, जगदिश शेडूर, सर्बानंद सोनोवाल, (सगळे भाजपा) कुमारस्वामी (जेडीएस), चिराग पासवान (लोकजनशक्ती), राम मोहन नायडू, चंद्रशेखर (तेलुगू देसम),

### थोडक्यात...

**सोने-चांदीच्या दरारत २ हजारांची घसरण**  
मुंबई - सोने-चांदी दरमध्ये गेल्या २ ते ३ दिवसांत २ हजार रुपयांपेक्षाही जास्त घसरण झाली आहे. सोन्याच्या दरारत घसरण झाल्याने २२ कॅरेट प्रति तोळा सोने १,९०० रुपयांनी कमी झाले आहे. काल सोन्याचा भाव ६५,८५० रुपये प्रति तोळा इतका होता. २४ कॅरेट सोन्याचे दर प्रति तोळा २,०८० रुपयांनी कमी झाले. त्यामुळे काल एक तोळा सोन्याचा भाव ७१,८२० रुपये इतका होता. मुंबई आणि पुण्यात २२ कॅरेट सोन्याचा भाव ६५,७०० रुपये, २४ कॅरेट सोन्याचा भाव ७१,६७० रुपये आणि १८ कॅरेट सोन्याचा भाव ५३,७६० रुपये इतका होता. चांदीचे दरही घसरले आहेत. प्रति किलो चांदी ४,५०० रुपयांनी घसरून प्रति किलो ९१,५०० रुपयांवर आली.

## ठाकरेचे खासदार फुटणार नरेश म्हस्केंचा दिल्लीत दावा

■ नवी दिल्ली  
शिवसेना उद्धव बाळासाहेब ठाकरे गटाचे दोन खासदार मुख्यमंत्री एकनाथ शिंदे यांच्या संपर्कात असून ते लवकरच शिंदे गटात दाखल होणार आहेत, असा दावा शिंदे गटाचे मतदारसंघातील नवनिर्वाचित खासदार नरेश म्हस्के यांनी केला. ते दिल्लीत पत्रकारांशी बोलत होते. काल रात्री दिल्लीत मुख्यमंत्री शिंदे यांच्याशी फोनवरून या दोन खासदारांनी संपर्क साधला आणि आपल्या भावना व्यक्त केल्या. आपल्याला उद्धव ठाकरेची

बदललेली भूमिका पसंत नाही. आपल्याला पंतप्रधान मोदी यांच्यासोबत राहून विकासाची कामे करायची आहेत, असे त्यांनी सांगितले. फक्त अपात्रतेचा मुद्दा आहे. त्यासाठी ठाकरे गटाचे किमान सहा खासदार बाहेर पडणे आवश्यक आहे. हे दोन खासदार ठाकरे गटातील आणखी चार खासदार घेऊन येणार आहेत. दिल्लीत तशा घडामोडी सुरू आहेत, असा दावा म्हस्के यांनी केला. उद्धव ठाकरे यांनी स्व. बाळासाहेब ठाकरे यांच्या विचारांना तिलांजलि दिली आहे. एका विशिष्ट समाजाला आकर्षित करण्यासाठी उद्धव ठाकरे यांनी वाट्टेल ते प्रयत्न केले, असे म्हस्के म्हणाले.



## विधानसभेला नाव घेऊन उमेदवारांना पाडणार जरांगेंच्या उपोषणाला सुरुवात

■ जालना  
आता मराठा आरक्षण दिले नाही तर विधानसभेत मी स्वतः नाव घेऊन उमेदवारांना पाडणार, असा इशारा आज मराठा आंदोलनकर्ते मनोज जरांगे-पाटील यांनी दिला आहे. पोलिसांनी परवानगी नाकारल्यानंतरदेखील मनोज जरांगेंनी आजपासून अंतरवाली सराटीमध्ये उपोषणाला सुरुवात केली. छत्रपती शिवाजी महाराज यांच्या पुतळ्याला अभिवादन करून जरांगेंनी उपोषणाला सुरुवात केली. यावेळी उपोषणस्थळी मोठा पोलीस बंदोबस्त तैनात करण्यात आला होता. मनोज जरांगे यांनी उपोषणाचा निर्णय जाहीर केल्यानंतर अनेक ग्रामस्थांनी त्यांना विरोध केला. जरांगेंनी उपोषण करू नये, अशी मागणी ग्रामस्थांकडून केली

## विशाल अग्रवालच्या महाबळेश्वर येथील एमपीजी क्लबवर प्रशासनाचा हातोडा

■ सातारा  
पुणे पोर्श कार अपघातातील अल्पवयीन आरोपीचा पिता विशाल अग्रवालच्या एमपीजी क्लबवर प्रशासनाचे

कारवाई केली आहे. सातारा जिल्हा प्रशासनाने विशाल अग्रवालच्या महाबळेश्वर येथील एमपीजी क्लबवर बुलडोझर फिरवला. जिल्हाधिकारी

ससूनचा शिपाई घटकांबळेला अशफाकने ३ लाख रुपये दिले  
पुणे पोर्श कार अपघात प्रकरणी अल्पवयीन आरोपीच्या रक्ताचा नमुना बदलल्यासंबंधी एक धक्कादायक माहिती समोर आली आहे. रक्ताचा नमुना बदलण्यासाठी पेशाची देवाणघेवाण झाली हे आधीच उघड झाले होते. हे पैस सध्या अटकेत असलेला अशफाक मकानदार यांनी शिपाई घटकांबळेला बाल न्याय मंडळाच्या परिसरातच दिल्याचे आता उघड झाले आहे. अशफाक मकानदारने ससूनचा शिपाई अतुल घटकांबळे याला बाल न्याय मंडळाच्या परिसरात तीन लाख रुपये दिल्याचे पोलिसांच्या हाती



### राष्ट्रवादीच्या दोन्ही गटांचा १० जूनला वर्धापन दिन

मुंबई - राष्ट्रवादी काँग्रेस शरदचंद्र पवार आणि राष्ट्रवादी काँग्रेस अजित पवार हे दोन्ही गट १० जून रोजी वर्धापन दिन साजरा करणार आहेत. शरद पवार गटाचा वर्धापन दिन अहमदनगरमध्ये आणि अजित पवार गटाचा वर्धापन दिन मुंबईतील फणमुखावंद हॉलमध्ये होणार आहे. पक्ष फुटीनंतरचा हा पहिलाच वर्धापनदिन आहे. अजित पवार यांनी पक्षाचा १० जून रोजी होणारा वर्धापनदिन सोहळा जोरदार साजरा करण्याचे आदेश कार्यकर्त्यांना दिले आहेत. राज्यातील कार्यकर्ते, पदाधिकारी आणि नवनिर्वाचित खासदार वर्धापन दिनाला उपस्थित राहणार आहेत.

## अपोलो रुग्णालयावर आरोप ओएनजीसीने करार रद्द केला

■ अहमदाबाद  
अहमदाबादमधील अपोलो रुग्णालयावर निष्काळजीपणा आणि गलथान कारभाराचा आरोप झाल्यानंतर तेल आणि नैसर्गिक वायू महामंडळाने (ओएनजीसी) अपोलो रुग्णालयासोबतचा सहकार्य करार रद्द केला. ओएनजीसीच्या मुख्य अभियंत्याचा साडेचार वर्षांचा मुलगा अपोलो रुग्णालयात दाखल होता. या मुलाचे

उपचारादरम्यान निधन झाले. त्यानंतर मुलाच्या वडिलांनी रुग्णालय प्रशासनावर गंभीर आरोप केले. डॉक्टरांनी केलेले चुकीचे निदान, प्रशासनाचा गलथान कारभार आणि नैसर्गिकवायूचे अपोला मुलगा दगावला, असा आरोप मुलाच्या वडिलांनी केला. त्याचप्रमाणे रुग्णालय प्रशासनाने त्यांना रुग्णालयाचे बिल दिले त्या बिलावरही त्यांनी आक्षेप घेतला. बिलासोबत रुग्णालयाने जोडलेला फिडबॅक फॉर्मही खोटा असल्याचा आरोप त्यांनी केला. अपोलो रुग्णालय प्रशासन प्रत्येक रुग्णाच्या

## वर्षभरात मध्यावधी निवडणूक भूपेश बघेल यांचा दावा

■ रांची  
वर्षभरात मोदी सरकार पडणार असून, एका वर्षात देशात मध्यावधी निवडणुका होणार असल्याचा इशारा छत्तीसगडचे माजी मुख्यमंत्री व काँग्रेस नेते भूपेश बघेल यांनी म्हटले आहे. काँग्रेसच्या कार्यकर्त्यांनी तयार राहावे, अशी सूचनाही त्यांनी केली आहे. छत्तीसगडमधील एका कार्यक्रमात ते म्हणाले की, उत्तर प्रदेशात योगी आदित्यनाथ यांची खुर्ची डळमळीत आहे. राजस्थानात भजनलालही घाबरलेले आहेत तर महाराष्ट्रात देवेंद्र फडणवीस यांनी शेट राजीनामा देण्याची इच्छा व्यक्त केली आहे. मोदी आधी दिवसातून तीन वेळा कपडे बदलायचे, पण आता ते एकाच ट्रेसमध्ये तीन कार्यक्रमात दिवत आहेत. लोकसभा निवडणुकीत जनतेने भाजपाला धडा शिकवला असून, पक्ष फोडणारे, मुख्यमंत्र्यांनाही तुरुंगात टाकणाऱ्या, सतत धमक्या देणाऱ्यांना त्यांची जागा दाखवली आहे.

## अखिलेश यादव विधानसभा सोडणार राष्ट्रीय राजकारणावर लक्ष केंद्रीत

■ लखनौ  
समाजवादी पार्टीचे प्रमुख अखिलेश यादव कनौजमधून लोकसभेवर निवडून आले. त्यानंतर त्यांनी केंद्रात लक्ष घालण्याचा निर्णय घेऊन आमदारकी सोडण्याचा निर्णय घेतला. आज लखनौमध्ये खासदारांबरोबर झालेल्या बैठकीत त्यांनी हा निर्णय जाहीर केला. अखिलेश यांनी २०२२ मध्ये मैनपूरच्या करहाल विधानसभा मतदारसंघातून निवडणूक लढवली होती. विजयानंतर त्यांनी आझमगडच्या खासदारीचा राजीनामा दिला

होता. आझमगडमध्ये पोटनिवडणूक झाली, त्यात भाजपचे दिनेश लाल यादव निरहुआ विजयी झाले होते. अखिलेश यांनी आज सपाच्या सर्व विजयी खासदारांना लखनौला बोलावले होते. त्यात अखिलेश यांच्यासह ३७ खासदार आमदारकी सोडण्याचा सहभागी झाले होते. बैठकीत विचारमंथन झाल्यानंतर त्यांनी विधानसभेची जागा सोडण्याची घोषणा केली. देशातील नकारात्मक राजकारण संपले असून, समाजवाद्यांची जबाबदारी वाढली आहे. जनतेचे प्रश्न मांडण्यासाठी सर्वांनी काम करायला हवे. त्यामुळे दिल्लीच्या राजकारणावर लक्ष देणार असल्याचे त्यांनी या बैठकीत सांगितले.



### कळंबा कारागृह हत्या ५ कैद्यांना अटक

कोल्हापूर - कोल्हापूरतील कळंबा कारागृहातील १९९३ च्या मुंबई बॉम्बस्फोटातील आरोपीची हत्या प्रकरणी कोल्हापूर पोलिसांनी ५ कैद्यांना अटक केली. प्रतिक उर्फ पिल्या पाटील, दीपक खोत, संदीप चव्हाण, ऋतुराज इनामदार आणि सोईभ सिद अशी त्यांची नावे आहेत. कोल्हापूरच्या जुना राजवाडा पोलिसांनी ही कारवाई केली. १९९३ सालच्या मुंबई बॉम्बस्फोटातील आरोपी मुन्ना खान उर्फ मनोज कुमार भवरालाल गुप्ता हा २ जून रोजी सकाळी ७.३० च्या सुमारास कळंब कारागृहातील हॉदावर अंघोळीसाठी गेला होता. यावेळी कारागृहातील इतर कैद्यांसोबत त्याचा वाद झाला. त्यांच्यात शाब्दिक वाचावाची झाल्यानंतर कैद्यांमध्ये हाणामारी सुरू झाली.

## रामोजी फिल्मसिटीचे संस्थापक माध्यमसम्राट रामोजी राव यांचे निधन

■ हैदराबाद  
इंटीव्ही नेटवर्क, ईनाडू वृत्तपत्र आणि रामोजी फिल्मसिटीचे माध्यमसम्राट रामोजी राव यांचे आज पहाटे वयाच्या ८७ व्या वर्षी निधन झाले. त्यांना उच्च रक्तदाब आणि श्वास घेण्यास त्रास होऊ लागल्याने ५ जून रोजी हैदराबादमधील स्टाॅर हॉस्पिटलमध्ये दाखल करण्यात आले होते. तिथे उपचार सुरू असताना आज पहाटे त्यांनी अखेरचा श्वास घेतला. रामोजी राव यांना राष्ट्रीय चित्रपट पुस्काराने सन्मानित करण्यात आले

होते. १६ नोव्हेंबर १९३६ रोजी आंध्र प्रदेशच्या कृष्णा जिल्ह्यातील पेडापरुडुची गावात एका शेतकरी कुटुंबात रामोजी राव यांचा जन्म झाला. रामोजी राव यांनी जगातील सर्वात मोठे थीम पार्क आणि फिल्म स्टुडिओची स्थापना केली. ईनाडू वृत्तपत्र, ईटीव्ही नेटवर्क, रमादेवी पब्लिक स्कूल, प्रिया फूडस, कालांजली, उपाकिरण मुव्हीज, मयुरी फिल्म डिस्ट्रिब्युटर्स आणि डॉल्फीन ग्रुप ऑफ हॉटेल्स या रामोजी राव यांनी स्थापन केलेल्या कंपन्या आहेत. त्यांच्या निधनावर सर्व स्तरातून शोक व्यक्त केला जात आहे.



## देशातील वेगवान ट्रेन म्हणून गवगावा झालेल्या 'वंदे भारत' एक्सप्रेसचा वेग गेल्या तीन वर्षात मंदावला आहे. या गाडीचा सरासरी वेग प्रति तास ८४ किमीवरून ७६ किमीवर आला आहे. या रेल्वे सुरू करण्यापूर्वी अपेक्षित वेग मिळविण्यासाठी जे नियोजन गरजेचे आहे ते न करता या ट्रेन सुरू करण्यात आल्या.

■ नवी दिल्ली  
माहिती अधिकार कायद्याअंतर्गत एका अर्जाला उत्तर देताना रेल्वे मंत्रालयाने माहिती दिली की, वंदे भारत एक्सप्रेसचा काही दुर्गम भागातही सुरू प्रति तास होता तो २०२३-२४ मध्ये ७६.२५ किमी प्रति तास झाला आहे. अनेक ठिकाणी पायाभूत सुविधा सज्ज करण्याचे काम अद्याप सुरू आहे. 'वंदे भारत' एक्सप्रेस काही दुर्गम भागातही सुरू

## पूर्वनियोजन केलेच नाही वंदे भारतचा वेग मंदावला!

प्रति तास होता तो २०२३-२४ मध्ये ७६.२५ किमी प्रति तास झाला आहे. अनेक ठिकाणी पायाभूत सुविधा सज्ज करण्याचे काम अद्याप सुरू आहे. 'वंदे भारत' एक्सप्रेस काही दुर्गम भागातही सुरू

## मणिपूरमध्ये पुन्हा हिंसाचार जाळपोळ, गोळीबाराच्या घटना

■ इंपाळ  
मणिपूरमध्ये पुन्हा एकदा हिंसाचार उफाळून आला आहे. हल्लेखोरांनी आज मध्यरात्री साडेबारा वाजताच्या सुमारास जिरिबाम जिल्हातील छोटोबेकरा परिसरात पोलीस आऊटपोस्टची तोडफोड केली. तसेच अनेक घरांना आगी लावल्या. बराक नदीकिनारी असलेले हे जिरि पोलीस आऊटपोस्ट जिल्हाच्या सीमेलगत आहे. बंदूकधारी हल्लेखोरांनी मध्यरात्री या परिसरात अचानक अनेक ठिकाणी गोळीबारी केला. राज्याच्या डोंगराळ भागांत वस्ती करून असलेल्या संशयित बंडखोरांनी हा हल्ला केला असावा, असा संशय पोलिसांनी व्यक्त केला. राजधानी इंपाळपासून २२० किलोमीटर अंतरावरील लामताई खुनोऊ आणि मधुपुर परिसरातही हल्लेखोरांनी रात्रीच्या अंधारात घरांना आगी लावल्या आणि अंधाराचा फायदा घेत पळू गेले. हल्लेखोरांनी नेमक्या किती घरांना आगी लावल्या याचा आकडा निश्चित समजू शकलेला नाही, असे जिल्हाधिकारी कार्यालयातील वरिष्ठ अधिकाऱ्याने दिले.





उत्तर कोरियाने दक्षिण कोरियामध्ये कचऱ्याने भरलेले फुगे सोडल्यावर कोरिया द्वीपकल्पामधील तणाव पुन्हा एकदा वाढला आहे. एका महिन्यापूर्वीच अमेरिकन परराष्ट्रमंत्री दक्षिण कोरियाच्या वैन्यावर असताना उत्तर कोरियाने आपल्या अतिसंहारक बॅलेस्टिक क्षेपणास्त्रांची चाचणी घेतली होती. त्यावेळी निर्माण झालेला तणाव निवळत नाही तोच आता या फुगे युद्धामुळे पुन्हा नवीन तणावपूर्ण परिस्थिती निर्माण झाली आहे.

# उत्तर आणि दक्षिण कोरियामध्ये कचरायुद्ध



उत्तर कोरियाने दक्षिण कोरियाच्या हद्दीत रवी पेपर, शेण, प्लास्टिक इत्यादी कचऱ्याने भरलेले फुगे सोडल्याने दक्षिण कोरियाची राजधानी सीओल्मध्ये मुख्य विमानतळाची धावपट्टी देखील कचऱ्याने भरली आहे. दक्षिण कोरियाच्या सरकारने मंगळवारी 'आंतर-कोरिया सैन्य समेट' रद्द केल्याची घोषणा केली आहे. या समेटाच्या करारावर २०१८ मध्ये उभय पक्षांनी स्वाक्षऱ्या केल्या होत्या. या कराराचा उद्देश दोन्ही बाजूंना सैन्याने व्यापलेल्या सीमारेषेवरील शत्रुत्व कमी करणे हा होता. हा करार रद्द झाल्याने आता दक्षिण कोरियाला पुन्हा एकदा सीमारेषेजवळ मोठ्या प्रमाणावर लष्करी प्रशिक्षण तसेच सीमेवर उत्तर कोरियाच्या दिशेने लावलेल्या मोठ्या लाऊडस्पीकर मधून उत्तर कोरियामध्ये बंदी असलेली पॉप गाणी आणि जगातील बातम्यांचे प्रसारण पुन्हा सुरु करता येणार आहे.

कोणताही धोकादायक व विस्फोटक पदार्थ नसल्याचे जाहीर करण्यात आले. दुसऱ्या दिवशी उत्तर कोरियाने फुगे सोडण्याचे कारण जाहीर केले. दक्षिण कोरियात पळून गेलेले उत्तर कोरियाचे नागरिक आणि दक्षिण कोरियातील कार्यकर्त्यांना उत्तर देण्यासाठीच आम्ही फुगा मोहिम सुरु केल्याचे उत्तर कोरियाने म्हटले आहे. दक्षिण कोरियातील कार्यकर्ते उत्तर कोरियाच्या विरोधातील पत्रके, जेवणाची पाकिटे, ओषधे, पेसे आणि दक्षिण कोरियाच्या जागतिक पातळीवर लोकप्रिय असलेल्या के-पॉप संगीताचे व्हिडिओ आणि चित्रपटांनी भरलेल्या यूट्यूब स्ट्रिमिंग साईट्स सीमेच्या पलीकडे नियमितपणे पाठवत असतात.

उत्तर कोरियाचे नेता किम जोंग ऊन यांची बहीण आणि सत्ताधारी पक्षाची एक प्रभावशाली पदाधिकारी किम यो जोंग म्हणाल्या की दक्षिण कोरिया आमच्या देशात पाठवत असलेल्या वैचारिक घाणीला प्रत्युत्तर म्हणून आम्ही हे घाणीने भरलेले फुगे त्यांना संदिग्ध भेट म्हणून पाठवत आहोत. दक्षिण कोरियातील कार्यकर्ते सीमेवरून उत्तर कोरियाच्या हद्दीत पाठवत असलेल्या पत्रकांबाबत उत्तर कोरियाचा सत्तारूढ कम्युनिस्ट पक्ष खूप संवेदनशील आहे. या पत्रात बाहेरील भांडवलदारी देशांच्या गौरवाची माहिती असते तसेच १९४८ मध्ये उत्तर कोरिया स्थापन झाल्यानंतरच्या किम इल सुंग यांच्या तीन पिढ्यांच्या शासनावर टीका केलेली असल्यामुळे उत्तर कोरियात या पत्रकाविरुद्ध तीव्र भावना आहे.

दक्षिण कोरियाने उत्तर कोरियाचा पत्रकाविरुद्धचा राग शांत करण्यासाठी प्रयत्न केले होते. त्यांनी आपल्या देशात एक नवीन कायदा तयार केला आणि या कायदातर्गत उत्तर कोरिया विरोधी प्रचार पत्रके पाठवणे हा दंडनीय अपराध मानण्यात येईल असे जाहीर

पुढेही सुरु राहिली. आतापर्यंत ७०० हून अधिक बॅगा भरतील इतका कचरा जमा केल्याचे दक्षिण कोरियाच्या सैन्याचे म्हणणे आहे. या कचऱ्याने भरलेल्या फुगा मोहिमेमुळे दक्षिण कोरियाचे राष्ट्रपती युन सुक-योल यांना आपल्या राष्ट्रीय सुरक्षा परिषदेची बैठक बोलवावी लागली. ते म्हणाले की ही कचरा फुगा मोहिम आमच्यासाठी सहन करण्यापलीकडची गोष्ट आहे. सुरक्षा परिषदेने कचरा फुगे आणि जीपीएस जांमिगवर सडकून टीका केली. उत्तर कोरियाची ही कृती 'भडकाऊ स्वरूपाची अतार्किक कृती' असल्याचे म्हटले गेले.

काही तासांनंतर उत्तर कोरियाचे उपसंरक्षणमंत्री किम कांग इल यांनी जाहीर केले की उत्तर कोरिया आपली फुगे मोहिम काही काळाकरता थांबवत आहे. ते म्हणाले की आम्ही आतापर्यंत १५ टन रवी कचरा वाहून नेणारे ३५०० फुगे पाठवले होते. म्हणून या काढण्याचा दक्षिण कोरियाच्या जनतेसाठी आम्ही ही छोटीशी कचऱ्याची भेटवस्तू पाठवत आहोत.

याचबरोबर त्यांनी धमकीही दिली की जर दक्षिण कोरियाचे कार्यकर्ते सीमेवरून

परत उत्तर कोरिया विरोधी प्रचार पत्रके पाठवतील तर उत्तर कोरिया देखील याला प्रत्युत्तर म्हणून जेवढी पत्रके व इतर वस्तू पाठवण्यात येतील त्याच्याहून १०० पट अधिक रवी कागद आणि शेणयुक्त कचरा फुगांद्वारे पाठवेल.

अर्थात कचरा फुगा मोहिम काही काळ थांबवण्याच्या उत्तर कोरियाच्या घोषणेला काहीसा उशीर झाला. कारण दक्षिण कोरियाच्या सरकारने तोपर्यंत घोषणा केली होती की दक्षिण कोरिया 'आंतर-कोरिया सैन्य समेट करार' संपुष्टात आणत आहे. उत्तर कोरियाने मोठ्या संख्येने पाठवलेल्या कचऱ्याने भरलेल्या फुगांमुळे आमच्या नागरिकांच्या सुरक्षेला गंभीर धोका निर्माण झाला आहे तसेच संपत्तीचेही नुकसान झाले आहे. दक्षिण कोरियाच्या नीती उपसंरक्षण मंत्री चो चांग-राय यांनी म्हटले की या परिस्थितीसाठी उत्तर कोरियाच पूर्णपणे जबाबदार आहे. जर उत्तर कोरियाने आमचा मंडका उडेल अशा कुरापती काढण्याचे थांबवले नाही तर आमची सेना अमेरिकन सेनेसोबत एकत्रितपणे उत्तर कोरियाला तातडीने, चोख आणि दीर्घकाळ लक्षात

राहण्याजोगी शिक्षा करेल. २०१८ च्या करार समाप्तीचा अर्थ काय? २०१८ चा समेट करार किम आणि तत्कालीन उदारमतवादी दक्षिण कोरियाचे राष्ट्रपती मून जे-इन यांच्यामध्ये झाला होता. या समझोता करारानुसार दोन्ही देशांनी एकमेकांविरुद्धच्या शत्रुत्वपूर्ण कारवाया पूर्णपणे थांबवण्याचे मान्य केले. याच कारवायांमध्ये दोन्ही बाजूंकडून भरपूर सैन्य तैनात असलेल्या दोन देशांमधील सीमारेषेवरील परस्पर विरोधी प्रचारांचे

पक्षाकडे सत्ता सोपवली. दक्षिण भागातही कम्युनिस्टांच्या नेतृत्वाखालील सरकार बनत होते पण अमेरिकेने त्याला विरोध केला आणि कम्युनिस्ट उत्तर कोरिया व भांडवलशाही दक्षिण कोरिया अशी दोन भिन्न अर्थव्यवस्था असणाऱ्या दोन देशांत कोरिया द्वीपकल्पाची विभागणी झाली. १९५० ते ५३ या कालावधीत उत्तर कोरियाने दक्षिण कोरियावर हल्ला करून अखंड कोरिया द्विपकल्पाचे मनसुबे जाहीर केले. तेव्हापासून आजतागायत या दोन

प्रसारण आणि सैन्याच्या कवायतीचा देखील समावेश होता. हा समेट किती काळ टिकेल याविषयी जग साशंकच होते. गेल्या वर्षी नोव्हेंबर महिन्यात उत्तर कोरियाने हेरिंगरी करणाऱ्या उपग्रहांचे प्रक्षेपण केल्यावर तणाव पुन्हा वाढला होता आणि दक्षिण कोरियाने शांतता करार काही अंशी शिथिल करण्याचा आणि सीमेवर पुन्हा हवाई निगराणी सुरु करण्याचा मनसुबा जाहीर केला. याला उत्तर म्हणून उत्तर कोरियाने आपण आता या शांतता करारातून पूर्णपणे मोकळे झाले आहोत असे सांगून सीमेवरील आपल्या सुरक्षा चौक्यांवर पुन्हा नव्याने सैन्य आणि हत्यारे तैनात केली.

ऐतिहासिक संदर्भ कोरिया द्वीपकल्पाच्या उत्तर आणि दक्षिण अशा दोन देशात विभागणी होण्याला दुसऱ्या महायुद्धातील घडामोडी कारणीभूत आहेत. जर्मनीच्या बाजूने आशिया खंडातील जपान महायुद्धात उतरल्याने युरोपमध्ये पेटलेल्या महायुद्धाची व्याप्ती आशिया खंडापर्यंत विस्तारली. जपानने कोरियन द्वीपकल्पावर ताबा मिळवला आणि अमेरिकन सैन्याच्या सांगण्यावरून रशियन सैन्यही जपानवर आक्रमण करण्यास तयार झाले. १९४५ ला रशियन फौजांनी कोरियाच्या उत्तर भागात विजय मिळवला तर एका महिन्याने अमेरिकन सैन्य कोरियाच्या दक्षिणेला पोहोचले व जपानने शरणागती पत्करली. उत्तरेकडील भाग रशियाकडे व दक्षिणेकडील भाग अमेरिकेच्या अधिपत्याखाली आला. त्यापूर्वी अखंड द्वीपकल्पात कोरियातील कम्युनिस्ट पक्ष किम इल सुंग यांच्या नेतृत्वाखाली जपानविरुद्ध लढत होताच. त्यामुळे रशियन सैन्याने उत्तर भागात कोरियन कम्युनिस्ट



तसेच रासायनिक वा जैविक युद्धविरोधी पथकांना या फुगांमधील कचऱ्याची पाहणी करण्यास सांगितले. सैन्याने नागरिकांनाही सुरक्षेचा इशारा देताना या फुगांपासून दूर राहण्याचे व या फुगांबाबतची कोणतीही माहिती शेट अधिकाऱ्यांना देण्याचे आवाहन केले. काही तासांनी मात्र या फुगांमध्ये

केले. या अपराधासाठी ३ वर्षे तुरुंगवास किंवा ३० मिलियन वॉन (२१७६५ डॉलर्स) इतक्या दंडाची तरतूद करण्यात आली. परंतु २०२३ मध्ये दक्षिण कोरियाच्या संविधानिक न्यायालयाने हा कायदा अमिळवळी स्वातंत्र्याची गळचेपी या कारणावरून रद्द केला. त्यामुळेच उत्तर कोरियाच्या

यो जोंग हिने उपरोधाने म्हटले आहे की अमिळवळी स्वातंत्र्याची गळचेपी होते आहे म्हणून या काढण्याचा दक्षिण कोरियाच्या जनतेसाठी आम्ही ही छोटीशी कचऱ्याची भेटवस्तू पाठवत आहोत. फुगे मोहिमेचा परिणाम २८ मे रोजी सुरु झालेली फुगा मोहिम

मेमोरी बंडा आणि तिच्या धाकट्या बहिणीच्या वयात फक्त एक वर्षांचे अंतर होते. आपल्याला एकमेकांपासून वेगळे करू शकेल असे जगात कोणीच नाही असेच या बहिणींना वाटत होते. मग, २००९ मध्ये अचानक तो दिवस उजाडला आणि दोघी बहिणींच्या आयुष्याच्या वाटा कायमच्या वेगळ्या झाल्या. मेमोरी हिच्या लाडक्या धाकट्या बहिणीला, वयाच्या १९व्या वर्षी, ३० वर्षांच्या एका पुरुषाशी लग्न करण्यास भाग पाडले गेले. या पुरुषामुळे मेमोरीच्या बहिणीला दिवस गेले होते. एका तथाकथित दीक्षा शिबिरातून परतल्यानंतर तिच्या बहिणीचे आयुष्य एका अर्था उद्ध्वस्तच झाले होते. मेमोरीपेक्षा तिची बहीण लहान असली तरी मेमोरीआधी तिने पौगंडावस्था गाठल्यामुळे तिची रवानगी या शिबिरात करण्यात आली होती.

ग्रामीण मलावीच्या अनेक भागांमध्ये, मुलींना मासिक पाळी आली की, पारंपरिक विधीनुसार त्यांच्या पालकांकडून 'दीक्षा शिबिरांमध्ये' पाठवले जाते. या शिबिरात मुलींना मातृत्व आणि लैंगिकतेबद्दल माहिती दिली जाते. एखाद्या पुरुषाला लैंगिकदृष्ट्या कसे संतुष्ट करावे हे शिकवले जाते. शिबिराच्या शेवटच्या दिवशी दीक्षेचा भाग म्हणून, गावाने निवडलेला एक पुरुष शिबिरात येतो आणि मुलींना त्याच्याशी लैंगिक संबंध ठेवण्यास भाग पाडले जाते. या शिबिरातून आल्यावर बऱ्याच मुली लगेच गर्भवती होतात किंवा एड्ससह इतर लैंगिक संक्रमित रोगांना बळी पडतात. मेमोरीची बहीण याच दीक्षा शिबिरात जाऊन गर्भवती झाली होती आणि १६ वर्षांची होण्याआधीच तिच्या पदरात तीन मुले होती.

आपल्याला ही परिस्थिती बदलायची असेल तर आपल्या आसपासच्या मुलींसारखे आयुष्य जगून घालणार नाही हे तिला समजले. आपल्याला भविष्यात स्वतंत्र व्हायचे असेल,



स्वतःचे निर्णय स्वतः घ्यायचे असतील तर शिक्षण घेणे हा एकमेव पर्याय समोर आहे याची जाणीव तिला वयाच्या १२ व्या वर्षीच झाली. त्यामुळे काहीही झाले तरी आपल्या बहिणीप्रमाणे शिक्षण अर्धवट सोडायचे नाही असा निश्चय तिने केला. ती आसपासच्या सगळ्यांशी लढली पण तिने शाळा कधीच सोडली नाही. शिक्षणामुळे तिच्यात आत्मविश्वास निर्माण झाला. वर्गात स्पर्धेपणे प्रश्न विचारण्याची आणि व्यक्त होण्याची, आपली मते ठामपणे मांडण्याची तिची सवय तिला पौगंडावस्थेत दीक्षा शिबिरात पाठवण्याची वेळ आली तेव्हा ठामपणे नकार देण्यास कामी आली. तिचा हा लढा सोपा नव्हता. शिबिरात जाण्यास नकार दिल्याने तिच्या गावातील महिलांनी तिला हट्टी, उद्धट, संस्कृतीला काळिमा फासणारी म्हणत प्रचंड दुष्ण दिली. शाळेत गेल्यामुळे तिच्या डोक्यात हे खूब भरल्याने शाळा बंद करण्याचा सल्लाही देण्यात आला. पण ती मागे हटली नाही.

मेमोरीने पारंपरिक व्यवस्थेला फक्त नकारच दिला नाही तर या सगळ्या विरोधात तिने लढा उभारायचा निश्चय केला. तिच्या बहिणीसारख्या अनेक मुली होत्या ज्यांच्या पदरात वयाच्या १६-१७ वर्षांपर्यंत तीन-चार मुले होती. तिने या सगळ्या मुलींना एकत्र केले, त्यांना पुन्हा एकदा नव्याने आयुष्य सुरु करण्याची उमेद दिली, मुलींना शिक्षणाचे महत्त्व पटवून दिले. त्याच दरम्यान तिची ओळख बालविवाहाच्या समस्येचे निराकरण करण्यासाठी कार्यकर्त्यांनी, वकिलांनी चालवलेल्या गर्ल्स एम्पॉवरमेंट नेटवर्क या ना-नफा संस्थेशी झाली आणि तिच्या लढ्याला बळ मिळाले.

बालविवाह झालेल्या मुलींचा लैंगिक विकास पुरेसा झालेला नसतो. अशा स्थितीत १८ वर्षे गाढायच्या आतच त्यांना गर्भधारणा झाली तर बाळाच्या पोषणासाठी अजिबातच सक्षम नसलेले शरीर, घरातल्या कामाचे ओझे आणि त्याच अपुरे पोषण या सगळ्यांचे वाईट परिणाम त्या मुलींच्या आरोग्यावर झाल्याखेरीज राहत नाहीत. या गोष्टी तिच्या समुदायाच्या प्रमुखांपर्यंत पोहोचवण्यासाठी तिने या सगळ्या मुलींना एकत्र केले. पिढ्यान् पिढ्या चालत आलेली प्रथा बंद पाडणे, समुदायातील प्रमुखांचे विचार बदलणे सोपे नव्हते



याची तिला कल्पना होतीच पण ती पुन्हा पुन्हा या प्रश्नाकडे सगळ्यांचे लक्ष वेधत राहिली. तिने गावातील मुलींसोबत "I will marry when I want" (मला पाहिजे तेव्हाच मी लग्न करेन) या नावाने मोहिम सुरु केली होती. बालविवाहाची कुप्रथा बंद पाडायची असेल तर कायद्याचा आधार पाहिजे असा विचार करून तिने गर्ल्स एम्पॉवरमेंट नेटवर्कशी हातमिळवणी केली आणि कायदेशीर विवाह वय १५ वरून १८ पर्यंत वाढवण्यासाठी लढा घ्यायचे ठरवले. तिच्या या लढ्यामुळे संसदेत अखेर विधेयक पारित झाले आणि तिच्या देशात विवाहासाठी कायदेशीर वय मुलींसाठी किमान १८ वर्षे करण्यात आले. १६ वर्षांच्या मेमोरीच्या लढ्याला यश आले.

मेमोरीच्या प्रयत्नांमुळे आज तिच्या समुदायात मुलगी १८ वर्षांची झाल्याशिवाय तिचे लग्न लावले जात नाही. आज बालविवाहविरोधी कायदा अस्तित्वात आल्यानंतरही मेमोरीची लढाई मात्र तिने सुरुच ठेवली आहे. आजही ती कायद्याच्या प्रमावी अंमलबजावणीसाठी मोहीम राबवत आहे. बालविवाह प्रथेविरुद्धच्या यशस्वी लढ्यामुळे तिला २०१९ मध्ये युनायटेड नेशन्सकडून यंग अॅक्टिव्हिस्ट पुरस्कार मिळाला. २०१९ मध्ये, मेमोरीने मुला-मुलींना त्यांच्या हक्कांची जाणीव करून देण्यासाठी आणि मुलींना नेतृत्व कौशल्ये शिकवण्यासाठी गर्ल्स लीडरशिप फाऊंडेशनची स्थापना केली. तिची ना-नफा संस्था अद्याप बाल्यावस्थेत असली तरी, बालविवाहाचा सामना करणाऱ्या ५०० पेक्षा जास्त मुलींना बालविवाह करण्यापासून रोखण्यासाठी, शिक्षण बंद न होऊ देण्यासाठी तसेच नवीन मुलींची शाळेत नावनोंदणी करण्यासाठी तिने आधीच मदत केली आहे.

मेमोरीला भविष्यात मुलींसाठी एक व्यावसायिक शाळा सुरु करायची आहे. या शाळेच्या स्थापनेमागचा उद्देश तिच्या बहिणीसारख्या माध्यमिक शाळेच्या पुढे जाऊ न शकलेल्या असंख्य मुलींना नोकरीसाठी लागणारी कौशल्ये प्रदान करणे, त्यांना स्वतःच्या पायावर उभे करणे हा आहे. तिने जितके साध्य केले आहे त्यात ती समाधानी नाही. तिचा लढा फार मोठा आहे याची तिला जाणीव आहे आणि त्यासाठी आयुष्यभर ती लढत राहणार आहे असे ती म्हणते आणि सगळ्यांच्या एक प्रश्नाचे उत्तर घ्यायला सांगते- 'मुलींना जगण्यासाठी सुरक्षित आणि समान संधी देणारा समाज मिळवा हेच माझे मागणे आहे. खरंच मी खूप जास्त काही मागते आहे का?'

## तंत्रज्ञानाबरोबर आपण बदलणार काय?

ज्यावेळेला प्रगती किंवा विकास यासंदर्भात विचार सुरू होतो त्यामध्ये वेगाने बदलणाऱ्या तंत्रज्ञानाचा सर्वात मोठा हिस्सा असतो. भारतासारख्या विकसनशील देशाची परिस्थिती अशी आहे की, तंत्रज्ञान बदलते आहे, पण आपण अजूनही हे तंत्रज्ञान स्वीकारण्याच्या किंवा आत्मसात करण्याच्या मनस्थितीत आलेलो नाही. म्हणजे ज्या वेगाने ते बदलते आहे त्या वेगाने हे तंत्रज्ञान आत्मसात करावे लागणार आहे. म्हणूनच या सगळ्या बदलांचा सहजपणे जरी आढावा घेतला तरी भारतातले प्रत्येक क्षेत्र हे आजही तंत्रज्ञानाच्या वेगाशी बरोबरी करू शकलेले नाही हे सिद्ध होते. मग अगदी तंत्रज्ञानाचे शिक्षण देणाऱ्या शिक्षण संस्था जरी असल्या तरी त्यासुद्धा आपापल्या संस्थांच्या व्यवस्थापनामध्ये किंवा शिक्षणाच्या कार्यपद्धतीमध्ये शंभर टक्के तंत्रज्ञानाचा वापर करू शकत नाही, ही अगदी उघडपणे दिसणारी बाब आहे. किंबहुना तो सर्वात मोठा विरोधाभास म्हणावा लागतो. जिथे तंत्रज्ञान कसे वापरावे हे शिकवले जाते. त्याच शिक्षण संस्थांमध्ये त्याचा २५ टक्केसुद्धा धड वापर होत नाही. असाच प्रकार केंद्र सरकारच्या शिक्षण किंवा तंत्रज्ञान मंत्रालयाबाबत आहे. देशभरात नवनवे तंत्रज्ञान यावे यासाठी केंद्र सरकारचे हे खाते प्रयत्न करते. केंद्रीय तंत्र शिक्षण विभागाकडूनही नव्या नव्या अभ्यासक्रमांची सूचना दिली जात असते. परंतु प्रत्यक्ष केंद्र सरकार किंवा अगदी राज्य सरकारच्याही शिक्षण तंत्रज्ञान मंत्रालयांमध्ये याच तंत्रज्ञानाचा पूर्णपणे वापर होत नाही. ज्याला आपण ई-गव्हर्नन्स म्हणू शकतो. तो अजूनही सरकारद्वारा शंभर टक्के उपयोगात आणला जात नाही ही वस्तुस्थिती आहे. यासारख्या अनेक क्षेत्रांमध्ये हा विरोधाभास आणि त्यासंदर्भातली अनास्था स्पष्टपणे दिसून येते. जगाच्या अनेक देशांनी याच तंत्रज्ञानाच्या जोरावर स्वतःला विकसित देश म्हणून प्रस्थापित केलेले आहे. त्या देशांची लोकसंख्या भारतापेक्षा जरी खूप कमी असली तरी निदान भारतात ज्या तंत्रज्ञानाचा किमान सत्तर टक्के जरी प्रचार, प्रसार किंवा वापर होणे आवश्यक होते, पण आज ते झालेले नाही ही वस्तुस्थिती आहे. म्हणून तंत्रज्ञान बदलते आहे. पण आपण बदलाला तयार नाही हेच त्यातून स्पष्ट होते.

### डिजिटल पेमेंटचे फायदे

महाराष्ट्राचेच यासंदर्भातले अलिकडचे अतिशय बोलके उदाहरण म्हणजे कोरोना काळात डिजिटल पेमेंट किंवा युपीआय याचा मोठ्या प्रमाणावर वापर सुरू झाला. रोख रकमेपेवजी लोक मोबाईल किंवा इंटरनेट बँकिंगच्या माध्यमातून पैशांचे व्यवहार करू लागली आणि त्याचा त्यांना प्रचंड लाभही झाला. आज कोरोना संपून तीन वर्षे होतील. मात्र अजूनही महाराष्ट्रातल्या कोणत्याच क्षेत्रात डिजिटल किंवा युपीआय पेमेंटची सवय लोकांना लागू शकलेली नाही. आणि वेगवेगळ्या सरकारी किंवा अन्य खासगी संस्थांमध्येसुद्धा त्याबाबतचा वेगाने प्रचार, प्रसार होताना दिसत नाही. अजूनही डिजिटल पेमेंटचा

ग्राहकांना पर्याय दिला जातो. म्हणजे ज्यांना शक्य असेल त्यांनी डिजिटल किंवा युपीआय पेमेंट करावे, ज्यांना शक्य नसेल त्यांनी रोख रकमेत पैसे घावेत अशा प्रकारचा पर्याय दिला जातो. भारतातली एकूण सामाजिक व्यवस्था, साक्षर-निरक्षरतेचे प्रमाण किंवा ज्याला तंत्रज्ञान साक्षरता म्हणतात त्याचा अजूनही पुरेसा विकास झालेला नाही. परंतु त्या त्या संस्थांनी आपल्या कारभारामध्ये तंत्रज्ञानाचा शंभर टक्के वापर करण्याची पूर्ण तयारी ठेवली पाहिजे. जसे महाराष्ट्र राज्य मार्ग परिवहन मंडळाच्या म्हणजेच एसटीच्या कारभारत आधुनिक तंत्रज्ञानाला पुरेसे स्थान मिळालेले नाही. फक्त डिजिटल पेमेंटच्याबाबत राज्य परिवहन मंडळाने समाधानकारक प्रगती केलेली दिसते. बसमधल्या तिकीटासाठी पैसे देण्याकरिता युपीआय पद्धत वापरली जाते आणि त्याचा लोक मोठ्या प्रमाणावर वापरही करीत आहेत. गेल्या महिनाभरामध्येच संपूर्ण राज्यात या डिजिटल पेमेंटच्या माध्यमातून एसटीला जवळपास पस्तीस कोटी रुपयांचा महसूल मिळाला. म्हणजे फारसा प्रचार, प्रसार न करता प्रवाशांना उपलब्ध करून दिलेली ही सोय आणि अधिकाधिक प्रवाशांनी त्यांच्या त्यांच्या क्षमतेनुसार त्यांनी त्याचा केलेला वापर ही एक मोठी उपलब्धी ठरू शकते.

### आर्टिफिशियल इंटेलिजन्सचे परिणाम

रेल्वे प्रवास, विमान प्रवास यामध्ये तंत्रज्ञानाचा किंवा नव्या नव्या सोयीसुविधांचा तुलनेने अधिक वापर होताना दिसतो आणि त्याचा एक मोठा लाभ प्रवाशांना आणि या संस्थांनाही होतो आहे. विशेष म्हणजे, त्यांच्या उत्पन्नामध्ये भरघोस वाढही नोंदली गेलेली आहे. आता तर आर्टिफिशियल इंटेलिजन्सचा जमाना आलेला आहे. म्हणजे अनेक ठिकाणची कामे ही मानवनिर्मित होऊ शकतील. म्हणजेच कमी वेळात अधिकाधिक काम होणार तर आहेच. परंतु वेळ, पैसा याचीदेखील मोठ्या प्रमाणावर बचत होईल. अर्थात कोणतेही तंत्रज्ञान असले तरी त्याचे काही दुष्परिणाम असतात. आर्टिफिशियल इंटेलिजन्सचे बरेच धोके सांगितले जाऊ लागले आहेत. त्यातून मोठ्या प्रमाणावर फसवणूक होण्याची शक्यता वारंवार व्यक्त केली जाते आहे. परंतु याच आर्टिफिशियल इंटेलिजन्सचा जगातील अनेक विकसित देशांमध्ये मोठ्या कल्पकतेने आणि यशस्वीपणे उपयोग केला जातो आहे. ज्यातून काळाबरोबर बदलणाऱ्या तंत्रज्ञानाला आत्मसात करण्याचा वेगही पाहायला मिळतो आहे. म्हणजेच वेगाने बदलणाऱ्या तंत्रज्ञानाला वेगाने आत्मसात करण्याची ही इथली मानसिकता नक्कीच महत्त्वपूर्ण ठरते. भारतासारख्या देशात विकासाच्या अनेक गोष्टी सांगितल्या जातात. २०४७ पर्यंत विकसित भारत हे स्वप्न जर पूर्ण करायचे असेल तर प्रचंड वेगाने बदलणाऱ्या या तंत्रज्ञानाला आत्मसात करण्याची मानसिकता निर्माण करावी लागेल. अर्थातच ते तंत्रज्ञानही तितक्याच वेगाने आपल्या देशातही आणले गेले पाहिजे किंवा त्याचा अभ्यासक्रमातून, शिक्षणातून आणि व्यवहारांमध्ये प्रचार, प्रसार झाला पाहिजे.

## बांगलादेशचा श्रीलंकेवर थरार विजय तौहीद हदोयची झटपट फटकेबाजी



झळास

बांगलादेशने नाणेफेक जिंकून गोलंदाजी करण्याचा निर्णय घेतला होता, जो त्यांच्यासाठी अगदी योग्य ठरला. प्रथम फलंदाजी करण्यासाठी आलेल्या श्रीलंकेला बांगलादेशी गोलंदाजांनी २० षटकांत ९ बाद १२४ धावांवर रोखले. बांगलादेशकडून मुस्तफिझूर रहमान आणि रिशाद हुसेनने प्रत्येकी ३ बळी घेतले. १२५ धावांच्या लक्ष्याचा पाठलाग करणाऱ्या बांगलादेशला

झळास येथील ग्रॅंड पेयरी स्टेडियमवर खेळल्या गेलेल्या टी-२० विश्वचषकाच्या १५ व्या सामन्यात बांगलादेशने श्रीलंकेवर २ गडी राखून थरार विजय मिळवला. हा लो स्कोअरिंग सामना होता, ज्यामध्ये दोन्ही संघ शेवटपर्यंत लढले. लक्ष्याचा पाठलाग करताना तौहीद हदोयने बांगलादेशसाठी २० चेंडूत १ चौकार आणि ४ षटकारांच्या मदतीने ४० धावांची सर्वात मोठी खेळी खेळली. तर श्रीलंकेसाठी नुवान तुषाराने सर्वाधिक ४ बळी घेतले.

पहिल्या षटकाच्या तिसऱ्या चेंडूवर सौम्या सरकारच्या रूपाने पहिला धक्का बसला, जो खाते न उघडता धनंजय डी सिल्वाचा बळी ठरला. त्यानंतर संधाने दुसऱ्या षटकाच्या चौथ्या चेंडूवर तनजीव हसनच्या रूपाने दुसरी विकेट गमावली. तो ६ चेंडूत केवळ ३ धावा करू शकला. यानंतर बांगलादेशला लगेच तिसरा धक्का बसला. यावेळी कर्णधार नझमुल हुसेन शांतो पॅन्हेलियनमध्ये परतला. त्याने १३ चेंडूत केवळ ७ धावा केल्या. यानंतर चौथ्या विकेटसाठी तौहीद हदोय आणि लिटन दास यांनी ६३ धावांची (३८ चेंडू) भागीदारी करून संघाला स्थैर्य मिळवून दिले. १२ व्या षटकात हसरंगाने हदोयला पॅन्हेलियनमध्ये पाठवल्यावर ही भागीदारी संपुष्टात आली. तौहीदने २० चेंडूत १ चौकार आणि ४ षटकारांच्या मदतीने ४०

धावा केल्या. त्यानंतर लिटन दासही १५ व्या षटकाच्या पहिल्या चेंडूवर बाद झाला. लिटन दासने ३८ चेंडूत २ चौकार आणि ४ षटकारांच्या मदतीने ३६ धावा केल्या. इथून बांगलादेशची पुन्हा एकदा फरफट झाली. यानंतर १७ व्या षटकात शाकिब अल हसन आणि १८ व्या षटकाच्या तिसऱ्या चेंडूवर रिशाद हुसेन बाद झाला. शाकिबने ८ तर रिशादाने १ धाव केली. रिशादानंतर पुढच्याच चेंडूवर नुवान तुषाराने मुस्तफिझूर रहमानला गोलंडन डकवर पॅन्हेलियनमध्ये पाठवले. त्यानंतर महमुदुल्लाह आणि तंजीम हसन साविक यांनी १२ धावांची नाबाद भागीदारी करत संघाला १९ षटकांत विजय मिळवून दिला. महमुदुल्लाह १३ चेंडूत १ षटकाराच्या मदतीने नाबाद १६ आणि तंजीम १ धावांवर नाबाद राहिला.

## मॅग्स कार्लसनला विजेतेपद प्रदानंद तिसऱ्या स्थानावर

स्टॅट्टेंजर (नॉर्वे)

भारतीय ग्रँडमास्टर आर प्रज्ञानंदने नॉर्वे बुद्धिबळ स्पर्धेच्या अंतिम फेरीत अमेरिकेच्या हिकारू नाकामुराला पराभूत करून तिसरे स्थान मिळवून आपल्या मोहिमेचा सकारात्मक शेवट केला, तर जागतिक क्रमवारीत अव्वल क्रमांकावर असलेल्या मॅग्स कार्लसनने आपल्या लौकिकाला साजेसे अशी कामगिरी विजेतेपद पटकावली. कार्लसनने १७.५ गुणांसह आपली मोहीम संपवली. त्याला ६५.००० डॉलरची बक्षीस रक्कम मिळाली. त्याने प्रत्येक फेरी जिंकली. अंतिम फेरीत पराभूत होऊनही नाकामुरा १५.५ गुणांसह दुसऱ्या स्थानावर राहिला तर प्रज्ञानंद १४.५ गुणांसह तिसऱ्या स्थानावर राहिला. या स्पर्धेत प्रज्ञानंदने जगातील अव्वल तीन खेळाडूंना पराभूत केले होते. अलिनरेझा फिरोझाने (१३.५ गुण) चौथा क्रमांक पटकावला. त्याने सहाव्या आणि शेवटच्या स्थानावर असलेल्या चीनच्या गतविजेत्या डिंग लिरेनचा पराभव केला. कारुआना १० गुणांसह पाचव्या स्थानावर आहे.

## भारत-पाकिस्तान आज आमनेसामने न्यूयॉर्कच्या स्टेडियमवर सामना होणार

न्यूयॉर्क

न्यूयॉर्कच्या नासाऊ काउंटी आंतरराष्ट्रीय स्टेडियमवर रविवारी भारताचा कट्टर प्रतियर्षी पाकिस्तानशी टी-२० विश्वचषकाचा हायव्होल्टेज सामना होणार आहे. दोन्ही संघांच्या खेळाडूंनी आज मैदानावर कसून सराव केला. अमेरिकेकडून पराभव झाल्यामुळे पाकिस्तानचा संघ दबाब असून याचा फायदा भारतीय संघ उचलण्याचा प्रयत्न करताना दिसेल. नाणेफेक जिंकून प्रथम गोलंदाजी करणाऱ्या संघाला अधिक फायदा होईल, असे विक्रम दर्शवित आहेत. आता पाकिस्तानविरुद्धच्या टी-२० विश्वचषक सामन्यात नाणेफेक जिंकल्यानंतर भारतीय संघाचा कर्णधार रोहित शर्मा कोणता निर्णय घेतो, हे



महत्त्वाचे ठरणार आहे. टी-२० विश्वचषक स्पर्धेत भारत आणि पाकिस्तान यांच्यात आतापर्यंत ७ सामने खेळले गेले आहेत. भारताने टी-२० विश्वचषकात पाकिस्तानविरुद्ध ७ पैकी ६ सामने जिंकले असून, पाकिस्तानने एक सामना जिंकला आहे. २००७ नंतर पासून टी-२० विश्वचषकात भारत आणि पाकिस्तान यांच्यात ५ सामने खेळले गेले आहेत. २००९ आणि २०१० मध्ये दोघांमध्ये एकही सामना झाला नव्हता. २०१२ च्या टी-२० विश्वचषकापासून आतापर्यंत भारताने पाकिस्तानविरुद्ध ४ सामने धावांचा पाठलाग करताना जिंकले आहेत. त्याचबरोबर २०२१ च्या टी-२० विश्वचषक स्पर्धेत भारताने दिलेल्या लक्ष्याचा पाठलाग करताना पाकिस्तानने एका सामन्यात १० विकेट्सने विजय मिळवला.

## अफगाणिस्तानकडून न्यूझीलंड पराभूत हमानउल्ला गुरबाजची शानदार खेळी

विजय आहे. अफगाणिस्तानचा टी-२० विश्वचषकातील हा सलग दुसरा विजय असून, आता त्यांचा सुपर-८ मधील प्रवेश जवळपास निश्चित झाला आहे. या विजयासह अफगाणिस्तानचा संघ 'क' गटात पहिल्या स्थानावर आला. अफगाणिस्तान संघाने प्रथम फलंदाजी करताना हमानउल्ला गुरबाजच्या शानदार फलंदाजीच्या बळावर २० षटकांत ६ गडी गमावून १५९ धावा केल्या होत्या. प्रत्युत्तरात न्यूझीलंडची फलंदाजी

पूर्णपणे प्लॉप ठरली आणि संपूर्ण संघ १५.२ षटकांत केवळ ७५ धावा करून ऑलआऊट झाला. अफगाणिस्तान संघाचे पुढील दोन सामने पापुआ न्यू गिनी आणि वेस्ट इंडिजविरुद्ध आहेत. यातील एक सामना जिंकून अफगाणिस्तानचा संघ सुपर-८ मध्ये पोहोचू शकतो. अशा परिस्थितीत न्यूझीलंड किंवा वेस्ट इंडिज यापैकी कोणताही एक संघ अडचणीत येऊ शकतो. कारण एका गटातून दोनच पुढील फेरीत जाऊ शकतात.



न्यूयॉर्क

टी-२० विश्वचषकाचा १४ व्या सामन्यात अफगाणिस्तानने न्यूझीलंडचा ८४ धावांनी दारुण पराभव केला. टी-२० विश्वचषकाच्या इतिहासात अफगाणिस्तानचा न्यूझीलंडवर हा पहिला

## कॅनडाचा उलटफेर आर्यलंड संघावर विजय

गयाना

शेवटच्या षटकांपर्यंत गेलेल्या चुरशीच्या सामन्यात कॅनडाने उलटफेर केला असून, कॅनडाने आर्यलंडवर १२ धावांनी विजय मिळवला. कॅनडाने आर्यलंडला विजयासाठी १३८ धावांचे आव्हान दिले होते. आर्यलंडने या धावांचा

१९ व्या ओव्हरपर्यंत शानदार पाठलाग केला. त्यामुळे सामना रंगतदार स्थितीत पोहोचला. आर्यलंडला विजयासाठी शेवटच्या ६ चेंडूत १७ धावांची गरज होती. मात्र जेर्मी गॉर्डन याने १७ धावांचा शानदार बचाव केला. आर्यलंडला अवघ्या ५ धावांचा पराभव झाला.

### सार्वजनिक सूचना

रिद्धी सिद्धी साईबाबा नगर एसआरए को.ओप.हो. सोसायटी रजि.मोजे बाबा तालुक्या अर्धेरी या संस्थेचे सदस्य श्री वसंत रामचंद्र राणे यांचे निधन दि. ०२/०८/२०२० ला व त्यांची पत्नी श्रीमती वसंती वसंत राणे यांचे निधन दिनांक २०/०५/२००६ ला झालेला आहे. म्हणून त्यांची सून श्रीमती अश्विनी वसंत राणे यांनी सदनिका क्रमांक ३१० स्वतः च्या नावावर हस्तांतरणित करण्यासाठी निवेदन केलेला आहे व या हस्तांतरण निवेदन मध्ये दिवंगत श्री वसंत रामचंद्र राणे यांनी बनविलेले इच्छापत्र/Will या बरोबर सादर केलेला आहे. तरी या मालमत्ता वर कुणाला दावा किंवा हरकत असल्यास त्यांनी जाहिरात प्रकाशित झाल्यावर १५ दिवसांचा आत संपूर्ण हस्तांतरणित होणे/ती हरकत लिहून दाखल करू शकतो. १५ दिवसांचा आत आक्षेप प्राप्त न झाल्यास सोसायटीला सदर सदनिका अर्जदारच्या नावे हस्तांतरित करण्याचा अधिकार असेल.

संपर्क: अध्यक्ष/सेक्रेटरी, रिद्धी सिद्धी साईबाबा नगर एसआरए को.ओप.हो. सोसायटी, साईबाबा नगर, वांद्रे, पुणे, मुंबई ४०००५९ किंवा त्यांचे वकील श्री दिनेश लालजी विश्वकर्मा यांना ९२२०८९३००, ईमेल आईडी वर संपर्क करू शकतात advocate.dineshviswakarma@gamil.com

### सार्वजनिक सूचना

प्रमिला एसआरए को.ओप.हो.सोसायटी रजि.मोजे सोसायटी रजि.मोजे बाबा तालुक्या अर्धेरी या संस्थेचे सदस्य श्री वसंत रामचंद्र राणे यांचे निधन दि. ०२/०८/२०२० ला व त्यांची पत्नी श्रीमती वसंती वसंत राणे यांचे निधन दिनांक २०/०५/२००६ ला झालेला आहे. म्हणून त्यांची सून श्रीमती अश्विनी वसंत राणे यांनी सदनिका क्रमांक ३१० स्वतः च्या नावावर हस्तांतरणित करण्यासाठी निवेदन केलेला आहे, तरी या मालमत्ता वर कुणाला दावा किंवा हरकत असल्यास त्यांनी जाहिरात प्रकाशित झाल्यावर १५ दिवसांचा आत संपूर्ण हस्तांतरणित होणे/ती हरकत लिहून दाखल करू शकतो. १५ दिवसांचा आत आक्षेप प्राप्त न झाल्यास सोसायटीला सदर सदनिका अर्जदारच्या नावे हस्तांतरित करण्याचा अधिकार असेल. तसेच त्यांचे व/३०३ परचे शेअर सर्टिफिकेट हरविले आहे व त्या बदल वाकौला पोलीस ठाणे मध्ये १७०९/२०२३ नकार दाखल केला आहे, सदर शेअर सर्टिफिकेट ज्या कोणाला भेटला असेल त्यांनी त्वरित संपर्क करावे:

संपर्क: अध्यक्ष/सेक्रेटरी, प्रमिला एसआरए को.ओप.हो. सोसायटी, साईबाबा नगर, वांद्रे, पुणे, मुंबई ४०००५९ किंवा त्यांचे वकील श्री दिनेश लालजी विश्वकर्मा यांना ९२२०८९३००, ईमेल आईडी वर संपर्क करू शकतात advocate.dineshviswakarma@gamil.com

**सुविचार** विलास कोळेकर  
खंडाळा, रत्नागिरी. मो.वा.९४२२४२०६९११  
आपल्या मनातील दुःख आणि अबोल भावना ज्या व्यक्तीला न सांगता समजतात, तीच व्यक्ती खऱ्या अर्थाने आपल्या मैत्रीसाठी योग्य असते.

**पंचांग** रविवार ९ जून, २०२४  
शक १९४६ क्रोधीनामसंवत्सर  
ज्येष्ठ शुक्ल तृतीया  
नक्षत्र : पुनर्वसु  
- जन्मशांशी :-  
००-०१ ते १४-०६ मिथुन  
१४-०७ ते २४-०० कर्क  
महाराणा प्रताप जयंती (तिथी)

मुद्रक, प्रकाशक को. जयश्री स्मार्कट खाडिलकर-पंडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, विद्या एमआयडीसी, टीटीसी इंडस्ट्रियल एरिया, विष्णू नगर, विद्या, नवी मुंबई -४००००८. २) एलिनट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं. ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रियल एरिया, शिरोली गाव, ता.हातकणगाव, जि.लहा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगाव, मुंबई -४००००४ येथे प्रसिद्ध केले.  
संपादक : रोहित रामकान्त पंडे  
संपर्क : संपादक विभाग : ८६५२२०९४००,  
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,  
छोटीया जाहिराती: ८४२२८१०४४५. वितरण विभाग : ९५९४९३६४४१९  
ई-मेल navakal.1923@gmail.com  
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक 'नवाकाळ' आर.एन.आय.क्र.१९४४/५७  
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**पाककृती**

**कोलंबी लोणचे**

★ साहित्य - ४०० तुकडा व दहा-पंधरा लसणाच्या पाकळ्या घेऊन त्या जाडसर वाटून घ्याव्यात. गॅंमसर कडई ठेवून त्यात थोडे जास्त तेल घालून आलं लसूण वाटण चांगले शिजवून घेणे.

ग्रॅम सोडलेली कोलंबी, १ मोठी लटी तेल, १० ते १५ लसूण पाकळ्या, १ मोठा आल्याचा तुकडा, २ चमचा हळद, ५० ग्रॅम साई डाळ, ५० ग्रॅम लोणच्याचा मसाला, २ चमचा तिखट (मसाला), २ छोटे टेबलस्पून हिंग, चवीप्रमाणे मीठ.

★ कृती - प्रथम कोलंबी स्वच्छ धुऊन त्याला थोडे मीठ, हळद व व्हिनेगर लावून एक तास ठेवून घावे. एका तासानंतर गॅंमसर तवा ठेवून थोडे तेल घालावे मॅरीनेट केलेली कोलंबी तव्यात घालून पाणी सुकेपर्यंत चांगले शिजवून घेणे. नंतर आल्याचा मोठा

नंतर त्यात राईची डाळ, लोणच्याचा मसाला, घरातला मसाला, हळद, हिंग व व्हिनेगर घालून चांगले एकजीव करावे. नंतर त्यात घालून केलेली कोलंबी फ्रायली सर्व एकजीव करून घेणे. इन्स्टंट कोलंबी लोणचे तयार.

जिभेचे चोचले पुरवण्यासाठी आपल्यापैकी अनेकजण स्ट्रीट फूड हमखास खातात. काहीना यामध्ये बिझनेस देखील करायचा असतो. यामध्ये अनेकदा चढ-उताराचा सामना करावा लागतो. जर तुम्हाला यामध्ये व्यवसाय करायचा असेल तर काही गोष्टी लक्षात ठेवणे गरजेचे आहे. वास्तुशास्त्रानुसार बिझनेसमध्ये अनेक गोष्टी लक्षात ठेवणे गरजेचे आहे. ज्यामुळे संपत्ती, समृद्धी आणि यश मिळते. घर बनवताना आपण मुख्य दिशा पाहतो. त्याचप्रमाणे बिझनेस करताना देखील त्याची योग्य दिशा पाहायला हवी.



वास्तुशास्त्रानुसार जर खाण्यापिण्याचा बिझनेस करण्याचा विचार करत असाल तर दुकानाचा पुढचा भाग मोठा आणि मागचा भाग लहान असायला हवा. असे दुकान वास्तुशास्त्रात अतिशय शुभ मानले जाते. त्यामुळे दुकानाचा भाग नेहमी रुंद असायला हवा. तसेच ज्याच्या चार कोपऱ्यांची लांबी आणि रुंदी समान असेल अशा दुकानांना वास्तुशास्त्रात शुभ मानले जाते. अशा दुकानांमध्ये व्यवसाय केल्यास अधिक फायदा होतो.

## खाण्यापिण्याचा बिझनेस सुरु करताय? या गोष्टींचा विचार करा...

वास्तुशास्त्रानुसार दुकानाच्या प्रवेशद्वारासाठी पूर्व दिशा, उत्तर दिशा आणि उत्तर-पूर्व दिशा अतिशय शुभ मानली जाते. वास्तुशास्त्रानुसार दुकानदाराने नेहमी पूर्व दिशेला बसावे. ज्यामुळे ग्राहकांना वस्तू देताना त्याचे तोंड उत्तरेकडे असायला हवे. असे केल्याने दुकानात सतत नफा मिळतो.

वास्तुशास्त्रात सांगितले आहे की, दुकानाच्या सेल्समनचे तोंड नेहमी पूर्वेकडे किंवा उत्तरेकडे असावे.

वास्तुशास्त्रानुसार दुकानाचे प्रवेशद्वार पश्चिम आणि दक्षिण दिशेला नसावे. यामुळे वास्तुदोष तयार होतो. ज्यामुळे नुकसान होऊ शकते.

वास्तुशास्त्रानुसार किंवा कॅश काउंटर पश्चिम दिशेला असायला हवे.

वास्तुशास्त्रानुसार हॉटेलाचे प्रवेशद्वार नेहमी स्वच्छ आणि आकर्षक ठेवा. तसेच सकारात्मक ऊर्जा आकर्षित राहिली.



जर ही एकदा घडली तर काही हरकत नाही. परंतु जर हे वारंवार तुमच्याकडून होत असेल तर हे पाहण्याची गरज आहे की,

वास्तुनुसार व्यापारात सतत नुकसान होत असेल तर एका टोपलीत लाल कपड्यात बडीशेप बांधून ठेवा. ४३ दिवस तसेच ठेवा. त्यानंतर हा लाल कपडा मंदिरात अर्पण करा. यामुळे पैशांची चणचण कमी होईल, तसेच व्यापारात फायदा होईल.

### मीठ खाली सांडणे

मीठ एक गोष्ट आहे जी आपण दिवसातून कमीतकमी ३ ते ४ वेळा आपल्या हातात घेतो. जर ते अचानक आपल्या हातातून खाली पडले आणि जमिनीवर पसरले तर त्या वास्तुनुसार अतिशय सधोष मानले जाते. हातातून मीठ पडणे हे शुक्र व चंद्राचे नकारात्मक प्रभाव दर्शवितो. घटना महिन्या-दोन महिन्यांत

घरात कुठला वास्तुदोष तर नाही ना, ज्यामुळे ही घटना घडत आहे.

मिटाने नकारात्मक ऊर्जा नष्ट होते. तुम्ही कधी हा उपाय करून पाहिलाय का?

**तेल सांडणे**

तेलाला शनि देवाचे प्रतीक मानले जाते आणि प्रत्येक घरात ते वापरले जाते. विशेषतः प्रत्येक घरात मोहरीचे तेल वापरले जाते. नवग्रहात शनि हा न्यायाचा देव मानला जातो. जर तेल चुकून जमिनीवर पडले तर त्याला वास्तुशी जोडले जाते. यामुळे तुमच्या कामात अडथळे येतात आणि बऱ्याचदा पैसे गमावण्यास सुरुवात होते.

**दूध सांडणे**

असे होऊ शकते की, चुकून तुमच्या हातातून दूध सांडू शकते किंवा उकळते दूध उठू जाऊ शकते पण हे जर

अनेकदा घडत असेल तर तुम्ही थोडे सावध असणे आवश्यक आहे. तुमच्या घरात

नकारात्मक ऊर्जा निर्माण करणारी काही कारणे आहेत आणि यामुळेच तुम्ही गॅसवर दूध ठेऊन विसरत नाहीतर दुधाचा



## या वस्तू मुद्दामहून जमिनीवर पाडू नयेत...

अनेकदा घडत असेल तर तुम्ही थोडे सावध असणे आवश्यक आहे. तुमच्या घरात नकारात्मक ऊर्जा निर्माण करणारी काही कारणे आहेत आणि यामुळेच तुम्ही गॅसवर दूध ठेऊन विसरत नाहीतर दुधाचा

# सुख शांती समाधान

वास्तु विज्ञान ही एक दैनिक पद्धत किंवा शास्त्र आहे. ज्यात दैनंदिन घटना किंवा घरगुती वस्तूशी संबंधित शुभ आणि अशुभ प्रभाव सांगितले जाते. त्याचा वास्तुशास्त्राशी संबंध येतो. त्यामुळे प्रत्येक गोष्ट घडण्यामागे काहीतरी कारण असतेच. उदा. एखादी वस्तू आपल्या हातातून पडली किंवा तुटली तरी या घटनेला वास्तुशी जोडले जाते. त्यातील काही वस्तुविषयी पाहूया...

ग्लास तुमच्या हातातून खाली पडतो. काळी मिरी हातातून विसवली जाणे जर काळी मिरी हातातून खाली पडली तर समजा असे काही कारण आहे की, ज्यामुळे तुमच्या नात्यात दुरी वाढत आहे. यावेळी, पती-पत्नीने विशेष काळजी घेतली पाहिजे. हाताने सांडलेली काळी मिरी नकारात्मकतेस प्रोत्साहन देते. जेव्हा हे घडते तेव्हा तुम्ही इतरांशी वाद घालू नये.

**कुंकवाचे पडणे**

कुंकू लावताना बहुतेकदा ते जमिनीवर पडत



असल्यास हे शुभ लक्षण नाही. जेव्हा हे घडते तेव्हा तुम्ही तुमच्या पतीच्या दीर्घायुष्यासाठी देवाला प्रार्थना करावी आणि दर सोमवारी शिव व्रत सुरु करावे. असे केल्याने तुमच्या जीवनातील सर्व प्रकारचे दुष्परिणाम कमी होतील.

## स्वयंपाकघर नेहमी स्वच्छ ठेवा...

स्वयंपाकघर आणि गॅस नियमितपणे स्वच्छ करावे आवश्यक आहे. घाणगेडे स्वयंपाकघर तुम्हाला कधीही भरभराट होऊ देत नाही आणि नकारात्मक ऊर्जा अशा घाणमध्ये प्रवेश करू शकत नाही.



## सूर्याला नेहमी जल अर्पण करा...

सूर्याला रोज पाणी दिल्याने कुंडलीत सूर्य बलवान होऊ शकतो. सूर्य हा ग्रह आदर आणि प्रतिष्ठेची संबंधित मानला जातो.



## घरातील सुख शांती

तुमच्या घराच्या अंगणात जास्वंदीचे रोपटे लावा. ज्यामुळे सकारात्मकता टिकून राहिल. तसेच रोपटे लावताना घरातील दिशा देखील तपासा. हे रोपटे पूर्व किंवा उत्तर दिशेला लावावे. यामुळे तुमच्या घरात सकारात्मकता निर्माण होते. रोपटे सुकणार नाही याची विशेष काळजी घ्यावी.



आपल्या व कुटुंबाच्या दैनंदिन गरजा भागवून राहिलेले पैसे आपण विविध ठिकाणी गुंतवत असतो. याचे कारण आपल्याकडील पैसा वाढावा असे आपल्याला वाटत असते. ही गुंतवणूक बँक ठेव, रिअल इस्टेट, शेअर बाजार, म्युच्युअल फंड, सोने, चांदी खरेदी अशा कोणत्याही स्वरूपाची असू शकते. मात्र अशी गुंतवणूक करताना काळजी घेतली पाहिजे. अन्यथा गुंतवणुकीतून फायदा होण्याऐवजी आपल्याला नुकसान सहन करावे लागण्याची शक्यता असते.

दाम दुप्पट पैसे करून देतो अशी जाहिरात करत असेल तर त्यावर विश्वास ठेवू नये. आपल्याकडचे पैसे एवढ्या झटपट दामदुप्पट होतील या लोभाने तुम्ही पैसे ठेवल्यास ते बुडतातच, हे रोजच्या वर्तमानपत्रातील बातम्यांवरून लक्षात घेऊ नका. एकदा का अशी सवय लागली की तुम्ही पैशाबाबत जे कोणते निर्णय घ्याल त्यावर वस्तुस्थितीचा, व्यवहाराचा नव्हे तर भावनेचा प्रभाव पडतो. कोणताही आर्थिक निर्णय घेताना सर्व बाजूंनी विचार करून निर्णय घ्या. आपल्याला एखाद्या हेका धरू नका. झालेली चूक मान्य करून भविष्यात अशी चूक होऊ न देण्यासाठी काळजी घेऊ, अशी आपली भूमिका असली पाहिजे.



गुंतवणूक करताना ... आले असेलच. अशा पद्धतीने आजपर्यंत लाखो गुंतवणूकदार फसले गेले आहेत हे लक्षात ठेवा. २) तुमची आर्थिक स्थिती चांगली नसेल तर तुम्हाला कळत-नकळत त्याबद्दल दुसऱ्यांना दोष देण्याची सवय लागते. अशी सवय लावून

गुंतवणूक करताना ... ४) दुसऱ्यांचा द्वेष करू नका : तुमचे शेजारी पाजारी ओळखीचे, मित्र अशा लोकांना गुंतवणुकीतून चांगले उत्पन्न मिळत असेल तर त्यांचा द्वेष करू नका. द्वेष भावनेतून आपल्या मनात स्पर्धा करण्याची ईर्ष्या होते. त्यातून काही चुकीचे निर्णय घेतले जाण्याची शक्यता असते. ५) गुंतवणूकीबाबतचे निर्णय घेताना टंगळमगळ करू नका. याचे कारण गुंतवणूक फलदायी ठरण्यासाठी वेळेवर निर्णय घेण्याला खूप महत्त्व असते. एखाद्या चांगल्या कंपनीचा शेअर खूप कमी भावात मिळत असेल तर तो लगेच खरेदी केला पाहिजे. अशा निर्णयात तुम्ही चालढकल केली, आळस दाखवला तर हाती आलेली सुवर्णसंधी निसटून जाते. नंतर त्याबाबत पश्चाताप करण्याने गेलेली संधी परत येत नाही.

## राहुल झावरेंचे महिलेशी असभ्य वर्तन! २४ जणांविरुद्ध अटॉरिटीचा गुन्हा

नवनिर्वाचित खासदार नीलेश लंके यांचे समर्थक राहुल झावरें यांनी साधूदारांच्या मदतीने एका महिलेच्या घरी जाऊन तिच्याशी असभ्य वर्तन केले. तिला जातीवाचक शिवीगाळ करून जिवे मारण्याची धमकी दिली. ही घटना अहमदनगरमधील पानेर तालुक्यात ६ जून रोजी घडली. यानंतर पीडित महिलेने याबाबत कुटुंबासह गाव सोडले. त्यांनी काल याबाबत तोफखाना पोलीस ठाण्यात तक्रार दाखल केली. या तक्रारीवरून झावरेंसह २४ जणांविरुद्ध विनयभंग, अटॉरिटी इत्यादी कलमांनुसार गुन्हा दाखल करण्यात आला. गुरुवारी सकाळी ही घटना घडली. ३.३० वाजताच्या सुमारास मी माझ्या घराबाहेर उभी असताना अचानक तीन ते चार चारचाकी वाहने आमच्या घरासमोर येऊन थांबली. या गाड्यांमधून झावरें यांच्यासह त्यांचे साथीदार उतरले.

## पुण्यात मुसळधार पाऊस अनेक रस्त्यांवर पाणी साचले

पुण्यासह आजूबाजूच्या परिसरात संध्याकाळी झालेल्या मुसळधार पावसामुळे अनेक रस्त्यांवर पाणी साचले, तर १५ ठिकाणी झाडे कोसळली. त्यामुळे पुण्यातील वाहतुकीची कांडी झाली. परिणामी पहिल्याच पावसात पुणेकरांची चांगलीच तारांबळ उडाली. पुणे शहरात आज सायंकाळी पाऊस सुरु झाला. पाषाण, सिंगड हलक्यावरून इमारतीतील तळमजल्यावर पाणी साचले. डेकन जिमखाना, जंगली महाराज रस्ता, कर्वे रस्ता, नगर रस्ता, धानोरी, विमाननगर, सोलापूर आणि सातारा रस्त्यांवर पावसाचे पाणी तुंबल्याने वाहतुकीचा वेग मंदावला होता. पुणे शहराच्या वेगवेगळ्या भागात १५ ठिकाणी झाडे कोसळली. अग्निशमन दलाच्या जवानांनी घटनास्थळी धाव घेऊन रस्त्यात पडलेल्या फांशा हटविल्या. पाषाण येथील बी. यू. भंडारी शोरूमच्या इमारतीत तळमजल्यावर चार फूट पाणी साचले होते. अग्निशमन दलाच्या जवानांनी पंपाचा वापर करून पाणी बाहेर काढले.

## नेरळ ते अमन लॉज मिनी ट्रेन १५ ऑक्टोबरपर्यंत बंद राहणार

मुंबई मध्य रेल्वेने आज शनिवारपासून नेरळ ते अमन लॉज मिनी ट्रेन सेवा बंद करण्याची घोषणा केली आहे. पावसाळ्यात खबरदारीचा उपाय म्हणून ८ जून ते १५ ऑक्टोबर या कालावधीत नेरळ ते अमन लॉज मिनी ट्रेन सेवा बंद ठेवण्याचा निर्णय रेल्वे प्रशासनाने घेतला आहे. दरम्यान अमन लॉज ते माथेरानदरम्यान मिनी ट्रेनच्या शटल फेऱ्या सुरु राहणार आहेत. अमन लॉज ते माथेरानदरम्यान सोमवार ते शुक्रवार रोज ६ शटल फेऱ्या धावतात. शनिवारी-रविवारी प्रवाशांच्या संख्या अधिक असल्याने २ वाढीव फेऱ्यांसह एकूण आठ फेऱ्या चालवण्यात येतात. ३ द्वितीय श्रेणीचे डबे, एक प्रथम श्रेणी डबा आणि २ द्वितीय श्रेणी कम लगेज व्हॅन अशा एकूण सहा डब्यांची मिनी ट्रेन पावसाळ्यात धावत राहणार आहे. मात्र ८ जून ते १५ ऑक्टोबरदरम्यान नेरळ ते अमन लॉजदरम्यान मिनी ट्रेन फेऱ्या बंद राहणार आहेत. नेरळ ते माथेरान मिनी ट्रेन मार्ग डोंगररातून जातो. मुसळधार पावसात हा मार्ग धोकादायक ठरतो. प्रवासी सुरक्षिततेच्या दृष्टीने खबरदारीचा उपाय म्हणून नेरळ ते अमन लॉज रेल्वेमार्ग दरवर्षी बंद करण्यात येतो. पावसाळ्यात माथेरानमध्ये येणाऱ्या पर्यटकांची संख्या ही मोठी असल्याने पर्यटकांच्या सुविधेसाठी अमन लॉज ते माथेरानदरम्यान मिनी ट्रेनच्या शटल फेऱ्या चालवण्यात येत आहेत. माथेरान ते अमन लॉजदरम्यान शटल फेऱ्या सकाळी ८.२०, सकाळी ९.१०, सकाळी ११.३५, दुपारी २.००, दुपारी ३.१५, संध्याकाळ ५.२० शनिवार-रविवारी (वाढीव फेऱ्या) सकाळी १०.०५ आणि दुपारी १.१० सुरुच राहतील.



## बनावट चकमकप्रकरणी माजी पोलीस अधीक्षकाला जन्मठेप

मुंबई दोषांत्यतिरिक्त तत्कालीन एसआय अर्जुन सिंग, तत्कालीन एसआय देविंदर सिंग आणि तत्कालीन एसआय बलबीर सिंग यांच्यावरही गुन्हा दाखल करण्यात आला होता. खटल्यादरम्यान तिघांचाही मृत्यू झाला आहे. या खटल्यात माजी पोलीस उपअधीक्षक गुरबचन सिंग यांना जन्मठेप आणि २ लाख रुपये दंड, सात वर्षे तुरुंगवास आणि ५० हजार दंड, चार वर्षे कारावास आणि ५० हजार दंड, दोन वर्षे कारावास आणि २५ हजार दंड तसेच माजी उपमहानिरीक्षक दिलबाग सिंग यांना सात वर्षांचा तुरुंगवास आणि ५० हजार रुपयांचा दंड ठोठावण्यात आला आहे. याशिवाय मृत गुलशन कुमार यांच्या कुटुंबीयांना दोषीवर लावण्यात आलेल्या दंडाच्या रकमेतून २ लाख रुपये देण्यात येणार आहेत.

## निवृत्त शिक्षिकेची गच्चीवरून उडी मारून आत्महत्या

पनवेल इमारतीच्या गच्चीवरून उडी मारून आत्महत्या केली. अनिता अनिल पाटील असे या शिक्षिकेचे नाव आहे. ही घटना पनवेल येथील हरी ओम आर्केड, लिज्जत पापड कंपनी समोर घडली. या घटनेची पनवेल शहर पोलीस ठाण्यात नोंद करण्यात आली असून पोलीस या प्रकरणाचा अधिक तपास करत आहेत. अनिता यांनी हरी ओम आर्केड, लिज्जत पापड कंपनी समोर असलेल्या इमारतीच्या गच्चीवर जाऊन खाली उडी मारली. यात त्या गंभीर जखमी झाल्या. या घटनेची माहिती मिळताच स्थानिकांनी त्यांना तातडीने दवाखान्यात नेले. मात्र दुखापत गंभीर असल्याने त्यांना पुढील उपचारासाठी पनवेल उपजिल्हा रुग्णालयात दाखल करण्यात आले. यावेळी डॉक्टरांनी त्यांना तपासून मृत घोषित केले. त्यांनी असे टोकाचे पाऊल का उचलले याचा शोध पोलीस घेत आहेत.

क्र.	संस्थान	संस्थान	संस्थान
१	कोपोट कर्जदार नाव	सोनोटा रिचरल्टी प्रायव्हेट लिमिटेड	२१/०३/२०१६
२	कोपोट कर्जदार नाव	सोनोटा रिचरल्टी प्रायव्हेट लिमिटेड	२१/०३/२०१६
३	कोपोट कर्जदार नाव	कोपोट अरेक्स मॅनॉय, आरओसी, मुंबई	
४	कोपोट कर्जदार नाव	Ux५२००२M३२००६PTC१६०५१	
५	कोपोट कर्जदार नाव	प्लॅट नंबर ८, शाह हीरो, इस्टेट, वीरा देसाई रोड वर, अंधेरी पश्चिम, मुंबई-४०००५३, महाराष्ट्र, भारत	
६	कोपोट कर्जदार नाव	अदोश टिन्स	०४/०६/२०२४
७	कोपोट कर्जदार नाव	अदोश टिन्स	०४/०६/२०२४
८	कोपोट कर्जदार नाव	अदोश टिन्स	०४/०६/२०२४
९	कोपोट कर्जदार नाव	अदोश टिन्स	०४/०६/२०२४
१०	कोपोट कर्जदार नाव	अदोश टिन्स	०४/०६/२०२४
११	कोपोट कर्जदार नाव	अदोश टिन्स	०४/०६/२०२४
१२	कोपोट कर्जदार नाव	अदोश टिन्स	०४/०६/२०२४
१३	कोपोट कर्जदार नाव	अदोश टिन्स	०४/०६/२०२४
१४	कोपोट कर्जदार नाव	अदोश टिन्स	०४/०६/२०२४
१५	कोपोट कर्जदार नाव	अदोश टिन्स	०४/०६/२०२४





## महाराष्ट्रात 'नोटा'ला ४.३६ लाख मते



मुंबई - नुकत्याच पार पडलेल्या लोकसभा निवडणुकीत महाराष्ट्रातील एकूण ४८ जागांपैकी अनेक ठिकाणी अत्यंत अटीतटीच्या लढती झाल्या. अनेक उमेदवारांचा निसर्ग विजय किंवा पराभव झाला. लक्षणीय बाब म्हणजे राज्यातील तब्बल ४ लाख ३६ हजार मतदारांनी कोणत्याही उमेदवाराला मतदान न करता नोटाचा पर्याय स्वीकारला. रायगड लोकसभा मतदारसंघात निवून राष्ट्रवादी काँग्रेस अजित पवार गटाचे उमेदवार सुनील तटकरे निवडून आले तिथे मतदारांनी नोटाला सर्वाधिक पसंती दिली आहे. या मतदारसंघात २७ हजार मते नोटाला मिळाली आहेत. रायगडपोटपाठ नोटाबाबतीत दुसऱ्या क्रमांकावर पालघर लोकसभा मतदारसंघ आहे. पालघरमध्ये २३ हजार मतदारांनी नोटाला मते दिली. या यादीत तिसऱ्या क्रमांकावर ठाणे लोकसभा मतदारसंघ आहे. ठाणे मतदारसंघात नोटाला तिसऱ्या क्रमांकाची सर्वाधिक १७ हजार ९०९ मते मिळाली. येथे महायुतीमधून शिवसेना शिंदे गटाचे नरेश म्हस्के आणि महाविकास आघाडीतून शिवसेना ठाकरे गटाचे राजन विचारे यांच्यात लढत झाली. या लढतीत नरेश म्हस्के यांनी बाजी मारली. मावळमध्ये नोटाला १६ हजार ७६० मते, गडचिरोलीत-चिमूरमध्ये १६ हजार ५७७ आणि मुंबई उत्तर-पश्चिममध्ये १५ हजार ९६९ मते मिळाली.

### थोडक्यात...

**वाळू माफियांचा महिला उपजिल्हाधिकाऱ्यावर हल्ला रत्नागिरी** - रत्नागिरीतील रोजगार हमी योजनेच्या उपजिल्हाधिकारी हर्षलता धनराज गेडाम यांच्यावर वाळू माफियांनी हल्ला केला. हर्षलता गेडाम या मुरुगवाडा-पांढरा समुद्र किनाऱ्यावर प्रभात फेरीसाठी गेल्या होत्या. यावेळी त्यांनी समुद्र किनाऱ्याचे फोटो टिपताना त्यांनी वाळू उपसा करतानाचे फोटो काढल्याचा संशय तेथील वाळू माफियांना आला. या संशयावरून वाळू माफियांनी त्यांच्यावर फावड्याने हल्ला केला. याप्रकरणी गेडाम यांनी दिलेल्या तक्रारीवरून पोलिसांनी दोघांविरुद्ध गुन्हा दाखल केला. त्याचबरोबर वाळू चोरांवर कारवाई करण्याचे आदेश तहसीलदार राजाराम म्हात्रे यांनी मंडल अधिकाऱ्यांना दिले.

## नरेंद्र मोदींनी संविधानाला नमन करणे एक ढोंग आहे

■ मुंबई

संविधान बदलण्याची भाषा करणाऱ्यांना जनतेने झिडकारले. त्यानंतर नरेंद्र मोदींनी संविधानाची प्रत मस्तकी लावली. त्यांना संविधानाची प्रत मस्तकी लावली. मोदींनी संविधानाला नमन करणे हे एक ढोंग आहे, अशी टीका ठाकरे गटाचे खासदार संजय राऊत यांनी केली आहे. दिल्लीमध्ये काल एनडीएची बैठक झाली. या बैठकीवेळी पंतप्रधान नरेंद्र मोदी यांनी संविधानाला नमन केले. यावरून संजय राऊत यांनी पंतप्रधान मोदींवर टीका केली आहे.

संजय राऊत म्हणाले की, नरेंद्र मोदींनी संविधानाला नमन करणे हे एक ढोंग आहे. संविधान बदलण्याची भाषा करणाऱ्यांना

## संजय राऊत यांची टीका

मिळवल्या आहेत. त्यात अमोल कीर्तिकर यांचे एक उदाहरण आहे. आता विधानसभेला याचा वचपा काढला जाईल. राऊत असेही म्हणाले की, सरकार स्थापनेपासून घोटाळा सुरू आहे आणि मोदी देशस्थापनेच्या गप्पा मारत आहेत. तिसरी टर्म देशसेवेसाठी की तिसरी टर्म कॉर्पोरेट आणि व्यापाऱ्यांच्या सेवेसाठी, हे आता स्पष्ट झाले आहे. अजूनही नरेंद्र मोदी बेरोजगारी, महागाई, चीनची घुसखोरी असे अनेक प्रश्न आहेत त्यावर बोलले नाहीत. अमित शहा आणि नरेंद्र मोदी शेरअर बाजारवर बोलत आहेत. सरकार टिकणार नाही, हे नरेंद्र मोदी आणि अमित शहा यांना माहिती आहे, त्यांचे चेहेरे बघा.



## आणखी एक बंदर अदानी समूहाच्या खिशात

■ नवी दिल्ली

देशातील विमानतळे आणि बंदरे एका मागोमाग एक खिशात टाकण्याचा सपाटा लावलेल्या अदानी उद्योग समूहाने आणखी एक बंदर खिशात टाकले आहे. कोलकाता येथील श्यामा प्रसाद मुखर्जी बंदराच्या हाताळणीचे कंत्राट अदानी समूहाला मिळाले आहे. अदानी पोर्ट्स अँड स्पेशल इकॉनॉमिक झोन लिमिटेड (एपीसेझ) ही अदानी समुहातील कंपनी आहे. या कंपनीला श्यामा प्रसाद मुखर्जी बंदर हाताळण्याचे ५ वर्षांसाठीचे कंत्राट मिळाले आहे. एपीसेझच्या वतीने ही माहिती देण्यात आली. करारानुसार कंपनीला बंदरात सामानाची हाताळणी करण्यासाठी आवश्यक यंत्रसामुग्री आगामी सात महिन्यांच्या कालावधीत श्यामा प्रसाद मुखर्जी बंदरात उपलब्ध करून द्यावी लागणार आहे.

## मुस्लीम मतांमुळे महायुतीचा पराभव फडणवीसांकडून पराभवाचे विश्लेषण

■ मुंबई

लोकसभा निवडणुकीत महाराष्ट्रात भाजपाला अपेक्षित यश मिळाले नाही. मुस्लीम मतांमुळे महायुतीचा पराभव झाला, असे उपमुख्यमंत्री देवेंद्र फडणवीस यांनी आज दादर येथे आयोजित भाजपाच्या बैठकीत पराभवाची कारणमिमांसा करताना सांगितले. विरोधकांनी मुस्लीम आरक्षणाच्या मुद्यावरून जनतेची दिशाभूल होईल असा प्रचार केला. आम्ही लोकांमध्ये पसरविण्यात आलेला तो भ्रम दूर करण्यात अपयशी ठरलो. मुस्लीम मतदार आमच्यापासून दुरावला. त्याचा फटका आम्हाला बसला. मराठा आरक्षणाच्या मुद्याबाबतही तसेच झाले. तरीही खरून जायचे कारण नाही. भाजपाच्या आणि महायुतीच्या पराभवाची कारणे शोधून काढून महायुतीचे सरकार पुन्हा राज्यात

आणू. त्यासाठी माझ्याकडे रणनीती तयार आहे. मी फडणवार माणूस नाही, लढणारा माणूस आहे. कोणत्याही परिस्थितीत मी शांत बसणार नाही. बसलेलो नाही, असे फडणवीस याप्रसंगी म्हणाले.

आगामी विधानसभा निवडणुकीला ताकदीने सामोरे जाण्यासाठी मला सरकारमधून मोकळे करा असे मी म्हणाले. हे मी नैराश्यापोटी बोललेलो नाही. माझ्या डोक्यात काही रणनीती आहे. त्यावर काम करण्यासाठीच मी सरकारमधील जबाबदारीतून मुक्त करा असे म्हणालो, असा खुलासाही फडणवीस यांनी केला. यशाला बाप अनेक असतात. अपयशाला मात्र बघप नसतो. अपयश ताकदीने अंगावर ध्येय जायचे कारण नाही. भाजपाच्या आणि त्यामुळे अपयशाची जबाबदारी माझीच आहे, असे फडणवीस पुढे म्हणाले.

**इगतपुरीत धुमाकूळ घालणारा बिबट्या अखेर जेरबंद**

इगतपुरी - इगतपुरीच्या धम्मगिरी आणि आसपासच्या परिसरात धुमाकूळ घालणाऱ्या बिबट्याला जेरबंद करण्यात वन विभागाला अखेर यश आले. मागील काही दिवसांपासून धम्मगिरी परिसरात या बिबट्याची दहशत पसरली होती. पाळीव प्राण्यांवर हल्ले करून बिबट्याने अनेक जनावरांचा फडशा पाडला होता.

## बदनामीप्रकरणी मेधा पाटकरांच्या शिक्षेची १ जुलैला सुनावणी

■ नवी दिल्ली

दिल्ली विधी न्यायपालिका जे. के. सक्सेना यांनी दाखल केलेल्या बदनामीच्या खटल्यात सामाजिक कार्यकर्त्या मेधा पाटकर यांच्या शिक्षेची सुनावणी १ जुलै रोजी होणार आहे.

राखून ठेवला. बदनामीच्या खटल्यात आरोपी दोषी सिध्द झाल्यानंतर त्यांनी केलेल्या आरोपांमुळे फिर्यादीचे किती नुकसान झाले याचा आढावा घेऊन अहवाल तयार केला जातो. त्या अहवालाचा अभ्यास करून न्यायालय शिक्षा सुनावते. या खटल्यात पाटकर यांना कमाल दोन वर्षांचा साधा कारावास किंवा दंड किंवा दोन्ही शिक्षा एकत्रित होऊ शकतात.



**यवतमाळमध्ये ट्रकच्या धडकेत २ जवानांचा मृत्यू**

यवतमाळ - यवतमाळमधील धामणगावाजवळून जाणाऱ्या समुद्री महामार्गावर सीआरपीएफ जवानांच्या वाहनाला भरधाव ट्रकने पाठीमागून धडक दिली. या धडकेत २ जवानांचा मृत्यू झाला, तर १ जवान जखमी झाला. हे जवान लोकसभा निवडणुकीचा बंदोबस्त आवरून वीडमधून गडचिरोलीला जात असताना काल ही घटना घडली. गिरीश कुमार (४२) आणि तेजश्वर राव (३६) अशी मृत जवानांची नावे आहेत. ते मूळचे केरळ आणि आंध्र प्रदेशचे रहिवासी होते. अब्दुल रफिक असे जखमी जवानाचे नाव आहे.

## खान्देशातील कांदा चाळीतच सडू लागल्याने शेतकरी चिंतेत

■ मालेगाव

खान्देशात अपेक्षित भाव मिळावा म्हणून शेतकऱ्यांनी आपला कांदा चाळीत साठवून ठेवला होता. मात्र आता निवडणुकांचा मोसम संपल्यानंतरही बाजारात कांद्याची दरवाढ होत नसल्याने कांदा चाळीतच सडू लागला आहे. त्यामुळे शेतकरीवर्ग चिंतेत पडला आहे. खान्देशातील मालेगाव तालुक्यातील कसमादे पाट्यात शेतकऱ्यांचा लाखो किंमती कांदा चाळीमध्ये शिल्लक

आहे. उन्हाळी कांद्याची धूम सुरू असतानाच केंद्र सरकारने ८ डिसेंबर २०२३ ला निर्यातबंदी लागू केली. तेव्हापासून कांद्याचे भाव कोसळले आहेत. केवळ दोन दिवस कांद्याला अडीच हजार रुपये भाव होता. पण सध्या सरासरी भाव १५०० रुपयांच्या आत आला आहे. त्यामुळे अनेक शेतकऱ्यांनी चांगला भाव मिळेल या आशेने चाळीत कांदा राखून ठेवला आहे. मात्र अद्याप भाववाढ झालेली नाही. परिणामी कांदा चाळीतच सडू लागला आहे.

### हमासच्या ताब्यामधील चार ओलिसांची सुटका

हमासच्या बंदिवासातील चार इझ्रायेली नागरिकांची सुटका केली आहे. या सुटकेसाठी विशेष मोहीम राबवण्यात आली होती. हमासच्या बंदिवासात असलेल्या नोआ अर्गमनी, अलमोग मीर जान, आंद्रे कोझलोव्ह व स्लोमी झिन्ह अशी सुटका झालेल्या नागरिकांची नावे असून, ७ ऑक्टोबर २०२३ मध्ये हमासने इझ्रायलवर हल्ला केला होता. त्यावेळी या चौघांचे अपहरण करण्यात आले होते. त्यांच्या सुटकेसाठी इझ्रायल पोलिसांनी नुसीरत शहराच्या मध्यभागी असलेल्या दोन ठिकाणी घेतलेल्या शोधमोहिमेनंतर त्यांची सुटका करण्यात आली. त्यांची प्रकृती उत्तम असून, वैद्यकीय तपासणीसाठी शेबा टेल हाशिमर वैद्यकीय केंद्रात दाखल करण्यात आले आहे.

## अखेर आशा सेविकांना मिळणार एकाचवेळी ९९ दिवसांचे मानधन

■ मुंबई

महाराष्ट्रातील आशा सेविकांच्या संघर्षाला अखेर यश आले आहे. त्यांच्या मानधनात वाढ करण्याचा निर्णय शासनाने घेतला असून, त्याबाबतचा औपचारिक आदेश गुरुवारी जारी करण्यात आला. आता वाढीव वेतानुसार देय रकमेतील गेल्या तीन महिन्यांचे म्हणजेच ९९ दिवसांचे वाढीव मानधन एकत्रितपणे दिले जाणार आहे. यासाठी ३२८ कोटी रुपये मंजूर करण्यात आले असून २८४.९६ कोटी वितरित करण्याचा निर्णय घेण्यात आला आहे.

राज्यात राष्ट्रीय आरोग्य अभियानांतर्गत सुमारे ७० हजार

देण्याचे आश्वासन दिले, तर आशा वर्करच्या मानधनातही वाढ केली होती. यासोबतच संपाच्या काळात काम पूर्ण झाल्यावर मानधन देण्याचेही संध्या करण्यात आले. मात्र, गट पर्यवेक्षकांच्या मानधनात समाधानकारक वाढ न झाल्याने संप सुरूच राहिला. त्यावेळी सरकारच्या आश्वासनांतर संप मागे घेण्यात आला होता. आता त्यांनी वाढीव मानधनातील फरकेची रक्कम दिली जाणार आहे. त्यानुसार दोन दिवसांपूर्वी राज्याच्या आरोग्य विभागाने ठरलेल्या निर्णयानुसार आशा वर्कर आणि गट पर्यवेक्षकांच्या मानधनात वाढ करण्याचा शासन आदेश जारी केला होता.



**भरधाव इम्पारची दुचाकीला धडक! पती-पत्नीचा मृत्यू कोल्हापूर** - कोल्हापूर - रत्नागिरी महामार्गावर भरधाव इंपारने दुचाकीला धडक दिली. या भीषण धडकेत दुचाकीवरील पती-पत्नीचा जागीच मृत्यू झाला. मारुती रामचंद्र महाजन आणि सुगंधा मारुती महाजन असे या दाम्पत्याचे नाव आहे. ही घटना कोल्हापूर-रत्नागिरी महामार्गावरील बोरपाडळे येथे घडली. इम्परवरील चालकाचा वाहनावरील ताबा सुटल्याने हा अपघात झाल्याचे सांगण्यात येते. या घटनेमुळे महाजन कुटुंबावर दुःखाचा डोंगर कोसळला आहे.

## पंकजा मुंडेबाबत आक्षेपाई पोस्ट पार्थीपाठोपाठ शिरूरही बंद

■ बीड

अहमदनगरच्या पार्थी तालुक्यातील शिरापूर येथे एका युवकाने भाजपा नेत्या पंकजा मुंडे यांच्याबाबत आक्षेपाई स्टेट्स ठेवल्यावरून तणाव निर्माण झाला. याप्रकरणी काल सकल ओबीसी समाज आणि सकल वंजागी समाजाच्या वतीने पार्थी बंदची हाक देण्यात आली होती. या घटनेचे पडसाद आता बीडमध्येही उमटले आहेत. आज बीड जिल्हातील शिरूर बंदचे आवाहन करण्यात आले. शिरूरमध्ये आज सर्व दुकाने आणि छोटे व्यवसाय बंद ठेवण्यात आले होते. यावेळी केवळ अत्यावश्यक सेवांची दुकाने सुरू ठेवण्यात आली होती. पार्थी तालुक्यातील शिरापूर येथील एका युवकाने पंकजा मुंडे यांच्याबाबत आक्षेपाई स्टेट्स ठेवले. या प्रकारानंतर शहरात तणाव निर्माण झाला होता. पंकजा मुंडे यांच्या समर्थकांनी संबंधित युवकावर गुन्हा दाखल करण्याची मागणी केली. तसेच पंकजा मुंडे यांच्या समर्थकांनी शिरापूर येथील संबंधित तरुणाच्या घरी जाऊन त्याला जाब विचारला. या घटनेनंतर पोलिसांनी संबंधित युवकावर आचारसंहिता भंग आणि स्टेट्स ठेवून सामाजिक अशांतता निर्माण केल्याप्रकरणी गुन्हा दाखल केला.

## माऊलींचा रथ ओढण्याचा हौश्या आणि बाजीला मान

■ आळंदी

संतश्रेष्ठ ज्ञानेश्वर महाराजांच्या आषाढी पायीवारी सोहळ्यात यदा रथ ओढण्याचा मान

रथ ओढण्याचे भाग्य बैलांना

कडून पूजा करण्यात आली. आळंदीतील सहादू बाबूवार कुन्हाडे यांच्या मालकीची ही बैलजोडी आहे. माऊलींचा रथ ओढण्याचे भाग्य बैलांना

मिळाल्याने कुन्हाडे कुटुंबियांनी आनंदाची भावना व्यक्त केली. माऊलींचा आषाढी वारी प्रस्थान सोहळा येत्या २९ जूनला पंढरीकडे प्रस्थान ठेवणार आहे. पालखी सोहळ्याला केवळ ३ आठवडे

शिळक आहेत. त्यामुळे आता मानकऱ्यांकडून बैलांचा दम वाढवण्यासाठी चालण्याची प्रात्यक्षिके घेतली जाणार आहेत. बैलांच्या रोजच्या आहारात खुराक म्हणून उडीद डाळ, सरकी पेंडू, शेंगदाणा पेंडू, मका भरडा, गहू, भुसा, गव्हाचे पीठ, शाळू कडबा व दूध दिले जाणार आहे. गोठ्यात बैलांच्या पायाला किंवा शरीराला कुठलीही इजा होऊ नये या उद्देशाने गोठ्यात गादीदार वस्तूंचा वापर केला जात आहे. बैलांची वैद्यकीय तपासणी जिल्हा पशुसंवर्धन विभागाकडून केली जाणार असून, आवश्यक लसीकरणही केले जाणार आहे.



## आज रेल्वेच्या तिन्ही मार्गावर मेगाब्लॉक

■ मुंबई

मध्य रेल्वेच्या सीएसएमटी-विद्याविहार अप आणि डाऊन धीम्या मार्गावर तर हार्बर मार्गावरील सीएसएमटी - चुनाभट्टी/वांद्रे अप आणि डाऊन मार्गावर रविवारी मेगाब्लॉक घेण्यात येणार आहे. पश्चिम रेल्वेच्या चर्चगेट ते मुंबई सेंट्रल अप-डाऊन जलद मार्गावर मेगाब्लॉक असणार आहे.

सोएसएमटी ते विद्याविहार अप - डाऊन धीम्या मार्गावर सकाळी ११.३० ते दुपारी ३ वाजेपर्यंत सीएसएमटीवरून येथून सुटणाऱ्या डाऊन मार्गावरील धीम्या लोकल डाऊन जलद मार्गावर वळवण्यात येतील. हार्बर रेल्वे मार्गावर सीएसएमटी - चुनाभट्टी/वांद्रे अप आणि डाऊन मार्गावर- ११.१० ते ४.१० वाजेपर्यंत ब्लॉक कालावधीत सीएसएमटी /वडाळा येथून वाशी/बेलापूर/पनवेल

करिता सुटणारी डाऊन हार्बर मार्गावरील सेवा आणि वांद्रे/गोरेगाव येथून सीएसएमटीसाठी डाऊन हार्बर मार्गावरील सेवा रद्द राहणार आहे. पश्चिम रेल्वे चर्चगेट ते मुंबई सेंट्रल अप-डाऊन जलद मार्गावर, सकाळी १०.३५ ते दुपारी ३.३५ वाजेपर्यंत या ब्लॉकदरम्यान अप-डाऊन जलद मार्गावरील लोकल सेवा चर्चगेट ते मुंबई सेंट्रल रेल्वे स्थानकादरम्यान धीम्या मार्गावर वळविण्यात येणार आहे.

### हमासच्या ताब्यामधील चार ओलिसांची सुटका

हमासच्या बंदिवासातील चार इझ्रायेली नागरिकांची सुटका केली आहे. या सुटकेसाठी विशेष मोहीम राबवण्यात आली होती. हमासच्या बंदिवासात असलेल्या नोआ अर्गमनी, अलमोग मीर जान, आंद्रे कोझलोव्ह व स्लोमी झिन्ह अशी सुटका झालेल्या नागरिकांची नावे असून, ७ ऑक्टोबर २०२३ मध्ये हमासने इझ्रायलवर हल्ला केला होता. त्यावेळी या चौघांचे अपहरण करण्यात आले होते. त्यांच्या सुटकेसाठी इझ्रायल पोलिसांनी नुसीरत शहराच्या मध्यभागी असलेल्या दोन ठिकाणी घेतलेल्या शोधमोहिमेनंतर त्यांची सुटका करण्यात आली. त्यांची प्रकृती उत्तम असून, वैद्यकीय तपासणीसाठी शेबा टेल हाशिमर वैद्यकीय केंद्रात दाखल करण्यात आले आहे.

### खान्देशात अपेक्षित भाव मिळावा म्हणून शेतकऱ्यांनी आपला कांदा चाळीत साठवून ठेवला होता.

मात्र आता निवडणुकांचा मोसम संपल्यानंतरही बाजारात कांद्याची दरवाढ होत नसल्याने कांदा चाळीतच सडू लागला आहे. त्यामुळे शेतकरीवर्ग चिंतेत पडला आहे. खान्देशातील मालेगाव तालुक्यातील कसमादे पाट्यात शेतकऱ्यांचा लाखो किंमती कांदा चाळीमध्ये शिल्लक

### आज रेल्वेच्या तिन्ही मार्गावर मेगाब्लॉक

सोएसएमटी ते विद्याविहार अप - डाऊन धीम्या मार्गावर सकाळी ११.३० ते दुपारी ३ वाजेपर्यंत सीएसएमटीवरून येथून सुटणाऱ्या डाऊन मार्गावरील धीम्या लोकल डाऊन जलद मार्गावर वळवण्यात येतील. हार्बर रेल्वे मार्गावर सीएसएमटी - चुनाभट्टी/वांद्रे अप आणि डाऊन मार्गावर- ११.१० ते ४.१० वाजेपर्यंत ब्लॉक कालावधीत सीएसएमटी /वडाळा येथून वाशी/बेलापूर/पनवेल

## पूर्वा वळसे-पाटील यांच्या सोशल मीडिया पोस्टची चर्चा

■ पुणे

लोकसभा निवडणुकीत राष्ट्रवादी काँग्रेस शरदचंद्र पवार गटाचे उमेदवार अमोल कोल्हे यांचा शिरूर मतदारसंघात बहुमताने विजय झाला. तर या निवडणुकीत अजित पवार गटाला जास्त जागा मिळाल्या नाहीत. त्यामुळे अजित पवार गटाचे अनेक आमदार शरद पवार गटाच्या संघर्षात असल्याचे सांगितले जात आहे. अशातच आता अजित पवार गटाचे मंत्री दिलीप वळसे-पाटील

यांच्या कन्या पूर्वा वळसे-पाटील यांनी त्यांच्या सोशल मीडिया अकाऊंटवरून अमोल कोल्हे यांना लोकसभा निवडणुकीत विजयी झाल्याबद्दल अभिनंदन केले आहे. पूर्वा वळसे-पाटील यांनी पोस्टमध्ये म्हटले आहे की, 'डॉ. अमोल कोल्हे यांचा दणदणीत विजय! मनःपूर्वक अभिनंदन.' पूर्वा वळसे-पाटील यांच्या या पोस्टची सध्या चर्चा रंगली आहे. तसेच पूर्वा वळसे-पाटील यांनी सुप्रिया मुंडे यांनादेखील विजयी झाल्याबद्दल शुभेच्छा दिल्याचे सांगितले जात आहे.

यांच्या कन्या पूर्वा वळसे-पाटील यांनी त्यांच्या सोशल मीडिया अकाऊंटवरून अमोल कोल्हे यांना लोकसभा निवडणुकीत विजयी झाल्याबद्दल अभिनंदन केले आहे. पूर्वा वळसे-पाटील यांनी पोस्टमध्ये म्हटले आहे की, 'डॉ. अमोल कोल्हे यांचा दणदणीत विजय! मनःपूर्वक अभिनंदन.' पूर्वा वळसे-पाटील यांच्या या पोस्टची सध्या चर्चा रंगली आहे. तसेच पूर्वा वळसे-पाटील यांनी सुप्रिया मुंडे यांनादेखील विजयी झाल्याबद्दल शुभेच्छा दिल्याचे सांगितले जात आहे.

## कोल्हापुरात शरद पवारांच्या बॅनरची चर्चा रंगली



■ कोल्हापूर

कोल्हापुरातील दाभोळकर चौक परिसरात राष्ट्रवादी काँग्रेस शरदचंद्र पवार गटाचे अध्यक्ष शरद पवार यांचा बॅनर लावण्यात आला आहे. 'सुजायकारे कळते, शरद पवारांनी मारले कुठे' असे या बॅनरवर लिहिण्यात आले आहे. कोल्हापुरात राष्ट्रवादी युवक काँग्रेस शरदचंद्र पवार गटाच्या कार्यकर्त्यांनी हा बॅनर लावला आहे. बॅनरवर शरद पवारांचा फोटो आणि एका बाजूला पक्षाचे तुतारी वाजविणारा माणूस हे चिन्हही आहे. शरद पवारांच्या या बॅनरची सध्या चर्चा रंगली आहे. लोकसभा निवडणुकीत शरद पवार गटाला फारसे यश मिळणार नाही, थशशी टीका सत्ताधऱ्यांकडून वारंवार केली जात होती. मात्र शरद पवार गटाने लोकसभा निवडणुकीत १० पैकी ८ जागांवर विजय मिळविला. त्यामुळे सत्ताधऱ्यांच्या या टीकेला उत्तर देण्यासाठी कोल्हापुरात राष्ट्रवादी युवक काँग्रेस शरदचंद्र पवार गटाच्या कार्यकर्त्यांनी हा बॅनर लावला आहे.

## राजस्थानातील शेतकऱ्यांसाठी सन्मान निधीत २ हजारांची वाढ

■ जयपूर

राजस्थानात भाजपाला अपेक्षित यश न मिळाल्यामुळे मुख्यमंत्री भजनलाल शर्मा यांनी किसान सन्मान योजनेत २ हजार रुपये वाढ करण्याचा निर्णय

लोकरसभा निवडणुकीत भाजपाच्या संकल्प पत्रात शेतकऱ्यांना १२ हजार रुपये देण्याचे वचन देण्यात आले होते. त्यावेळी केवळ दोन हजार वाढीव देण्यात येणार आहेत. राजस्थानात भाजपाला पैकीच्या पैकी जागा मिळण्याची अपेक्षा होती. ती पूर्ण न झाल्यामुळे आचारसंहिता संपल्यानंतर तातडीने हा निधी वाढवण्यात आला आहे. या आदेशाबरोबरच शेतकऱ्यांच्या जमिनींचा लिलाव होऊ नये, असा अध्यादेशही काढण्यात आला आहे. शेतकरी सन्मान योजनेसाठी शेतकऱ्यांना यासाठीच्या पोर्टलवर नोंदणी करावी लागते. त्यानंतर त्याची पडताळणी करून ही रक्कम थेट त्यांच्या खात्यात पाठवली जाते.

लोकरसभा निवडणुकीत भाजपाच्या संकल्प पत्रात शेतकऱ्यांना १२ हजार रुपये देण्याचे वचन देण्यात आले होते. त्यावेळी केवळ दोन हजार वाढीव देण्यात येणार आहेत. राजस्थानात भाजपाला पैकीच्या पैकी जागा मिळण्याची अपेक्षा होती. ती पूर्ण न झाल्यामुळे आचारसंहिता संपल्यानंतर तातडीने हा निधी वाढवण्यात आला आहे. या आदेशाबरोबरच शेतकऱ्यांच्या जमिनींचा लिलाव होऊ नये, असा अध्यादेशही काढण्यात आला आहे. शेतकरी सन्मान योजनेसाठी शेतकऱ्यांना यासाठीच्या पोर्टलवर नोंदणी करावी लागते. त्यानंतर त्याची पडताळणी करून ही रक्कम थेट त्यांच्या खात्यात पाठवली जाते.

## आ. कडूंकडून वानखेडेंच्या अभिनंदनाचे पोस्टर

■ अमरावती

अमरावतीमध्ये प्रहारचे अध्यक्ष व महायुतीतील शिंदे सरकारचे समर्थक बच्चू कडू यांनी काँग्रेस खासदार बळवंत वानखेडे यांच्या अभिनंदनाचे पोस्टर लावले आहेत. अमरावती जिल्हा मधवर्ती बँकेचे अध्यक्ष या नात्याने कडूंनी संचालक असलेल्या बळवंत वानखेडे यांचे पोस्टर लावल्याने अनेकांनी भुवया उंचावल्या आहेत. अमरावतीत भाजपा उमेदवार नवनीत राणा यांचा पराभव करत काँग्रेसचे बळवंत वानखेडे विजयी झाले. या निवडणुकीत बच्चू कडू यांनी प्रहार संघटनेच्या वतीने दिनेश बुब यांना उमेदवारी देत भाजपाला आव्हान उभे केले होते.

